CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH.

Second Floor, Commercial Complex, Indiranagar, Bangalore-38, Dated: 17 JAN 1994

ORIGINAL APPLICATIONS NO.395 TO 403 of 1991,57,416 of 1990, 298,320 & 377 of 1992 AND 44 TO 80 / 1993.

APPLICANTS:-Sri.C.R.Rangadhamaiah and Others

v/s

RESPONDENTS:- The Chairman, Railway Board and Others.

To.

- 1. Sri.K.Subba Rao, Advocate, No. 27, Chandrashekar Complex, Ist Main Road, Ist Floor, Gandhinagar, Bangalore-9.
- 2. Sri.R.Bhaskaran, Advocate, No. 40/2083, Elamkulam Road, Kaloor, Kochi-682017.
- 3. Sri.P.Shivan Pillai, Advocate, Grass House, Monestary Road, Karikkamuri, Kochi-682011.
- 4. Sri.Vijaynarayan, 3-C ELDORADO, 112, Nungambakkam High Road, Madras-600 034.
- 5. Chairman, Railway Board, Rail Bhavan, New Delhi.
- 6. The Secretary, Ministry of Railway, Rail Bhavan, New Delhi.
- 7. The General Manager, Southern Railways, Park Town, Madras-3.
- 8. The Chief Personnel Officer, Southern Railways, Park Town, Madras-3.
- 9. The Divisional Railway Manager, Southern Railways, Mysore.
- 10. The Senior Divisional Personnel Officer, Southern Railways, Palghat, Kerala.
- 11. The Divisional Personnel Officer, Southern Railways, Madurai Division, Madurai.
- 12. The Divisional Superintendent, Southern Railways, Divisional Office, Palghat, Kerala.
- 13. The Divisional Railway Manager, Southern Railway, Bangalore.
- 14. Sri.K.R.D.Karanth, Advocate, 32, Mangalanagar, Sankey Road Cross, Bangalore-52
- 15. Sri.A.N.Venugopala Gowda, Advocate, No.8/2, Upstairs, R.V.Road, Opp: Bangalore Hospital, Bangalore-4.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER passed by this Tribunal in the above mentioned applications on 16th Day of December, 1993, for further necessary action.

DEPUTY REGISTRAR(J. JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

D.A.NOS. 395 to 403/91,57/90,416/90,320/92, 298/92, 377/92 and 44 to 80/93

THURSDAY, THIS THE 16TH DAY OF DECEMBER, 1993

SHRI JUSTICE V.S.MALIMATH

.... CHA IRMAN(J)

SHRI JUSTICE P.K.SHYAMSUNDAR

... VICE CHAIRMAN(J)

SHRI V. RAMAKRISHNAN

... MEMBER(A)

- Sri C.R.Rangadhamaiah,
 S/O Sri Rangaiah,
 aged about 68 years,
 Retired Guard-A Special,
 Chikkabidre,
 Chikkanarayakanahalli Taluk.
- Sri K.V.Sreekantiah,
 \$/0 Sri K.V.Subramanyaiah,
 aged about 69 years,
 Retired Guard-A Special,
 Ch-70,6th Main, Saraswathipuram,
 Mysore 9.
- Sri M.N.Narayana Setty,
 S/O Sri K.Muniswamaiah,
 Retired Guard-A Special,
 2003/2, Rajkamal Street,
 Mysore 1
- 4. Sri B.J.Nagarajaiah,
 S/O Sri Jayapala Nayanar,
 Retired Guard-A Special,
 158, Shankaranagar,
 J.B.Kaval, Bangalore-560 022
- 5. Sri K.Seshadri, S/O Sri Krishna, Bhatta, aged about 69 years, Retired Guard-A Special, 92, Lakshmipuram, Arsikere.

Sri M.Channabasavaian, S/O Sri Madappa, aged about 69 years, Retired Guard-/ Special, 964, 9th Main Road, 6th Cross, Prakashnagar, Bangalore - 21

Sri K.V.Srinivasachar,
305/0 Sri A.Venkataramachar,
ged about 69 years,
Retired Guard-# Special,
69, III Parallel Road,
Jayanagar Extension,
Shimoga own - 577 201

Applicants

- Sri Shivaswamy, S/o Sri T.
 Durgachalam Pillai, aged
 about 69 years, Retired
 Driver-6 Special, 44, II
 Main, Medas Block, New
 Bamboo Bazar, Mysore-21
- 9. Sri J.N.Pharoah, S/o Sri W.P. Pharoah, Retired Driver-A Special, 2355, I Main, II Cross, K.G.Koppal, Chamarcja-puram, Mysore.
- 10. Sri R.J.Mahadevan,
 S/o R.Jayaram,
 aged about 67 years.
 Guard 'A' Special (Retired)
 residing at No.157, IVth Cross,
 Nagappa Block, Srirampuram,
 Bangalore ~ 560 021
- 11. Sri R.Shiveiah,
 Retired Guard 'A' Special,
 and residing at No.1153,
 'Sri Ranga', II Main Road,
 S.N.Colony, Yeshwanthpur,
 Bangalore 560 022.
- 12. Sri Papanna,
 S/o Nethavadu,
 aged about 63 years,
 Driver Passenger MR448,
 Southern Railway,
 Bangalpre City(Retired)
 No.5/10, Backside of
 Muniswara Temple,
 Bhuvaneswarinagar, Magadi Road,
 Bengalore 23.
- 13. Sri Ghouse Mohideen,
 S/o Azeen Mohideen,
 aged about 63 years,
 Driver Passenger MR 238,
 Southern Railway, Bangalore City,
 (Retired) C/o Noor Mohamad,
 No.73/D, Railway Quarters,
 Yeswanthapur, Bangalore 22.
- 14. Sri D.John Feter,
 S/o Doraiswamy,
 aged about 58 years,
 Driver Goods MR 612,
 Southern Railway,
 Yeswanthapur (Retired)
 No.62, III Cross, I Stage,
 Oklipuram, Bangalore 21.

Applicants 1 to 9 in O.A.Nos.395 to 403/91

Applicant 10 in O.A. No.57/90

Applicant 11 in O.A. No.416/90

.. APPLICANTS

...Cont#./-

- 15. Sri Manickam,
 S/o Laksmanappa,
 aged about 60 years,
 Driver Passenger MR 414,
 Southern Railway, Arsikere,
 (Retired), No.286/A, Sth Cross,
 Bangalore 560 821,
- 16. Narayana,
 \$\frac{5}{0} \text{ Nyathevadu,} \\
 \text{aged about 72 years,} \\
 \text{Shunter MR 275,} \\
 \text{Bangalore City, Southern Railway,} \\
 \text{(Retired) No.53 C/o Nawaz Store,} \\
 \text{12th Cross Magadi Road,} \\
 \text{Bangalore 23.}
- 17. Sri M.S.Susainathan,
 S/o Mariswamy,
 aged about 62 years.
 Driver Passenger MR 475,
 Southern Railway, Yelahanka,
 (Retired)C/o P.A.Joseph,
 45/A Old Railway Quarters,
 Yeswanthapur, Bangalors 22.
- Sri Siddaiah, S/o Siddaiah Gowda, aged 62 years, Diesel Assistant MR 523, Southern Railway, Bangalore City, (Retired)
 No.58, I Cross, 3rd Main Road, Ramachandrapuram, Bangalore 21.
- 19. Sri Kedirvelu C.R.,
 S/o C.S.Ramalingam,
 aged about 58 years,
 Goods Driver MR 624.
 Southern Railway, Harihar,
 (Retired), No.32/2, I Main Road,
 I Cross, Oklipuram,
 Bangalore 21.
- 21. Sri Gulam Dastagir,
 S/o Md.Ghouse,
 aged about 69 years,
 Shunter MR 597, Southern Railway,
 Yeswanthapur (Retired) No.3,
 Star Building, Dharga Mohalla,
 Doorvaninagar, Old Madras Road,
 Bangalore 560 116.
- 21. Sri Abdul Waheed,
 S/o Md.Haneef, aged 67 years,
 Shunter MR 539, Southern Railway,
 Bangalore Cantonment(Retired)
 No.10, 5th Cross, L-B,
 Shastrinagar, Indiranagar,
 Bangalore 38.

..APPLICANTS.

- 22. Sri D.John,
 S/o N.David Pillai,
 aged about 66 years,
 Assistant Guard/EMT 1303,
 Southern Railway, Bangalore
 (Retired), C/o Carpenter Supramany,
 12th Cross, Magadi Road,
 Bangalore = 23.
- 23. Sri Sheik Fakruddeen Easmer, S/o Mohemmed Khasim Sekii, agad about 63 years, Railway Guard A-EA 5212, Southern Railway, Arsikere, (Retired), Mandipet, Arsikere = 573 103, Hassan District.
- 24. Srå K.G.Krishnemurthy,
 S/o K.Gundeppa,
 aged about 60 years,
 Guard A Spl. EE 994,
 Southern Railway, Arsikere,
 (Retired), No.84, Yérrappa Block,
 Laxmipur, Arsikere 573 103,
- 25. Sri D.E.Anthony,
 S/o Emmasiappa, aged about 63
 years, Asst. Guard EE 1317,
 Southern Railway, Sangalome City,
 (Retired), No. 298, EWS, 5th Main,
 Kengeri Satellite Town,
 Bangalore 60.
- Sri N.V.Ananda Rao,
 S/o N.Venkoba Rao,
 aged about59 years,
 Fireman A MR 549,
 Southern Railway, Shimoga Town,
 (Retired) No. 121, IJ Cross,
 Behind S.P.Office, Ashoknagar,
 Shimoga Town.
- 27. Sri M.Mani,
 S/o Mottai, aged about
 62 years, Shunter MR 672,
 Southern Railway,
 Baiyappanahalli(Retired),
 Ramaswamypalya, M.S. Nagar,
 Kammanahalli Main Road,
 Bangalore 33.
- 28. Sri M.Laxman, S/o Murugesh, aged about 63 years, Driver Goods MR 410, Southern Railway, Yeswanthapur (Retired), No.22, I Cross, Bhasyamnagar, Srirampuram, Bangalore 21.

...APPLICANTS

- 29. Sri Romeiah,
 S/o Venkataramanappr,
 aged about 63 years,
 Driver Passenger MR 721,
 Southern Railway, Shimoga Town,
 Retired, No.209/41, Rackamma
 Building, Main Road,
 Yeswanthapur, Bangalore-22.
- 30. Sri Syed Abbas,
 S/o Syed Dastagir,
 aged about 69 years,
 Southern Railway, Bangalore City,
 (Retired), No.41, I Cross,
 II Main, Fatharayanapura;
 (Near Subramya Maasjid),
 Bangalore 26;
- 31. Sri Abdul Rehim,
 S/o Md.Bakshi,
 aged about 62 years,
 Shunter MR 349, Southern Railway,
 Bangalore City (Retired),
 No.22/1, 11-A Cross,
 Hoshalli Mein Road,
 Patherayanapura
 Bangalore 26.
- 32. Sri K.M.Pavooni,
 S/o K.V.Mathew,
 aged about 66 years,
 Driver Goods MR 701,
 Southern Railway, Yeswanthapur,
 (Retired), No.517, 7th Cross,
 K.N.Extension, Yeswanthapur,
 Bangalore 22.
- 33. Sri S.Gengadharaiah,
 S/o B.Siddaiah,
 aged about 63 years.
 Guard A-Spl. EMT 428,
 Southern Railway, Arsikere,
 (Retired), Nc.Vasantha Nilaya,
 near Sedana Talkies, Behind
 Fump House, Arsikere.
- 34. Sri G.Ramasvemy,

 5/o A.Govindaraju,

 aged about 64 years,

 Mail Guard EMT 767,

 Southern Railway, Bangalore City,

 (Retired), Nc, 264/A6 Railway Otrs

 (MG), Seythern Railway, Bangalore-23.
- 35. Sri A. Kumaran, S/o C. Abbu, aged about 59 years, Mail Guard EE. 1768, S.Railway, Bangalore City, (Retired), No.1C4, 6th Main, II Cross, Shankarnagar, Yeswanthapur P.O. Bangalore - 22.

...APPLICANTS

- Sri G.Gopel,
 S/o Gangen,
 Aged about 60 years,
 Driver Goods MR 593,
 Southern Railway, Yeswanthepur,
 (Retired), C/o G.Chakwavarthy,
 No.42/D, Railway Otrs.
 Baiyappanahalli,
 Bangalore 38.
- Sri Khudus,
 S/o Hussain Sal
 aged about 6F years,
 Driver Fassanger MR 112,
 Southern Railway, Bangalore City,
 (Retired), No.469, 10th Cross,
 Mathikere Main Road,
 Yeswanthapur, Bangalore-22,
- Sri Mayanna,
 S/o Mayanna Gowda,
 aged about 71 years,
 Shunter MR 254,
 Southern Railway, Bangalora (Retired), No.40, 7th Cross,
 Gayathrinagar, Srirampuram,
 Bangalore-21.
- 40. Sri Gurusiddaian, S.
 S/o Siddappa,
 aged about 68 years,
 Driver Passenger MR 393,
 Southern Railway, Shimoga Town,
 (Retired), Attn Guddakaval
 Hosur Javagal Fost, Arsikere
 Taluk, Hassan District.
- 41. Sri Mohamed Hussain,
 S/o Mohamed Budensab,
 aged about 6£ years,
 Shunter MR 651,
 Southern Railway, Harihar,
 (Retired), Amaravathi Post,
 Harihar Taluk, Harihar.
- 42. Sri T.Duggan,
 S/o A.E.Duggan,
 aged about 65 years,
 Driver Passenger MR 97,
 Southern Railway, Bangalore City

residing at :Munikaleppa Garden, Ramaswamy Paleyam, Khammanahalli Main Road, 2nd Cross, Bangalore-33.

- 43. Sri John Ross, S/o Nosh, aged about 62 years, Driver Passenger MR 359, Southern Reilwey, Bangalore City, (Retired), No.860, HMT layout, behind Chowdeswari Témple, Mathikere, Sangalore-54.
- 44. Sri E. Hussey, S/o William Hussey, aged about 64 years, Driver Passenger, MR 193, Southern Reilway, Bangalore City, (Retired), No.5, 7th Cross, Subedarpalya, Yeswanthepur, Bangalore-22.
- 45. Sri B. Jayaram Singh,
 S/o Narayan Singh,
 aged about 63 years,
 Driver Passenger MR 611,
 Southern Railway, Shimoga Town,
 (Retired), No. 1831, III Cross,
 Rathan Singh Lane, Mandi Mohalla,
 Mysore 570 021.
- 46. Sri Maruthi Rec,
 S/o Neelakanta Rao,
 aged about 64 years,
 Driver Passenger MR 422,
 Southern Railway, Bangalore City,
 (Retired), No.23, I Main Road,
 Gundu Muneeswara Temple Street,
 Matadhahalli, Bangalore-32.
- 47. Sri Mohamed Basha,
 S/o Abdulla Sab,
 aged about 67 years,
 Shunter MR 423, Southern Railway,
 Harihar, (Retired), No.351,
 II Cross, Gandhinagar,
 Harihar.
- 48. Sri.Kisten, S/o Govindan,
 aged about 59 years,
 Shunter MR
 Southern Railwey, Bangalore City,
 (Retired), No. 6/2, Sundaram Reddy,
 Building, Backside of Něnohara Mills,
 Magadi Road, Bangalore 23,
- 49. Sri M.Mitrappa, S/o Muthappa, aged about 72 years, Driver Goods, Southern Railway, Yeswanthapur, (Retired)

- Sri Rangaiah,
 S/o Rangaswamy,
 aged about 68 years,
 Driver Passenger MR 160,
 Southern Railway, Bangalore City,
 (Retired), No.27, Chic Bealer
 Road Cross, Shivajinagar,
 Bangalore-51.
- 51. Sri Ethirajan, S/o R.Chamundi, aged about 65 years,
 Southern Railway, Mysore (Retired), Driver Passenger,
 MR 378, No.1389, III Cross,
 Kaki Road, Mandi Moheila,
 Mysore-21.
- 52. Sri A.Xavier, S/o S.Anthony, aged about 62 years, Driver Passenger MR 693, Southern Railway, Arsikere, (Retired), No. 52/2/, Behind St. Marrys Church, Arsikere-103.
- 53. Sri Linga, S/o Karbasappε, aged about 67 years, Shunter MR 253, Southern Railway, Harihar, (Retired), C/o Kurvathi Linga, Amravathi Post, Harihar.
- 54. Sri Revanappa,
 S/o Siddappa, aged about E3 years,
 Fireman First ML 1129,
 Southern Railway, Harihar,
 (Retired), C/o Revanappa,
 Challageri, Mallikarjuna Extension,
 Amravathi Post, Harihar.
- 55. Sri A.Ethieraj,
 S/o Abbaiah Sunder Raj,
 aged about 73 years,
 Driver Mail MR 5,
 Southern Railway, Bancalore
 (Retired), C/o E.Sridher,
 No.343, Railway Ctrs. (MG)
 Bangalore 23.
- 56. Smt. Kamale Bai Piroji Rac Kawle, B/o late Piroji Rac Fallen, aged about +51 years, priver Padsenger MR 453, Southern Railway, Arsikere, No. 223, Cld Rms Road, Arsikere.

... APPLICANTS

- 57. Smt.R himabi,
 W/o Late C.Fazalur Rahaman,
 aged about 45 years,
 Shunter MR 592,
 Southern Railway, Yeswanthepur,
 No.11, 4th Cross, Behind Yeramma
 Kalyan Mantap, Mohankumár Nagar,
 Yeswanthapur, Bangalore-22.
- 53. Smt.Sharadamma,
 W/o late S.Ganeshan,
 aged about 52 years, Shunter MR59.,
 Southern Railway, Yeswanthapur,
 No.5, I Cross, Mohankumernegar,
 Yeswanthapur, Bangalore-22.
- 59. Smt.Sufia Khatun,
 W/o lete Anwar,
 aged about 53 years,
 Diesel Asst. MR
 Southern Railway, Bangalora City,
 C/o M.Arumai, No.1072/8, KN Extn.,
 5th Cross, Yeswanthepur,
 Bangalore-22.
- Smt.Kenakamma,
 W/o late A.Subramany,
 aged about 49 years,
 DieaelAsst. MR 521,
 Southern Railway, Bangalore City,
 No.541/C, I floor, MG Rly.Colony,
 Bangalore-23.
- 61. Sri Shanthakumar,
 S/o late Ananderaju,
 aged about 25 years,
 Driver Passenger, MR 358,
 Southern Railway, Arsikere,
 Ambedkar nagar, Holenarsipur,
 Hasan Dist.
- 62. Smt.Devamma,
 W/o late B.M.Venkatesh,
 aged about 47 years,
 Diesel Asst. MR.1266,
 Southern Railway, Bangalore City,
 No.91/B, Railway Qtrs.,
 Near Running Room,
 Bangalore-23.
- Smt.Gajalakshmi,
 W/o late R.Srirangappa,
 aged about /53 years,
 Driver goods, MR 474,
 Southern Railway, No.13,
 7th Cross, 6th Block,
 Rajajinagar, Bangalore 10.

... APPLICANTS.

- Smt.Helen, W/o late C.F.Tristrem, 64. aged about 50 years, Site No.17, Petel Hanumaich s Flat, Jalahálli Post, Bangelore⊸13.
- .. Applicants in \$1.No.12 65. Sri D.Ramamurthy, S/o Doraiswamy, aged about 60 years, Driver Goods MR- 735 Yeswanthamur, No.375, 7th Close, III Main Road. Cokul Stage-1, Mattikere Layout & Most. Bangalore-54.
- Sri Abdul Rahim Khah, aged about 60 years, Driver Goods MR. 514 No.43, Kavika Layout, Mysore Road, Bangalore-26.
- 67. Sri Sethu Rec,S S/o late S.N.Srikantaiah, aged about 63 years Driver Goods MR 753. S.Railway, Bangalore (Retired), No.1362, 5th Main Road, IInd Stage, E-Birck, Rajajinagar, Bangalore-560 010.
- 64. Sri R.F. Henderson, S/o late F.W.Henderson. aged about 60 years Driver Goods MR 603 S.Railway, Bangalore (Retired), No.31, Pampanagar, Yeswanthapur, Bangalore-22.
- 69 🔭 Sri Bheemaich, S/o Chennalah, aged about 68 years, Driver Passenger MR 80, S.Railway, Mysore Division, (Retired), A.A.Colomy, near New Railway Colory, Shimoga Town.
- Sri Shiva, S/o Venkataswamy, aged-about 64 years; 78. Shunter MR 307, S.Railway, Mysore Division, (Retifed) No. 172, A.A.Colony, |near New Railway Colony, Shimoga Town - 577 201.
- 71. Sri Mohamad Abbas, S/o Khalander Khasim, aged about 62 years, Driver Mail, MR 426,

APPLICANTS ..Contd./-

to 66 in 0.A.No.320/92

S.Railway, Arsikere Division, (Retired), Gopal Singh Quarters, B.H.Road, Arsikere.

- 72. Sri E.Naterejen,
 S/o Ekembarem-K,
 aged about 62 years,
 Driver Mail MR 429,
 S.Railway, Arsikere Division,
 (Retired), No.291, Kumerar
 Nilayem, Hassan Road,
 Arsikere 573 103.
- 73. Sri Subramany,
 S/o Uthandi, aged about 59 years
 Driver Passenger, S.Railway,
 Arsikere Division(Retired),
 C/o Anthony, 15/A, Railway Quenters,
 Arsikere.
- 74. Sri R.Purushothem,
 S/o B.Ramechandra Naidu,
 aged about 63 years,
 Driver Passenger MR 715,
 S.Railway, Arsikere Division,
 (Retired), C/o R.Bhaskar,
 No.128/B, HUDCO Colony,
 Bhadravathi 577 301.
- 75. Sri M. Feter,
 S/o V. Anthony,
 aged about 64 years,
 Driver Mail, MR. 139,
 S. Railway, Arsikere Division,
 (Retired), I Cross, Hassan Road,
 Unner Line, Arsikere.
- 76. Sri Kanakaraj,
 S/o V.Anthony, Major,
 Driver Passenger MR 106,
 S.Railway, Arsikere Division,
 (Retired)C/o R.Anthony,
 Crane Driver, No.4, Railway Quarters,
 Arsikere.
- 77. Sri Bheemsen,
 S/o H.Mahadev,
 aged about 62 years,
 Driver Pessenger MR.559,
 S.Railway, Arsikere Division,
 (Retired), Muthilamma Temple Road,
 5th Cross, Road, Near Water Tank,
 Shanthinagar, Doddaballapur.

Sri.R. Lakshminarayena, S/ooc.B. Rangappa, aged about 65 years, MR Retired Driver, *P*/412 No.J.z6, Attimeramma Temple Street, Cottonpet Bangalore 53.

- 79. Sri N.Channappa,
 S/o Narasimhaiah,
 aged about 66 years,
 Driver Goods MR 571,
 S.Railway, Arsikere Division,
 (Retired), Adahalli Village,
 infront of Railway Station,
 Sulekree Post, Arsikere Taluk.
- 80. Shi K.Subramaniyam,
 S/o Kattemari,
 aged about 59 years,
 Shunter MR 801,
 S.Railway, Arsikera Division,
 (Retired), III Cross,
 Upperline, Hassan Road,
 Frsikere-573 103.
- 81. Sri Jani, S/o A.Khader,
 aged about 62 years,
 Driver Mail MR 102,
 Arsikere Division(Retired),
 Thollur P.O., Thiruthalli,
 Arsikere.
- 82. Sri M.Velayudam,
 S/o Muthan,
 aged about 61 years,
 Shunter MR 507, S.Railwaym
 Arsikere Division (Retired),
 No.2/2, Sriramapuram, III Cross,
 Hassan Road, Arsikere.
- 83. Sri G.Indra Singh,
 S/o B.Gopal Singh,
 aged about 66 years,
 Driver Mail MR.101. S.Railway,
 Arsikere Division,
 No.194/A, Railway Quarters,
 Arsikere.
- 84. Sri N.Krishnaiah, S/o A.Muniya, aged about 66 years, Driver Passenger MR 408, Southern Railway, Arsikere Division, (Retired), C/o N.K.Manchar, No.49/A, Railway Quarters, Arsikere.
- 85. Sri Kempa, S/o Muniyappa, aged about 63 years, Shunter MR 248, S.Railway, Birur Division, (Retired) Bellary Camp, Negr Plague-Arma Temple, Birur.

...APPLICANTS

- 86. Sri Kenchi, S/o Taradaiah, aged about 64 years, Driver Passenger MR 108, S.Railway, Arsikere Division, (Retired), No.221, 9th Cross, Right Side Hassan Road, Arsikere.
- 87. Sri P.Narayanaswamy,
 S/o Ponnuswamy, aged about 66 years
 Driver Passenger MR 439,
 S.Railuay, Haribar Division
 (Retired), Hassan Road, Down Line,
 Arsikere.
- A8. Sri C.Swaminathan, S/o Chimneppa, aged about 58 years.
 Shunter MR 804, S:Railway, Arsikere Division (Retired)
 Hassan Road, Down Line, Arsikere.
- 89. Sri Rame, S/o Beilary Narayanappa, aged about 66 years, Driver Passenger, MR 148, S.Railway, Chackjajur Division, (Retired), Bellary Camp, Near Plague Amma Temple, Birur.
- 90. Sri Fazel Ali Baig,
 S/o Mirzen Baig,
 aged about 66 years,
 Driver Passenger MR 382,
 S.Railway, Shimoga Division,
 (Retired), Tank Mohalla,
 6th Cross, Shimoga Town 577 201.
- 91. Sri Bheema Naik,
 S/o Hanuma Naik,
 aged about 68 years,
 Driver Passanger MR 363,
 S.Railway, Arsikere Division,
 (Retired), C/o Rtd. P.Basavanna Gowda,
 Badavana Averagere P.C.,
 Davanagere-3.

Babu, S/o Venkatappa,

aged makes 51 years,

Shunter Mi 630, S.Railway,

Arsikere Division, (Retired),

C/o Govindaswamy, Ex.Municipal

President, Kim.Road, Kadur,

Chickamagallur District.

Sri Lourdinathan, S/o Thangavelu,
Jaged about 67 years,
Driver Passenger MR 252,
S.Railway, Bangalore City,
(Retired), No.103/3, Ist Lross,
11d Byappanahalli, Bangalore-3.

...APPLICANTS.

Sri K.Subramany,

S/o Kumaraswamy,
aged about 62 years,
Shunter MR 779,
S.Railway, Bangalore City,
(Retired), No.23/5, 12th Cross,
Magadi Road, Bangalore-23.

Sri J.Daniel, S/c Joseph,

aged about 62 years,
Shunter MR 577, S.Railway,
Bangalore City (Retired),
No.5/1, *E' Street, 10th Cross,
Magadi Road, Bangaloro-23.

Sri Amdul Khaleel,

S/o Shaik Rahim,
aged about 68 years,
Driver Passenger MR 216,
S.Railway, Bangalore City,
(Retired), No.19, 15th Cross Magadi Road, Bangalore-23.

Sri M.Venugopal, S/o Mari.

97. leged about 63 years,
Driver Passenger MR 815,
S.Railway. Bangalore City,
(Retired), No.12/A, I Main load,
3rd Cross, Hanumanthapuram,
Srirampuram, Bangalore-21

Sri Shaik Ameer,

98. S/o Md.Salar,

aged about 66 years,

Driver Passenger MR 470,

S.Railway, Bangalore City,

(Retired), No.786, 6th Crcss,

Annepalya, Bangalore - 30.

Ganga Hanuma, S/o Gangathudu,
99. aged about 66 years,
Driver Mail MR 31,
S.Railway, Bangalore City,
(Retired), No.4/4, III Cross,
Dayananganagar, Srirampuram,
Bangalore-22.

Sri Basheer Ahmed, S/o Azeem Mohideen, 100. aged about 62 years, Shunter MR 221, S.Reilvey, Bangalore City, (Retired) No.3, SBM Colony, Brindavananegar, 5th Cross, Mathikere P.O., Bangalore-54.

... APPLICANTS.
..Contd./-

- 101. Sri L.Nenjaieh,
 S/o Lingaieh,
 aged about 62 years,
 Driver Goods MR 698,
 S.Reilway, Yeswanthapur Division,
 (Retired)m C/o M.Arumai,
 No.1075/0, K.N.Extension, 5th Cross,
 Yeswanthapur, Bangalore-22.
- 103. Sri K.Dasappa, S/o Krishnanpa,
 eged about 66 years,
 Driver 'A', MR 377,
 S.Railway, Yeswanthapum Mivision,
 (Retired), C/o P.Ananda,
 J.B.Export, 6th Main, Industrial
 Sub-Urb Peenya, Bengalora-56,
- 108. Sri A.D.Anto, S/o B.D.Anto, aged about 64 years, Driver Passenger MR 217. S.Railway, Bangelore City, (Retired), No.1098, Pipaline, III Cross, Yeswanthapur, Bangalore-22.
- 104. Sri Syed Hameed,
 S/o Gulam Jilani,
 aged about 65 years,
 Shunter MR 759, S.Railwey,
 Yeswanthpur Division
 (Retired), C/o P.T.Stores,
 Opp.to Railway Station,
 Yeswanthapur, Bangalore-22.
- Sri A.Yesudas, S/o A.Arokyaswamy,
 105. aged about 65 years,
 Driver Passenger, MR 510,
 S.Railway, Bangelore City,
 (Retired), No.267, 4th Square,
 Murphy Town/Hoysalanagar,
 Ulsoor P.O., Bangelore-560 008.
- Sri M. Veera Raghavan,
 S. Jo. Muniswamy, aged about 66 years,
 Driver Passenger MR 502,
 S. Railway, Bangalore City,
 (Retired), No. 11, Brindavannagar,
 Extension, Near 80 feet Road;
 Mathikere P.C., Bangalore-40.
 - Sri. K. Subramaniyam,
 S/ø G. Kahni, aged about 65 years,
 Oriver Passenger MR 304,
 S. Railway, Bangalore City,
 (Retired), C/o Nataraj, No. 79/A,
 Railway Quarters, Yeswanthapur,
 Bangalore-22.

APPLITANTS.

- 1.08. Sri M.Nagaraj,
 S/o L.Murugesh,
 aged about 62 years,
 Driver Passenger MR 428,
 S.Railway, Bangalore City,
 (Retired), No.33/2, New No.111/2,
 9th Main Road, Sriramapuram,
 Bangalore-21.
- 170. Sri M.Muniswamy, S/o Murugach, aged about 62 vears, Driver Passenger MR 656, Southern Railway, Bangelone City, (Retired), No.9/A, I Main, I Cross, Hanumanthapursm, Sriramapuram, Bangelora-21.
- 113. Sri A.Arulnathan,
 S/o A.Arokyaswamy,
 aged about 65 years,
 Driver Passenger MR 5:5,
 S.Railway, Bangalore City,
 (Retired), C/o James,
 No.139/H, Railway Duarters,
 Yeswahthapur, Bangalore~22.
- 111. Sri T.A.Krishnamurthy,
 S/o T.C.Ayyaswamy Pillai,
 aged about 63 years,
 Shunter MR 642, S.Railway,
 Yeswanthapur(Retired),
 6th flat, 4th Cross,
 Mohankumarnagar, Yeswanthapur P.C.,
 Mathikere, Bangalore.
- Sri H.Honnaiah,
 S/o Marigowda,
 aged about 61 years,
 Driver Goods MR 610,
 S.Railway, Yeswanthapur
 (Retired)No.2, II Main Road,
 3rd Cross, B.K.Nagar,
 Yeswanthapur, Bangalore-22.
- 11 % Sri N.Arumai,
 S/o Mannerswamy,
 aged about 62 years,
 Driver Passenger MR 682,
 S.Railway, Bengalore City.
 (Retired), No. 1075/6,
 K.N.Extension, 5th Cross,
 Yeswanthpur, Bangalors-22.
- 114. Sri N.Doreiswamy,
 S/o V.Narasimhulu Naidu,
 aged about 75 years,
 Shunter MR 213, S.Railway,
 Bangalore Contonment(Retired),
 No.52-H/A, Lakshminarayanapura,
 Srirampuram, Bangalore-21.

... APPLICANTS.

Sri K.Hanumaiak,

115. S/o Thimmarayappa,
aged about 66 years,
Driver, Mail MR 33,
S.Railway, Bangalore City,
(Retired), No. 5239/FL.N.Colony,
RethindnerCain Road, Yeswanthapur,
Bangalore - 22.

Sri Mathew, S/o Krishman,

116. aged about 63 years,

Driver Goods MR 66%,

S.Railway, Yeswanthapur,

(Retired), No.11, II Main,

III Cross, B.K.Nagar,

Yeswanthapur, Bangalorc-22.

Sri A.Perumal,
117. S/o S.Arumugam,
aged about 64 years,
Shunter MR 447,
S.Railway, Yeswanthapur,
(Retired), No.69/G,
Railway Quarters, Yeswanthapur,
Bangalore-22.

Sri Shanmugam,

5/o J.Suhramanya Mudaliar,
aged about 63 years,
Driver Passenger. MR 772,
Bangalore City, S.Railway,
(Retired), No.586/1, 5th Main.
Basavanagar, Vibuthipuram Extension,
Bangalore - 37.

Abdul Gaffoor,

5/o Ballary Abdul Khader,
aged about 62 years,
Driver Passenger, MR 387,
S.Railway, Shimoga Town,
No.105, 6th Cross,
Basevanagudi, Shimoga Town - 577 201.

Applicants in \$1.No. 67 to 119 in 0.A.No. 298/92.

Sri B.A.Thyagarajan,

S/o Anentharaju Pillay,
aged about 73 years,
Driver Mail, S.Railway,
Bangalore City, C/o S.S.A.Dasan, Residing at
No.29, Old No.59, CKC Garden,
Lalbagh Cross Road,
Bangalore 560 027.

Bangarons

121. So Madurai,

aged about 70 years

Shunter MR 343, 5.Railways,

Bangalore City C/o Phillip Moses,

No.18/B, Railway Quarters,

Chicjagor, Chitradurga District.

.. APPLICANTS.

.. Bontd./-

- 122. Rangaiah,
 S/o Thirumellaiah,
 aged about 59 years,
 Shunter, S.Railway,
 Shimoga Town,
 Hosahalli, Amruthur,
 Hobli, Holagunda Post,
 Kunigal Taluk, Tumkur District.
- 123. K.Raju, S/o Kuppan,
 aged about 51 years,
 First Fireman ML 1141,
 S.Railway, Bangalore City,
 C/o Station Master.
 Nayandahalli Railway Station,
 Bangalore-39.
- 124. L.A.Fleury, \$/o J.L.Fleury, aged about 64 years, Mail Driver MR 583, S.Railway, Harihar. No.16, Ramaiah Layout, St.Thomas Town Post, Khammanahalli, Bangalore-84.
- 125. Naga, S/o Siddappa,
 aged about 68 years,
 Shunter MR 282, S.Railuay,
 Chicjajur, Korehara Colony,
 Chicjajur-577 523.
- 126. Varadaraj, S/o Kuppusuamy, aged about 62 years, Driver Passenger MR 495, S.Railway, Bangalore City, No.24/16, 12th Cross, Magadi Road, Bangalore-23.
- 127. Smt.Papamma,
 aged about 51 years,
 W/o late S.Nage,
 Driver Passenger MR 133,
 S.Railway, Arsikere.
 Behind St.Marrys Church,
 Arsikere-573 103.
- 128. K.R. Seetharamaiah,
 S/o K.Ramaswamy Shastri,
 aged about 73 years,
 Shunter MR 587, S.Railway,
 Mysore. No.921, Asoka Easteross-35,
 Hallathkerei, Mysore.
- 129. K.Srinivasalu, S/o V.Krishnasuamy, aged about 62 years, Driver Goods MR 747, S.Railway, Byapenahalli, No.8, 1st Street, Markham Road, Cross, Ashoknagar, Bangalors-23.

... APPLICANTS

..Contd./-

- 130. Smt.Noreen Fletcher,
 aged about 62 years,
 W/o late V. Fletcher.
 Mail Driver, S.Railway,
 Bangelore City, No.8,
 Dawkar Road, 9th Mein,
 Mathikere, Bangelore-560 054.
- 131. Smt.Lakshmamma,
 aged about 42 years,
 W/o late K.Siddaiah,
 Driver Goods, S.Railway,
 Harihar, C/o S.Revanna,
 Pointsman Subramarya Road,
 Railway Station, Nettana Post,
 Puthur Taluk, South Kanara.
- 132. Smt. Shanthamma, aged about 43 years, W/o late Thippaswamy, First Fireman ML 1247, S.Railway, Chicjajur, Janatha Colony, Hosanagara, Chicjajur-577 523.
- 133. Smt.S.R.Susila Bai,
 eged about 54 years,
 W/o late S.Rama Rao,
 Diesel Assistant MR 723,
 S.Railway, Yeswanthapur,
 C/o S.Ravi, No.73/J,
 Railway Quarters, Yeswanthapur,
 Bangelore-22.
- 134. Smt. Sharadamma,
 aged about 63 years,
 N/o late R.Ramoo,
 Driver Goods MR 456,
 S.Railway, Mysore.
 No. 2065, Akbar Road,
 Mandi Mohalla, Mysore.
- 135. Smt.Kenthemma,
 aged about 51 years,
 O late Rajamanickam,
 Oriver Goods MR, S.Railway,
 Arsikere. No.9012,
 Lacha Naik, Guarter,
 Hassan Road, Arsikere.

 136. Kempatah, S/o Rangalah,
 aged about 68 years,
 Oriver Passenger MR 10?,
 S.Railway Chicjajur,
 Singanahalli, Singanahalli Post,
 Gubbi Taluk, Tumkur District.

APPLICANTS

...Contd./-

- 137. A.Shivappa Rao,
 S/o H.Anantha Rao,
 aged about 63 years,
 Driver Passenger MR 476,
 S.Railway, Arsikere.
 No.496, Bunny Mantap,
 'B' Layout, Shivarathri Eswaranagar,
 Mysore.
- 138. Smt.Debbie Rezoric,
 aged about 44 vears,
 W/o late P.Rezorio.
 Driver Passenger MR 461,
 S.Railway, Bangalore City,
 No.932/3, Opp.Kiren Building.
 2nd Main, 5th Cross,
 K.N.Extension, Yeswanthepur,
 Bangalore-22.
- 139. Smt.B.S.Susheelamme,
 aged about 50 years,
 W/o late B.Shankar,
 Driver Goods MR 492,
 S.Railway, Arsikere,
 C/o V.S.Laxmi Ramana, No.32/5,
 Railway Quarters, Arsikare.
- 140. Smt.S.Sereswethemma, aged about 58 years, W/o late A.R.Srinivasa Rao, Driver Goods MR 773, S.Railway, Yeswanthapur, Bangalore. No.794/A, 9th Dross, K.N.Extension, Triveni Road, Yeswanthapur, Bangalore-22.
- 141. Smt. B. Hansabai,
 aged about 55 years,
 W/o late G.R. Srinivasamurthy,
 Goods Driver MR 760,
 S. Railway, Arsikere, No. 73/J,
 New Railway Quarters,
 Yeswanthapur, Bangalore-22.
- 142. Smt.P.Savithri,
 aged about 52 years,
 W/o late P.M.Panduranga,
 Driver Goods MR 712,
 S.Railway, Yeswantharur,
 Bangalore-22.
- 143. Smt.Mesten Bi,
 aged about 50 years,
 W/o late Mohamed Sheriff,
 Driver Passenger MR 419,
 S.Railway, Shimoga Town,
 Near Anjaneya Temple, Hassan Road,
 Arsikere.

...Contd./-

- 144. Sri Prasad Kiran,
 aged about 24 years,
 \$/o late Govindaswany,
 Shunter MR 386, S.Railway,
 Arsikere, C/o Srinivasan,
 Railway Ticket Collector,
 Near Railway Under Bridge,
 Hassan Road, Arsikere.
- 145. Smt.Rachel D'Monte
 aged about 58 years,
 W/o late H.R.D'Monte,
 Driver Mail MR 25,
 S.Railway, Bangalore,
 No.220. VST Road,
 Opp.Banaswadi Railway Station,
 Bangalore-84,
- 146. Smt.Nishajen,
 aged about 58 years,
 W/o late Syed Abdul Areez,
 Assistant Guard, S.Railway,
 Bangalore City,
 C/o Syed Chouse Pasha,
 No.304/1, Railway Quarters,
 M.G.Colony, Bangalore-23.
- 147. Smt, Asiyajan,
 aged about 60 years,
 W/o late Tajpeeran,
 Passenger Driver MR 170,
 S.Railway, Mysore. No.6,
 R.V.Layout, Seshadripuram,
 Bengalore-20.
- 148. Smt.Annamary,
 aged about 43 years,
 W/o late A.Chandran,
 Shunter MR 369, S.Railway,
 Bangalore Cantonment,
 Muthamma Garden (Chinnappe Garder),
 Munireddypalya, Bangalore.
- 149. Smt. Jyothilakshmi,
 aged about 50 years,
 W/o late Chinnavenkata Remanapha,
 Diesel Assistant MR 567,
 S.Railway, Arsikere, C/o Jayappa,
 retired postman, I Cross,
 Down Line, Hessan Road,
 Arsikere.

Balaram Singh S.A.

S/o S.Anajemeyeram Tivri,

MR No.81, S.Railway,

Arsikere, Hosamane 4th Cross,

Shimaga.

... APPLICANTS

- 151. K.Madurai,
 S/o Kalu Moudaliyar,
 aged about 55 years,
 Goods Driver, MR 680,
 S.Railway, Shimoga Town,
 A.A.Colony, Near Railway Station,
 Shimoga Town-577 201.
- 152. H.S.Sathya Narayana, S/o H.Srinivasaiah, aged about 63 yeors, Shunter MR 797, Bangalore City, S.Raillay, No.17, Ramakrishnaiah Street, Seshadripuram, Bangalore-560 020.
- 153. Kousalya Bai,
 aged 52 years,
 W/o late K.Keroji Rao,
 Driver Goods MR 632,
 S.Railway, Mysore,
 No. 10/1, Loco Colony,
 Railway Quarters,
 Yadavagiri Poet,
 Mysore-20.
- 154. R. Pramile Bai,
 aged about 50 years,
 W/o late J. Sathyanarayara,
 Shunter MR 748,
 Bangalore City, S. Railway,
 No. 3, Beeradevaru Gudi,
 Ranasinghpet, 4th Cross,
 Bangalore City.
- 155. Khamrunnisa,
 aged about 43 years,
 W/o late Yusuff Sheriff,
 Shunter MR 835, S.Railway,
 Bangalore Cantonment, No.99,
 C/o Sajjad Sheriff,
 Jadidasnagar, 3rd Cróss,
 D.J.Halli, Bangalore-45.
- 156. B.N.Nagaraja Rao,
 S/o B.N.Moorthy Rao,
 First Fireman ML 1525,
 S.Railway, Mysore, No. 112,
 Kanakagiri, Municipal Farm Road,
 Vidyaranyapuram,
 Mysore-570 008.
- 157. Arokya Mary,
 aged about 60 years,
 W/o late M.Chinnaswamy,
 Driver Passenger MR 82,
 S.Railway, Arsikere

... APPLICANTS

...Contd./-

Residing et No.152/79, Pushpagiri, Belvethagrama, Mysore-570 015.

- V.A.Selvarangam, S/o V.B.Appaiah Mudeliar, 158. aged about 63 years, Driver Passenger MR 489 S.Railway, Bangelore City, No.63, Pillenna Garden, III Stege, Railway Layout, Bangalore-560 045.
- F.Arokya Dass, S/o M.Francis (late) 159. aged about 24 years, Driver Passanger MR 234, S.Railway, Hariher, I Cross, Old Arlapur, Guthoor Post, Harihar - 577 603.
- 160. M.Sundara, aged about 55 years, W/o late G.Ethirajulu Naidu, Driver Passenger MR 90 S.Railwey, Bangalore City, No. 208, RBH Colony, Whitefield Road, Madheverura Post, Bangelore-560 048:
- Saroju, aged about 54 years, W/o late D.Arumugem, First Fireman, S.Railway, Bangalore City, No.U/41, Selvanagar, Okalipuram, Srirampuram P.O., Bangalore-21.
- Shanthamma, 162. aged about 60 years, W/o lete Sunder Cabji, Driver Coods MR 705, S.Railway, Harihar, No.79, Cid Arlapur, Harihar.
- 163 Anthoniamma, aged about 45 years, W/o late B.Sandiego, Shunter MR 805, S.Railway, Arsikere, Marian Villa, NETRIO DENTINO Benind St. Merry's Church,
 - Philomina, abequapout 57 years, Shunter MR 537, Salailway, Arsikere, Behind St. Merry Ejupch, Arsikere.

APPLICANTS.

- 165. Sallath Mary,
 aged about 58 years,
 W/o late Arokya Swamy,
 Shunter MR 219,
 S.Railway, Harihar,
 C/o Thomas, TXR's Office,
 S.Railway, Birur.
- 166. P.Dhanelaxmi,
 aged about 49 years,
 W/o late P.Muniswamy,
 Driver Goods MR 683,
 S.Railway, Harihar,
 D/o late Sunder Caliaji,
 No.79, Old Arlapur,
 Harihar.
- 167. Kamakshiamma,
 aged about 58 years,
 W/o late Chokkalingam,
 Shunter MR 227, S.Railway,
 Yeswanthapur, No.48,
 Selvanagar, Behind Davi Talkies,
 Srirampuram, Bangalure-21,
- 168. C.Fletcher,
 S/o A.Fletcher,
 aged about 62 years,
 Driver Passenger MR 391,
 S.Railway, Mysore,
 No.58/59, Kennedy Nest,
 Pushpagiri, Mysore.
- Razia Khanum,
 aged about 28 years,
 D/o late Abdul Hameed,
 Shunter MR, S.Railway,
 Arsikere, C/o Md.Abbas,
 Gopal Singh Quarters,
 B.H.Road, Arsikere.
- 170. Mazbool Jan,
 aged about 49 years
 W/o late Ahmed Baig,
 Shunter AR 521, S.Railway,
 Bangalore City, C/o Afroze Baig,
 No.99, 3rd Cross Road,
 Iadidas Nágar, D.J.Halli,
 Bangalore-45.
- 171. K.V.Surappa,
 S/o Venkatanarayeneppa,
 aged about 72 years
 Passenger Guard EMB 887,
 S.Railway, Hassan, No.813,
 9th Main, 4th Block,
 Jayanagar, Bangalore-11.

...Contd./~

- 172. R.Srinivasan,
 S/o Remeswamy,
 aged about 64 years,
 Driver Goods MR 755,
 S.Railway, Bangalore City,
 No.62, III Cross,
 K.N.Extension, Yeswanthapur,
 Bangalore 22.
- 173. S.R.Saraswathi,
 aged about 50 years,
 W/o late S.Rajagopala Rac.
 Driver Goods MR 737,
 Yeswanthapur, S.Railway,
 No.28, Anajana Nilaya,
 II Main Road, B.K.Nagar,
 Yeswanthapur, Bangalore-22.
- 174. Farida Banu,
 aced about 35 years,
 W/o late Syed Nisser,
 Diesel Assistant ML 1242,
 S.Railway, Arsikere, No. 2257.
 Asoka West Cross-20.
 Mysore.
- 175. C.N.Sareeranga,
 S/o C.Narasimhachar,
 aged about 59 years
 Assistant Guard EMT 726,
 S.Railway, Arsikera.
 No.46/2, Eld RMS Road,
 Arsikera.
- 176. E.Chandra Bai,
 aged about 54 years,
 W/o late Y.Ekambaram,
 Driver Goods MR 379,
 S.Railway, Yeswanthapur,
 No.4371, 3rd Cross,
 13th Main, Subramanyanagar,
 Bangalore-21.
- 177. Philomine,
 aged about 58 years,
 W/o late T.Arokyaswamy,
 Driver Mail MR 18,
 S.Railway, Bangalore City,
 No.21 Hanumantheppe Road,
 Kammanahalli, Ramaswamy Palya,
 Bangalore 33.
 - 8. M.K.Penkaja,
 aged about 55 years,
 W/o late K.Krishna Iyengar,
 Passenger Guard EM8 371,
 S.Railway, Bangalore City,
 No.1562, Milk Centre,
 Vidyaranyapuram, Mysare-370 008.

APPLICANTS.

.. Contd./-

- 179. B.Jayamme,
 aged about 57 years.,
 W/o late N.Basavarej,
 Driver Passenger MR 79,
 S.Railway, Arsikere,
 C/o B.Vasanthakumar,
 No.6/C, Railway Quarters,
 Near Children's Park,
 Bangarpet.
- 180. Zailunnisa,
 aged about 60 years,
 W/o Syed Yaseem (late),
 Driver Goods MR 480,
 S.Railway, Mysore, No.2599,
 5th Cross, Mousa Diven Khana Roso,
 Mandi Mchalla, Mysore.
- 151. A.Rahimam Knan, S/o Iman*Khan, aged about 69 years, Shunter MR 300, S.Railway, Harihar, No.452, I Cross, Gandhinagar, Harihar.
- 1A2. Prapullakshi,
 aged about 51 years
 W/o late Christopher Andrews,
 Driver Goods, MR 570,
 5.Railway, Mysore (SKLR),
 No.94/B, Loco Colony,
 Railway Quarters, Yadawagiri Fost,
 Mysore-20.
- 183. Gayatri Shanmugam,
 aged about 38 years,
 W/o late S.Shanmugam,
 Driver Passenger MR 205,
 S.Railway, Mysore,
 No.91, VRC Railway Quarters,
 Mysore-20.
- N.Narayanaswamy,
 S/o Narasappa,
 aged about 62 years
 Shunter MR 440, S.Railway,
 Yeswanthapur, No.5/6/47,
 Laxmipurem, Near Railway Station,
 Hindupur.
- N.Mohiyuddin Khan,
 S/o M.Abdul Nabikhan,
 aged about 63 years,
 Guard Passenger EMT 461,
 S.Railway, Mysore,
 No.2244,
 Sawday Road, Laskhkar Mohalla,
 Meena Bazaar, Mysore.

... APPLICANTS
..Contd./-

186. Victor,
S/o Joseph,
aged about 67 years,
Shunter MR 315,
S.Railway, Bangalore City,
C/o F.C.Nathan, No.2,
Muktha Garden,
Spur Tank Road, Chetpet,
Madras - 600 031.

Applicants in S1.No.120 to 186 ere applicants in 0.3.377/92.

- 187. K.K.Bajarathnem,
 S/oK.A. Raghavan,
 retired Driver 'B' Grede,
 Staff No.P.5521,
 "Rajaneesh"m Shoranur.
- 184. K.Velu. S/o Unneri,
 Retired Guard 18 Grade,
 S.No.6314, Devaki Sadanam,
 Nedungathoor, Shoranur 1.
- . 139. K.Kesavan, S/o Kanthy,
 Retired Guard
 Si.No.6066
 Shanthi Bhavan,
 Veloor.
 - 190. P.Paramaswaran Nair,
 S/o Krishnan Nair,
 Retired Guard ** Special Grade,
 S.No.5077, Padinchare Chonal House,
 Shoranur-1.
 - 191. V.C.Sankunni Nair,
 S/o Achuthan Nair,
 Retired Guard "A"
 Special Grade, S.No.6172,
 Ayikkara House, Kavalappara,
 Shoranur.
 - 192. P.Sundaresan,
 S/o Kunhikoran,
 Retired Driver Bu
 S.No.P 6439,
 Vanajas, 4/7],
 Vanajas, 4/7],
 Vanajas, 4/7],
 Vanajas, Calicut.

A.Doraf Samy pillai, S/o M.Arunchalam Pillai, Retired "Grade, S.No. 107016, Gift House, Manjakkad, Sheranur. Applicants in \$1.No. 187 to 193 are applicants in 0.A.44/93.

... APPLICANTS.

- 194. R.Ramer Nair,
 S/o K.Narayonan Nair,
 Retired Driver 'B' Staff.
 Nm.P 2314,
 Raviyankandeth House,
 Chuduvalathoor, Shoranur 1
- 195. E.K.Ramenkutty Nair,
 S/m Kannan Nair,
 Retired Guard Special Grade,
 S.No.6096, Mundenath House,
 Cheruthuruthy Fost,
 Trichur District.
- 196. R.Krishna Naidu,
 S/o Ramakunhan Naidu,
 Retired Driver 'p',
 S.Na. F 6445,
 Mallisseryparambil House,
 Mudaliar Street,
 Shoranur 1.
- 197. L.Manikam Mudaly, 5/o C.Lakshmanan Mudely, Retired Driver ¹C: S.No.P 4026, Manickanivas, M.G.Read, Shoranur-3.
- 198. T.V.Sreeman Pillai, S/m T.V.Roman Pillai, Retired Driver 'A' Grade, S.No.P 1794, Sunil Vihar, Ganeshgiri, Shoranur-1.
- 199. E.Parameswaran,
 S/o P.N.Sahrasanama Iyer,
 Retired 'A' Special Grade Guard,
 S.N. 1495. Devi Nivas,
 Nedungatur, Shoranur-1.
- 200. T.Sankunny Nair, S/o M.Achuthan Nair, Retired Guard 'A', S.No.6459, Padmalayam House, Paruthipra, Sheranur.
- 201. C.Balakrishnan,
 S/o T.Sankaran Nair,
 Retired Driver 'B',
 Staff No, P 5702,
 Krishna Vihar, Vellatherl Nagar,
 P.O.Cheruthuruthy,
 Trichur District.

Applicants in \$1.No. 194 to 201 are applicants in 0.A.45/93.

... APPLICANTS

- 202. K.Gavinden Kutty Nair,
 S/n C.K.Achuthan Nair,
 Retired Driver, Staft No.P.2833,
 "A" Special Grade, Vadakkekonnanath
 House, Chuduvalathur, Shoranur 679 121.
- 203. P.Ramankutty Nair, S/o E.K.Shankaran Nair, Retired Guard "A" Special Grade, Staff No. E 14671, Pullconni House, Chuduvalathur Shorahur-
- 204. P.Narayana Pillai, S/o P.Krishnan, Retired Driver "C", Staff Na.P 3504, Poovathingal House, Kizhakathil, Pannthipra, Shoranur-1.
- 205. S.Raman Nair, S/a Krishnan keir,
 Retired Driver "C".
 Staff No.P 7065m, Srambical House,
 Chennthumerthi Past,
 Trichur District.
- 206. V.Narayanan Ezhuthachan, S/o D.Velu Ezhuthachan, Retired. Loce Shunter, S.Net P 8117, Devasamperambil House, Mannanur Post, via Kavelapara.
- . 207. K.Chellan, S/o T.Karuppan, Retired Driver "C", S.No.VS, Muthukurssi, Kunnath House, Genashgiri Pest, Shoranur.
 - 208. K.P.Gopalan, S/o K.Narayanan Nambiar, Retired Guard "B"m S.No. 7525, "Leela Sadan", Railway Booking Office Road, Shoranur.
 - 7.M. Kesavan, S/o Perugan, Retired I.F. Man 'B', S. No. PTJ 10026, Thekammadathil House, Cholakulam, Shoranur.

A Shoranur-1.

APPLICANTS.

... Contd./-

- 211. K.Achuthan Nair,
 S/o Achuthan Nair,
 Retired Lock Shunter,
 S.No. B 6054, Kadambet House,
 Mundamukam Amsom,
 Post Ganashgiri,
 Shoranur-3.
- 212. C.Manimuthu, S/o Chambake Mudaliar, Retired Driver "E", S.No.P 7492, Nambanthodi ricuse, No.179, Mudaliar Street, Shoranur-1.
- 213. K.P.Govindankutty,
 Since deceased by Legal Representative,
 Smt.Sulochana Amma, H.Nn.5/131,
 Namban Thodi, Mudaliar Street,
 Shoranur-1.
- 214. E.Balasubramania Menon, S/o Madhava Rao, Ratired, Driver "B" Grade, S.No. V 6, "Geetha Nivas", Ponnamangalam House, Shoranur.
- 215. K.Sankaran, S/o Madhavan K., Retired, Driver MAN S.No.P. 4305, Kayanathuthodi House, Kallippadam P.O. Shoranur - 2.
- 216. V.K.Velukutty, 5/o Kelu Nair K., Retired Driver MAT, S.No.9750, Karthika, Kanalappara, Shoranur.
- \$1.Nos. 202 to 216 are applicants in 0.A.46/93.

- 217. M.Velu, S/o Velu,
 Retired Driver "B" Grade,
 Staff No. P 7936,
 Naikankunnathu Veedu,
 Kovalppara P.O.
- 218. P.P.Velukkutty, S/o Snanku, Retired Driver "8", S.No. P 7192, Padincharvettil House, Karakkad, P.D.Kavalappara.
- 219. P.T.Ouseph, S/o Thoman, Retired., Guard "B" Grade, S.No, 9431, Payyappilly House, Vappalassery P.O., Angamali, Ernakulam.
- P.Krishnan, S/o Imbichyadi, Retired, Driver "A" Grade, S.No. P 5730, Krishnaghar, Nedungathur, Shoranur-679 121.

... APPL ICANTS

...Contd./-

.. 31 ...

221. M.Chandukunhan, S/o M.Imhichikutty, Retired-, Driver "A" Special Grade, S.Nn.F 2897, Pilassery House, P.O.Vengeri, Via Calicut.

222. M.P.Kasavan Nair, S/o P.K.Chandu Nair, Retired., Fireman "B", S.No.9461, Chemmanassery Padinhara House, Kottool P.O., Calicut,

223. P.K.Ramapanicker, S/o Chamy Panicker, Retired., Garad. An Grade, S.No.8284, Navaratna, P.O.Kunniampuram, Ottapalam-4. \$1.Nc.217 to 223 are applicants in 0.A.47/93.

224. K.Balakrishna Menon,
S/m P.Madhava Menon,
Retired Driver 'A'
Special Grade, Staff No.P 2437,
Kerandathil House, Kerandathil Lane,
Trichur - 1.

225. M.P.Chinnan Menon,
S/e P.Sankunny Menen,
Retired Guard 'A'
Special Grade, S.No.9333,
Alongot Ushas, P.O.Fulaked,
Via.Chelakara, Trichur.

226. M.P.Gopala Pishareti, S/o C.P.Raghava Pishareti, Retired Guard Special Grade, Poornima Manjakkad, Shoranur-679 121.

227. C.Chandrasekharan, S/o M.K.Menon, Retired, Special Grade Guerd, S.No.7618, "Gokul", Ashok Nagar, Kamboni Road, Ayyanthole, Trichur-3.

228. V.M.Abdul Kadir,
S.M.M.Mohamed Haji,
Retired, Guard 'A' Special Grade,
S.N. 9826, 20/163, "Thrupathi",
Poethol, Frichur.

0.P.Bhaskaran, S/o 0.S.Paran, Retired Goods Guard, S.W. D 1980, Trayampurath House, P.O. Krorkanchery, Via. Trichur, Pin-680 007. S1.No.224 to 229 are applicants in 0.M.48/93.

... APPLICANTS

- 230. P.Narayanan,
 S/o Sankaran, Retired,
 Special Grade Guard,
 S.Na.EE 86, "Ushas",
 Rayaroth Paramb, P.O.Paral,
 Tellicherry-670 671.
- 231. V.C.Sankaran Nair, S/o T.Narayanan Nair, Retired ., Guard 'A' Special, S.No.12746, Ashirvad, Paral, P.O.Koothuparamba, Pin-670 643.
- 232. C.H.Balan Nambiar, S/o Kunhikrishnan Adiodi P., Retired Guard, C. S.No.:3997; Usha Bhavan, P.D.Kottayampoil, Via. Tellipherry.
- 233. M.Padmanabhan Nair,
 S/o A.V.Krishna Meton, Retired.,
 Driver 'A' Special, 3.Na. P 5754,
 Davi Nivas, Kottarathumpara,
 P.O.Azhikode, Cannanore.
- 234. K.K.Susheela, W/o Late
 V.C.Fnanden, Retired., Driver 51,
 S.No.2635, Ananda Viher, Vlavil,
 Kannur 670 008.
- 235, M.Narayani, W/o Late K.P.Narayanan Nair, Retired. Guard 181, S.No.1903, Madathil House, P.O.Chirakkal, Cannahore- 670 011.
- 236. K.Kunhamboe, S/n Appu, Retired.,
 Shunter 'B', S.Ne.P.5331,
 Packkadam House,
 P.O.Trikkripur, Kazharged.
- 237. K.M. Vanajakshy, W/o Late C.H. Gopalan, Retired Guard A' Special, S. No. 9498, Chettiyam Veettil, Near Railway B Cabin, Badagara.
- 238. A.K.John, S/m A.J.Kurian, Retired., Guard 'A'; S.Nm.9263, Ariyathu Parambil House, Pallam.P.O., Kottayam - 7.
- 239. R.Marappan, 5/e Rama Gowndam, Retired Driver, ¹C! Staff No. P.2718, ED-118 D. Railway Celony P.O., Erode 638 DO2.

\$1.N ω .230 to 238 are applicants in 0. \hbar .49/93.

APPLICANTS.

- 240. K.C.Nallappan,
 S/o S.Chinnappa Gounder,
 Retired Driver A Special,
 S.No. F 2946, Door IT o4,
 Parvathi Krishnan Street,
 Kollam Palayam,
 Erode 2.
- 241. P.Karuppannan, S/o Pongia Gowndar, Retired., Driver 'A', S.No. P 3583, Korakattu Valasil, Door No.5229/A 14, Caavary R.S., Erode-7.
- 242. M.Kandasamy, S/e Marappa Ecunder, Retired Driver ¹C¹, S.No.P **2489**, 944**8/** BUN Road, Erade-638 002.
- 243. Muthusamy, S/o Palani Gounder, Retired Driver'C', S.Ms.P. 3706, Raghavanda Nagar, Erade-7.
- 244. A.Ramasamy, S/o Aga Gauhaun, Retired. Bhamasar's 8', S.No.2356, Pudhupalayam, Door 246, Alampalayam P.O., Erode-8.
- 245. S.Kandasamy, S/o Sengadan,
 Retired. Driver 'C',
 Staff No.P 4103, Ragavanandar
 Nagar, Door No. PAB 18, Cavery R.S.,
 Erode-7.
- 246. C.Kumarasamy, S/o Chellappa Gounder, Retired., Fireman ¹8¹, S.No.P 7885, Door No. PPI 283, Pudupalayam, Allampalayam Post, Erode-8.
- 247, T.J.Peerakhan, S/o T.J.Jamallutheen, Retired., Driver 'B', S.No. V.38, D.No.94, Railway Colony, Post, Erode.
- 248. Velappa Gounder, K, S/o Kolanda Gounder, Retired, Shunter 'B', 3370, Puthupalayam, Kattoor, Alampalayam Post, Erode-1.
 - P.Keruppannan, S/o Paleni/Goundan, Retired Shunter B', S.No.P.4084, Door No.197, V.Pudupalayam Akkarkam, Alampalayam P.O., Eroco-2.

... APPLICANTS.

- 250. A.Nallasamy,
 S/o Ave Gounder,
 Recircd., Driver 'B',
 S.No. PT3 10237,
 D.No.280, Puthupalayam,
 Alampalayam P.O.,
 Erode-O.
- 251. N.Kaliannan, S/o Nallagownder, Retired. Diesel Asskstant S.No. P 4011, Sastri Nagar, D.No.55, Near Water Jank, Erode 638 002.
- 252. K.Ramasamy,
 S/o Kalianna Goundan,
 Retired. Shunter 'B',
 S.No.P 3958, D.No.82,
 Udappalli R.S. Pest,
 Cavery, Erede-7.
- 253. P.Sengoda Gounder,
 S/o Palani Gounder,
 Retired., Shunter B,
 S.No. P 4429, D.No.56,
 Udapalli Village,
 Pappapalayam, Cavery R.S.,
 Erode-7.
- 254. P.Muthusamy,
 S/o Paleni Scurder,
 Retired, Shunter 'B',
 S.Np.P 500, Pudhupelayam,
 D.No.263, Agraharam,
 Alampalayam P.O., Erode-8.
- 255. V.Sengodan,
 S/o Velappa Gounder,
 Retired, Shunter B1,
 S.No.5133, D.No.2/60,
 Ottapalli, Pillayer Keil Street.
 Cavery, Erode-7.
- 256. K.Chinnappan,
 S/c Komara Samy Gounder,
 Retired., Driver 101,
 S.Na.P 3531, Avakathu,
 Cavery P.O., Colony Road,
 Eroce-7.
- 257. P.Venkkatachlam,
 S/s Peruma Gounder,
 Retired., Shunter 181,
 S.No. P 4097, 3 1/11 A
 Karuthuveli Thottam,
 Odappalli, Cavery R.S.
 Ernde-7.

...Contd./-

258. N.Velappan, S/o Nalla Geunder, Retired., Shunter 'B', S.No. P 2647, D.Ne.1/20, Odapalli, Cavery R.S., Erode-7. S1.Nu.239 to 258 are applicants in 0.4.50/93.

- 259. T.P.Govindan, S/o P.Kunhambu, Retired Guard Special Grade, Staff No.11159, Prasanne Nives, P.O., Chirakkel, Cannanore - 670 011.
- 260. K.Sreedharan,
 S/n B.Achuthan.
 S.No. P.3180,
 'Thenai House'
 Opp. Railway Station,
 Chirakkal P.O.,
 Cannanora.
- 261. M.Belskrishnan, S/o Nambikutty, Retired., Guard 'A', S.No. 15870, Man**bkko**th House, Good Shed Road, Tellicherry,
- 262. P.K.Raman Nair,
 S/o P.Kurhambu Nair,
 Retired., Driver 'A' Special
 Grado, S.No. P 6446,
 Kavinchalil, P.O.,
 Azhikode, Cannanore-670 009.
- 263. V.M.Karthiyani Amma, W/o Late K.P.Janardhanan Nair Retired., Special Grade Guard, S.No.9650, Ashok Bhavan, Thamarakuzhi, Malappuram, Pin-676 505.
- 264. K.Govindan, S/o K.Aruvan, Retired., Driver 'A', Prestha Bhavan, Kalladathode, P.O.Alavil, Cannendre.

C. Kundikennan, S/o Raman, 265 Retired, Guard, S.N. 1554. Azhathu) Veetil House, P.O. Kadamboor II Ward, Vaa, Etakkat, Pin-670 563.

APPLICANTS.

... Contd./-

N.Vasu, S/o Rampothy,
Retired., Shunter 'B',
S.No. P 5024,
Kottiyath House,
P.D.Muzhappilanged,
Pin- 670 663, Cannanore.

P.K.Kannan Nair, S/a Appu Nair, Retired., Shunter 'B', S.Nc.P.7794, Varkulathu Vayil, Near Akliyath Temple, P.O.Azhikćde, Cannanore-670 009.

P.P.Rohini, W/o Late K.Chendu, Retired Shunter "B", S.No. P 7173,

Chambakachalil House, 7.0.Muzhapilangad, Cannanore District.

269. S/o Ambadi, Retired Shunter B', S.No.P.8223, Kanayi House, Ekkchi, P.O.Peliode, Via., Trikkaripur, Kazhargod.

Retired., Shunter, S.No.P 7490, Machirpurem House, P.O.Cheruvathur, Kazargod.

P.M. Hymavathy,

271. W.A. Late CC.V. Seethersmarking,
Retired Driver A Special, Guard,
S.No. 2299, Errevelleture,
Noppo, Govtar Gorls Hop, School,
P.J. Burdayed, Cannahore.

T.P.Leelavathy Amma,

272. W/o Late P.V.Kesavan Nambiar,
Retired. Driver A Special,
S.Ne.4654, Kesava Nivas,
Near Elayapeor Temple,
P.O.Mundayad, Cannanora.

V.K.Balakrishnan, S/o V.Damoderan, Retired., Driver 'A' Special, S.No. P 4361, B/9, Reshmi, S.N.Nagar, P.D.Thottada, Canna nore-7. \$1.No.259 to 268 are applicants in 0.A.51/53.

... APPLICANTS.

P.M.Sreenivasan,
S/n P.Govindan, Retired.,
Guard Special Grade,
S.Nn.12054, 'Smrithi',
Post Vengeri, Mathoth Paramba,
Calicut.

P. Krishnan,

S/o K. Perumal Naidu,
Retired., Driver 'A' Spacial,
S. No. P 4360, 3/275,
Opp. Spares Land,
Vadakkanchery,
Trichur-680 528.

A.Bhaskaran, S/o Appu,
Retired., Driver 'C' Grada.
S.No. P 4301,
Ayyanatu Parambu House,
Ayyappankavu Road,
Kochi-18.

K.Chnyikutty Kannoli,

5/o Kandan, Retired.,
Driver ^{†C¹}, S.No. P 9430,
Kannoli House, Kacheri Amsom,
Desom, P.O.Calicut-673 011.

C.Madhavi, W/o Late

278. C.K.Krishnan, Retired.,
Driver 'C', S.No.P. 3737,
Krishna Nivas, Poolayil Paramba,
P.O.Kallayi, Calicut-673 883.

T.Kesavan Nair,

279. S/o N.Govindan Nair,
Retired., Guard ¹8¹,
S.No.4956, Santha Sadan,
Chuduvaláthur,
Sheranur-679 121.

M.Elias Aron Raj,

280. S/s S.Mariadess,
Retired A Special Driver,
S.No. P 3702, ED 196 E,
Railway Colony P.O.,
Erode - 638 002.

red,

... APPLICANTS.

...Contd./-

\$1.No.269 to 279 are

applicants in 0.A.52/93.

Shunter, S.No. P 3631, 414 A Railway Colony P.O., Erode-2.

- M.Kesimir Louis,
 S/o K.Maria Louis,
 Retired., Guard A Special,
 S.No.12119, Annadural Street,
 Nadar-Medwy r,
 Erode-632 002.
- K.Muthusamy, S/o Kolandai
 Counder, Retired., Guard E',
 S.No.12011, 12 Ramamoorthy
 Street, Kollampalayam,
 Erode-639 002.
- K.Sundaresan,
 S/o N.Kalyanesundara Mudaliar.
 Driver A Grade, S.No. 7 2516,
 No.48, Lenin Street.
 Erode Railway ColonyPost,
 Erode-2.
- K.R.Lakshmanan,
 S/o M.Rengasamy Kapar,
 Retired., Driver 'A' Speciel,
 Staff No.P 4467,
 North Eda Street.
 Bheema Nager,
 Tiruchirappally,
 Pin-620 001.
 - K.Subramaniam,

 S/o S.Krishnasamy, Retired.

 Driver 'A' Special Grade,

 S.No. P 1788, 43, Lenin Street,

 Railway Colony Post,

 Erode-638 002.
 - R.Sethuraman,
 287. S/o Rathinam, Retired.,
 Driver 'A' Special,
 S.No. P 2888,
 Ilamathi Illam,
 106, Bharathi Palayam,
 Momlappalayam P.O.,
 Ermde-2.
- M.Ghinneppan,
 288. S/w C.Moekkan, Retired.,
 Diawai Shunter,
 S.No. P 7785, 7/B
 Railway Colony,
 Erode-2.
- M.Merappen,

 289. S/m M.Mathan, Retired.
 Driver 'A' Special,
 S.N. P 3779, 107,
 Kamalagam, Barathy Palayam
 Street, Mulepalayam P.O.

 Erede-2.

... APPLICANTS

- G.Samuel, S/m Gnanamuthu, Retired., Driver 'A' Special, S.No.P 3224, 403-C, Railway Calony, 290. Erude-2.
- A.Lingappan, S/o S.Gyyavos, Retired., 'A' Special Driver, S.No.P 1714, 19, 291. Kothukaran Street, Kollampalayam, Erode-2.
- T.S.Srinivasan, S/n R.Sweminathan, Retired, Driver A' Special 252. S.Ne.P 4339, 345 A, Railway Quarters, Railway Colony, Erode-638 002.
- P. Namasivayam, S/a M. N. Balanandam. Retired., Driver 'A' Special, S. Na. P 5511, L 318, Housing Unit, Periar Nagar, Erode-639 001., Tamilnadu. 293.
- K.M.Muniraj, S/c K.Munuswamy. Retired., Diesel Assistant, S.Ne.PTJ 10212, 294. Manickkavasagar Street. Sastri Nagar, Railway Colony P.O., Erece-2.
- L.Anthoni Swamy, S/e Lourdu Swamy Pillai. 295. 5.No. B 1419. 41/A Railway Coleny, Erode-638 ¥02.
- M.B. pathy, 5/. M.P. Mooka Gounder, Retired, Driver 296. *B! Grade, S.N. P 9478, 17/F fld Railway Colony, Erede-2.
- V. Balaraman, S/e Venkkataswamy Naidu, Retired, Driver 'B' Grade, S.Nc. 7 9420, 297.

P.Rangaswamy, S/o Perumal Naidu,
Retired, Driver 'B' Grade,
S.No. 1 223, No.17/B,
Namusivayam Street, Erode-2.

S.Paul, S/c Swami Nathan, 299 Retired, Driver 'B' Grade, V.S.No.P 9513, Docr 414/D, Railway Coleny F.O., € Ernde-2.

\$1.No.280 to 299 are applicants in O.M.53/93.

> APPLICANTS. ...Contd./-

P.Pangunni Menon,
S/e T.C.K.Nair,
Retired Guard A' Special,
S.No. 15200, "Fournami"
Nangappa Nagar, P.O.
Olavakkot, Pin-678 002.

M.Krishnan Nair,
S./m Kunchu Nair, Retired..
Driver, A Special,
S.Nm. P 6444, Srishilam,
P.O.Olavakkmt.

V.Sreedharan Nair, S/o F.R.Krishna Pillai, Retired, Guard A Special, S.Nc.15202, Thuruthel, Aymanam P.O., Kottayam.

P.A.Rajan, S/o P.S.Appu,
303. Retired Guard A Special,
S.No.16144, House No.46/508,
"Reshmi", Near P.A.Colony,
Cochin-18.

C.Kutty Narayanan, S/n V.C.Narayanan Nair, Retired, Guard A Special, S.No.7625, Chembra House, Shoranur - 679 121

P.K.Koshy, S/o P.K.Koshy, Retired Guard, S.Nd.15205 Vazhakalayil, Gngadikal F.D. Chengannur, Pin-689 122.

K.L.Kurian,
S/o K.P.Lonappan,
Retired Guard A Special,
S.No. 15216, "Chandini",
High School Road,
P.O. Parappur, via. Trichur
Pin 689 552.

N.Ramakrishnan Nambidi, 307. S/p Chitran Bhattathiripad, Retired. Guard A', S.No.14044, "Karthika", Ramavarmapuram, Trichur-680 631.

V.N.Sarmjani,
308. W/o Late A.Rengan, Retired.,
Driver A Special,
S.No.F 4367, Sree Rangam,
Pump Engine Road,
Flavakkat-678 802.

... APPLICANTS
...Contd./-

F.M.Ramachandran,
S/w C.B.Mannadiar, Retired.,
Guard M., S.Ne. 15219,
Panikkath House,
Kellengode, Palghat - 678 506.

V.Madhavan,
S/o Veluchami, Retired.,
Driver A Special,
S.No. P 2193,
Dallath House,
Kuthuparamba, Edathara D.D.
Palghat, Pin-678 511.

K.M.Kunhimohammed,
S/c K.Moideen Koya,
Retired. Guard ICT,
S.No. 6633, Cherudath House,
Kuttamassery, Alwaye-683 105.

R. Nerayanan, S/o B.R. Jeram, Retired Driver Goods, S.No.PTJ 10505, 120, Jeevanantham Street, Poonthurai Road, Ernde+2.

C.Kumarasamy, S/o Chinnappa Gounder, Retired., Driver 181, S.No. P 4206, D.No.66, Sholap Pruvae, Suthanna Puram, Erede-2,

T.S.Remameerthy,
S/o T.K.Sendarajalu,
Retired., Driver Al Special,
S.Ne.P 3540, 15, Sundaram
Street, Erode-2.

A.Abdul Jaffar, S/e Abdul Kader, Retired., Driver, Geods, S.No.V 44, 235 Kalyanasundaram Street, Erede- 638 002.

S.Angamuthu,
316. S/o V.Sitha Naicker,
Retired., Driver 181,
S.No. B 1365, D.No.411 D,
Railway Colony, P.O.,

V.Selvarej, S/e Velleirm,
Retired Driver 'A'
Special, S.No. P 3542, Telephone Nagar,
Moolapalayam P.O., Erode.

.

applicants in O.A. 54/93

5i.Nos. 300 to 311 are

APPLICANTS

.. Contd./-

- K.Chinnapaiyan,

 S/o Anuman, Retired,

 Shunter 'B',

 S.No.F 7458, 76, L.G.S.

 Colony, V.O.C. Street,

 Yollampalayam, Ermde.
- M.Krishnan, S/o Munusamy, 319. Retired., Shuntar, S.N. 10072, PTJ, D.No.415 U, Railway Colony, Eroda.
- R.Thiagarajan,

 S/m Ramaswamy, Retired...

 Guard 'A' S.No.14332,

 Thangapattalaikarar Lake,

 Popothurai Road,
 Ermde.
- A.Chinnaiyan,
 S/m Arumugam, Retired.,
 Driver 'A' S.No. ? 1156
 No.331 A, Railway Ocleny.
 Erade.
- P.Subramanian, S/c d.Paleni, 322. Retired Guard 'A', Staff No.7448, 112. Vinayger Kril Straet, Sastri Nagar, Erede-638 002.
- S.Kannimuthu,

 S/o Subba Thevar, Retired.

 Guard 'A' S.No.16066,

 Sundarammal Illam, 11/8

 KIII, Nanjappa Layput,

 Sulur, Coimbatere—641 402.
- R.Anganna Fillai,
 S/• Rangaswamy Fillai,
 Retired. Guard,
 S.No. 15271, 20 N•rtr Chinne
 Mariamman Koil Street,
 Karungalpalayam, Erode-3,
 Perryar District.
- 725. V.Mari, S/m Venkatesan,
 Retired Guard, S.No.12563,
 No.III, "Thera Illam",
 Kurikaranpalayam,
 Mulapalayam Post,
 Erode-2, Periyar District.
- V.Lakshmanan, S/m S. Vadivelu.
 Retired Guard. S.N. 13756.
 Bharathipalayam Street,
 Kurikaran palayam,
 Mulapalayam Fost, Erode-2.
 Periyar District.

\$1.Ne.312 to 321 are applicants in 0.A.No.55/93

APPLICANTS.

V.K.Shunmughasundaram, S/o k.S.Karuppanasamy, Retired., Special grade Guard, S.No.J/T 35, 194 E, Railway Colony, Near Railway Colony Post Office, Erode.

A THE POST OF THE PARTY OF THE

V.K.Unni Nair, S/u K.Raman Nair, Retired., Assistant Guard, S.No.1902, Contchery Street, Erode.

R.Lakshmanan, S/c Ramasamy,
Retired ¹A! Special Guard,
S.No.7218, D.No.1\$3,
Sestri Nagar, Sadayampelayam
Road, Erode. - 2.

V.Swamyappah,
S/o G.Visuvasam, Retired.,
Guard, S.No. 14101,
S Karuppanaswamy Koil III Street,
Surampatti Road, Erode-638 CO9,
Periyar District.

R.Veeraraghavan, S/o V.Rama Iyer, Retired Guard, S.Nc.15231, No.9, Tayumanavar Street, Pundurai Read, Erode-638 002.

K.Ramalingam,
S/o V.Kandasamy, Retired.,
Driver 'A', S.No. PTJ 10052,
Door No.16, East Pattakarr,
Street, Erode-638 002.

G.R.Samuel Raj,

S/o G.N.Anandham Pillai,
Retired. Driver 'A' Special,
S.No. P 2836, 23 A,
Panchayat Union Street,
Manthope, Podanur,
Coimbatere-23.

S. Nu.322 to 332 are applicants in 0.4.56/93.

K.Kader Ali,

346 185/6 Akader Batcha, Retired.,

Driver A' Special,

S.No. P 3726, 168 Main Reac,

Podanur-23, Tamilradu.

Nomarinuthu, S/o Nanjappa

Gounder, Retired., Driver 'A',

S.No. 1875, 95/11 Arthi Illam,

Vellalore Road, Pedanur-23,

Tamil Nadu.

...Contd./-

S. Veluswamy Pillai, S/* p.A. Sankaralingam Pillai, Retired Driver 18 5. No. 6437. D. No. 360, Selvapuram, North Perur, Main Read, Coimbatore-641 226.

K.Rangaswamy,
S/o Kuppuswamy Naidu
Retired., Driver, 'A'
Special, S.N.P. 9464,
D.N. 24, Main Road,
Podanur-23, Tamil Neou.

K.Ahamed Sheriff,
338. S/e A.Kader Batcha, Regired.,
Driver 'A' Special,
S.Ng.P 4341. Main Read,
Pedanur-23, Tamil Nadu.

Nanjappa Naidu, 339. S/: Venkettaswamy Naidu, Retired Driver 181, S.No. F 3498, Bajanai Kovil Street, Podanur-23, Tamil Nadu.

K.Pelaniappan,
S/e Kuruppanna Gounder,
340. Retired. Brimer (A),
S.N. # 4333, Na. 44,
Vilangattur, Kedachanallur.
Erude - 10.

M.Palaniappan,
S/m Marappa Gmunder,
Retired., I Fireman ¹B¹,
S.Nm. P 4382,
Vellaikattur,
Kadachanallur P.O.,
Thiruchengedu Taluk.

M.Chellappan,
S/c Marappa Gounder,
Retired., Shunter,
S.No.9454, Alampalayam,
Pallipalayam, Erodo-6.

A.Palaniappan,
S/o Athathappa Gounder,
Retired., Shumter, A'
S.No., P. 7465, No. 304 A.
Velankatoor,
Kadachanallur, Erode-10.

\$1.Na.333 to 339 are applicants in 0.4.57/33.

... APPLICANTS.

P.Gurusamy,
S/c Palaniappa Gounder,
344. Retired. Drive: 'A',
S.No. P 7160, No. 104,
L.G.G.S.Colony,
Kallampalayam, Erode-2.

R.Kumarasamy,
S/o Ramasamy Gounder,
Retired., Shunter Loco,
S.No.P 6315,
Govindancelayam,
Alampalayam P.O.
via., Erode.

G.Samuel Durai Samy,

\$/o Gnanadurai,
Retired., Driver 'A',
\$pl. S.No. P 3107, 32
Upstair 4th Cross Road,
Paramasivapuram, Lalqudi-521 681.

V.Sengodan, S/n Velappa Gounder, Retired. Shuntar/Loco, S.No. P 3510, Vilankattur, D.Me.54. Pulapalayam ⊭.O., Kadachanur (Village).

C.Nachimuthu,

S/o Chellappa Gounder,
Retired., Shunter,
S.No.P 4384, Poclapalayam Fost,
Kadachanallur, Palipalayam,
Erode-6.

T.S.Alimoideen,
S/o T.J.Shirfuddin,
Retired., Driver 'A',
Spl. S.No. P 3260,
47. T.J.Shirfuddin Street,
Sestri Nagar,
Near Railway Celony,
Erode-2.

V.N.Ramankutty Nair,
350. S/o V.Narayanan Nair,
Retired., Driver '.',
S.No. P 2310, Pushoalaya.
7/538, Cellege Road,
Palghat, Pin 678 Col.

V.N.Menadevan,

S.O V.B.Narayana Iyer,

Retire , Guard 1 Spi.,

S.No, 910472, No.1/780,

Vidya, Single Street,

Old Kalpathy P.O.,

Valyathy, Palghat
678 003.

\$1.No.340 to 349 are applicants in 0.A.58

APPLICANTS
Contd./-

C.Chathu, S/o Append Retired., Driver 18, 352. S.No. F 5287, Kurungad House, Marutha Toad, Palghat.

Krishnan, S/o A.Arumughan, Retired., Driver 'B', S.No. P 9449, Chungath House, Kavilpad P.O., Palghat-17.

P.Sukumeran Nair,
S/o P.Sankara Menon,
Retired., Asst. Grand,
S.No.15394, Palakkott House,
Thenur via. Porli,
Palghat-678 616.

P.Govindan,
355. S/o P.Sankara Menon,
Retired., Guard 'B',
S.No.2024, Srivalsam,
H.No.M. €/33, Indire Nagar.
Kallepully, Palghat-5.

R.Narayahan,

S/a V.Raman, Retired.,

Driver 'A', S.Na. P 5847,

Chandrika Nilayam,

Korathodi,

Kadukkankunnam,

Palghat-678 005.

N.Velukutty,

S/o Narayanaswamy,
Retired., Driver of,
S.No.PTJ 10113,
Ambalaparambu,
Near Madrassa,
Kavilpad, Palghat-17.

T. Velayudhan,

S/n Theethy, Retired.,

Guard C', S. No. 16223,

Devi Sadan, Pottakulam,

Kavilpad P.O., Palghat.

V.Viswanathan,

S/o Kubhnan, Retired.,
Loco Shunter.

S.No. P 5184,
Vellankad, Kavilpad,
Palghat-17.

V.Vasu, S/o Velayudhan,
Retired., Driver 'A',
S.No. P 3164, Chandrasoudham,
Tannissery. Palghat.

... APPLICANTS.

- V.Madhavan,
 S/o Velayudhan,
 Retired., Driver 'B',
 S.N. P **9455**, Rahendra
 Sadanam, Melepuram,
 Plavakkot, Pin 679 002,
 Palghat.
- T.V.Velayudhan,
 362. 5/o P.Veeran, Recired.,
 Guerd 'B'. S.No.6895,
 Thurakad House, P.O.
 Perungettukurissi,
 Palghat.
- V.Sivaraman Nair;
 363. S/o K.Kesavan Nair,
 Retired., Guard 'A',
 S.No.5852, 72/A,
 Instrumentation Town ship
 P.O. Kanjkode West,
 Palghat.
- S.Veeraraghavan,

 364. S/o P.Singaram, Retired,
 Guard 'A', S.No.14522,
 H' No. H-2, Housing Unit,
 Karamadai Road,
 Mettupalayam,
 Pin-641 301, Tamil Madu.
- M.Narayanan Nair,

 'S/o Thavitta Iyer,
 Retired., Diesel Asst.
 S.No.P 9444,
 Mullakkara House,
 Fuduppaniyaram P.J.,
 Palghat-678 733.
- K.K.Subramania Iyer, S/m K.S.Kuihna Iyer, Retired., Guard 101, S.Nn.1849, Nm.3/126, L.N.Puram Village, Palghat.

Retired, Mail Guard, SNo. 14067 Harivas, Kallekulangara, Palakkad-576 009.

T.A. Kumeran,
S/o T.A. Mpukuttan,
Retired Driver ',
S.M. P 9436,
Thothuangal House, Melepuram,
P.O. Clavakko:,
Palghat-2.

... ARPLICANTS.

R.Paramasiva Menon,
S/o M.N.Raman Menon,
Retired., Driver 'P' Spl.,
S.No. F 4684,
Shivesilam Medathil House,
'ennakkara P.O.,
Neerani, Palghat-4.

P.Thenkaraj,
S/c S.Pennan, Retired.,
Driver'A' Spl.,
S.Ne. P 2760, 26 N,
Behind Ram Theatre,
P.O.Suramangalam,
Salem - 636 005.

A.Ramakrishnan, S/o Appu, Retired., Guard'A' Spl., S.No.6806, Ramanchenath House, 19/360, West Yakkara, Palghat - 678 001.

C.Gopalakrishnan Nair,
S/o V.Madhavan Nair,
Retired, Driver 'A' Spl.
SiNo. P 6440,
Cherukara Krishna Nivas,
P.J.Kannadi, Pelghat,
Pin - 678 721.

S.Seurirajen,

5/o T.K.Sundararejalu,
Retired., Driver 'A'
Special, S.No. P 2327,
2J3/Vinayakarkoil Street,
Nadarmedu, Erode-638 002.

K.Fandurangan,
374. S/o M.Kasthuri Naidu,
Retired., Driver 'A' Spl.
S.No.P 2902, 17/4,
Ammamandapam Road,
Srirangam-620 006.

V.G. Veerasamy,

375. S/o Govindasamy Pillai V.,
Retired, Driver 'A',
S.No. P 1841, 48/2.
Subbaiah Street,
Sangliandapuram,
Tiruchi-620 001.

V.Sithan,
376. S/o Vaiadori, Retireo.,
Driver 'A', S.No. 7775,
D.Nr.24, Jeevanda Street,
Poondurai Reed, Ernde-2.

51.No.350 to 372 are applicants in 0.A.59/93.

... APPLICANTS ... Contd./-

Alpalanisamy, S/o R.Angamuthu, 377. Retired., Driver 'A', S.No. PTJ 10027, Vallalar Street, Municipal Colony Road, Erode-4.

 Λ . Prokiasamy, 378. S/o J.Arulanandam, Retired., Guard 'A'. S.No. 5253, 12, Kamarajar Street, Nadar Medu, Vinayakar Koil, Erede-2.

M.Rengasamy, S/n C.Munian. Retired., Driver 'A', Spl. S.Ne. PTJ 10449, 21, 379. Golden Street, Thangavil alias Munisamy Road, Dharmapuri-636 702.

K.Munusamy Naidu, S/a C.Krishnasamy Naidu,
Retired., Driver 'C'
AFG. 'B', 3.No. F 6189,
D 5, Kaliyanna Gounder Thettam, 380. Perundurai Road, Erode.

P.Daniel Jayaraj, S/m Paul Pillay, Retired., Driver 'B', S.Nn.F 6441, 381. No.400 B Railway Coleny, Erode.

A.Manickam, S/c M.Angamuthu Naicker, 382. Retired., Driver 'A' Spi. S.No. P 2901, 22/26, Chinna Mariamman Koil Street, Karungal Falayam, Erade-2.

R.Pongiannan, S/o Ramasamy Gounder, Resired., Shunter, 7454, D.N. 3/69. Rejaja kagar, Cavery 3.5.F.G., Erode-68 007.

Makrishnasany, SAN KATAMANASANY, Retired., 384. S.Ao K. Muthusany, Retired., 384. S.No. P 3151, Kanalam Wivas, 4/390, Bharathir Nagar, Salam. Gall mmapalayem, Salem.

\$1.No.373 to 383 are applicants in 0.A.60/93.

> APPLICANTS. ...Contd./-

- G.Kannian,
 S/m Gacindarajalu Naidu,
 385. Retired., Criver 'A'
 Spl., S.Nm. F 3042,
 No.420 K, Railway Colony,
 Erode-2.
- R,Rengasemy,

 S/m Ramasamy, Retired,

 Driver ¹C¹,

 S.No. PTJ 10238,

 Kalingarayar Polayam,

 Fudur Bhavani Post,

 via Erode-638 301.
- K.Govindan,
 S/o Kandha Gounder, Reciped,
 Driver 'B', S.No. 7 9485,
 No.102 C Type Railway Colory,
 Erode-2.
- G.Narayanasamy,

 5/e Goindarajaly Najdu,
 Retired., Shunting Driver,
 S.Nu.PTJ 10500, 381
 Nadar Medu, Poondurai Road,
 Erude-2.
- K. Varadharejan,
 S/m Karuppan, Retired.,
 Guard 'A' S.Na.2122;
 Thirumurugan Street,
 Sastri Nagar, Ernde.
- V.Arjunan,
 S/o Venkatachalam, Retired.,
 Guard 'A' S.No.12438,
 38, Namasivayam Street,
 Kollempalayam, Erode-2.
- F.Muniswamy, S/o Muthu, 391. Retired., Driver Special, S.No. P 9389, M/52, E.V.R.Periyar Nagar, Ermde.
- N.Muthusamy,

 S/p Mallappa Gounder,
 Retired, Driver 18,
 S.No.8085, 1/113
 Gdappalli, Cauvery R.S.
 Erode.
- P.Viswanethan,
 S/o S.Palanivelu, Retired.,
 Guard 'A', Spl.,
 S.No.7620, 324 'B',
 Old Railway Colony,
 Railway Colony Post,
 Erode-2.

...Contd./~

R. Venkataswamy,
S/o R. Ramakrishna Naidu,
Retired., Driver 'A:
Spl. S. No. P 2852,
126, D Railway Colony,
Erode-2.

M.Chinnappan,
S/n Muthusamy Gounder,
Retired., Shunter,
S.No. P 6965,
Odappalli, I Ward 37,
Cauvery R.S., Eroda-7.

K.Chennimalai,

S/e Kuppannan, Retired.
Shunter 'B', S.Ne. P. 3494,
Nethaji Street,
Kellempalayam, Eroda-2.

K.S.Abdul Sathar,
S/n A.Khader Sharieff,
Retired., Driver 'A',
S.No. P 2207, 74,
Ambedkar Streat,
Sastri Nagar, Ernde-2.

M.Chinna Govindan,
S/o Muthusamy, Retired,
Guard 'A' Spl.,
S.No.6732, 8 40,
Housing Unit, Sampath Nagar,
Erode-11.

H.Kannen, S/c R.A.Hammentha Gounder, Retired., Driver 'A', S.No. B 1318, 26 B, Kheder Mahideen Sahib Street, Erode-2.

N.Ramasamy, S/o Nella Gounder,
Retired., Shunter,
S.No. # 4230, No.1/56,
Puduppalayam, Kattur,
Alampalayam Post.

R.K.Subrameniem,
S/o R.Kennieh Naidu,
Retired., Driver 18 Spi.
S.Nor. P 5509, No. 360,
Valeyeikara Streat,
Erode.

C. Sengodan; S. Chinnappa Gounder, Rethred. Oriver, 11, S. No. 5117, No. 273

Karar Road, Sukkan Thottam, Erode.

... APPLICANTS.

F.Paleniappan,

S/o Pongia Gounder,

Retired., Shunter,

S.No.4019, 85, Govindampalayam,

Alampalayam P.D., Ercde.

K.Nallathambi,
S/m V.Kumarasamy, Retired.,
Guard, S.No.15721,
1/2 East Street, Alembalayem,
Ercde-2.

P.S.Krishnan.

\$1.No.384 to 404 are

applicants in N.A.61/93

S/o Subramania Iyer,
Retired., Guard 10,
S.No.11723, 1/500,
Chathapuram P.O.,
Kalpathy, Palghat-678 003.

A.Raghavan, S/e C.Appea,
406. Retired., Driver 'C'.
5.No.4105, Alangode House.
Dlavakkot, Palghat-678 002.

Sydney 'D' Mello,
407. S/o H.V.D.'Mello,
Retired., Driver 'B',
\$:No. PIJ 10361,
Carevin - Rebinson Read,
Palghat-678 014.

V.Arumughan,
S/o Ayyappan, Retired.,
Driver 'B', S.No.2136,
Prasanthi, Sree Sathya Sai
Nagar, Kallekulangara P.O.,
Palghat-678 009.

R.Palaniappan,

S/o Rangaswamy, Retired Guard

C' S.No.1791,

Shaini Nivas House No.36/664/1

Alangodé, Olavakkot,

Palghat-678 002.

P.Krishnankutty,
410. S/o Cheriathu, Retired.,
Guard ¹C¹, S.No.6093,
Paoinjakkura House,
P.O. Akalur, via Lakkidi
- 679 302.

K.V.Ramanathan,

S/o K.V.Viswanatha Iyer,
Retired., Guard Am
S.Nr.13502, 2/137,
New Kalpathy P.O.,
Kalpathy, Palghat-678 003.

... APPLICANT S

- M.Krishnan,
 S/o Mayandy, Retired.,
 Driver'A' Spl.,
 S.No. F 1871,
 'Sai Nivas' Thekkeperambu
 Puduppaniyanam P.O.,
 Palghat-678 733.
- T.P.Belakrishnen Neir,
 S/e C.Sekharan Neir,
 Retired., Guard 'A'
 S.No.10525, Mouthet House,
 Mankurissi P.O., via.
 Markerei, Palghat-678573.
- K.M.Kunchu,

 S/o Manickan, Retired.,

 Driver 'B',

 S.No. P 4461,

 Kallingal House,

 Paruthipulli P.O..

 Palghat-678 573.
- P.Reghavankutty,

 S/o V.Padmanabhan Nair,
 Retired., Driver 'A' Spl.
 S.No. P 6977,
 Sarayi, Pudussery P.O.,
 Palghut-678 007.
- V.K.Pamekrishnen, 5/o K.Sankeren Nair, Retired., Driver ¹A¹, 3.Ne.P 7791, Arupuzha Cheruvathur House, Perli P.O. Pelghat-678 612.
- K.P.Krishnan,
 S/o Sankaran Nair, Retired.,
 Guard 'B', S.No.6766,
 Venkateswara Illam,
 P.O.Pampadi, Via. Tiruvilamala,
 Trichur District-690 597.
- K. Vasu, S/o Kunjunny,
 Ala. Ratired., GodenShunter 'B',
 S.No. P 5301, Venkalathodi,
 Melepuram, Olavakkot P.O.,
 Palghat-670 002.
- Melepurám, Olavakkot P.O.,
 Palghat-670 002.

 R. Koppan, S/o Raman,
 Retirad, Oriver A.,
 S.No.P 5248,
 Kakkarankunnath House,
 Kakkanni P.O., N.S.S.Engg.
 College, Falghat-678 008.

...-APPLICANTS.

K.Belakrishnan Nair,

420. S/c T.Govinden Nair, Driver

18:, S.No.P 7469,

Thekkumcherod P.O.,

Vadakkum Mangalam,

via. Ottappalam, Palghat Dist.

A.K.Ramechandran, 5/o Kannan, Retired., Guard A. S.No. 7192, Alangod House Olavakkot, Palghat-676 002

K.Balan, S/o Kanner, Retired., Guard 'A' S.No.6121, Sri Narayanji Nilayam, Alangod, Olavakkot P.O., Palghat -678 002.

C.Krishnan, S/o Chupra,
Retired Asst. Guard,
S.No.6333, KalathilHouse
Alangode, Olavakkot P.O.,
Palghat-678 002.

R.Krishnan, S.No.6757, 424. Asst. Guard., Ramelan, Krishna Nivas, Alangod, Olavakkot P.D., Palghat.

C.J.Coelho, S/o F.Coelho,
Retirad., Guard 'A' Spl.
S.No.14493, Chinnammal Street,
Noorabad, Fodanur-641 023.
Coimbatore Dist.

K.Dhanashu, S/o K.M.K.Gangaiya, Retired 426. Driver 'A' S.No.P 6804, 147/A Anthonipuram P.O. Suramangalam-635 005 Salem.

K.Mayan, S/o Kandu, 427. Retired-, Guard(B), S.No.1218, Kozhangottil House, Athirkad, P.O.Gandhiseva Saden, Perur, Palghat.

R.Laxmanan, S/o E.C.Rengasamy
Naidu, Retired., Shunter
Piesel, S.No.9514,
No.5, Keersikara Street,
Erode-1.

\$1.No.405 to 427 are applicants in 0.#.62/93.

... APPLICANTS ..Contd./-

- N.Sengodan,
 429. S/o Nenjappa Gounder,
 Retired. Shunter,
 Loco, S.No. F 5250,
 East Thottipalayam,
 Door No.431, Kadachanur Villago
 Pallipalayam-C.
- V.Perumal I, S/o Venkatasamy Naidu, Retired, Goods Driver, S.Nu. V 12. D.No.91 C, Leighbazaar, Surámangalam Main Road, Salem-5.
- V.Kumarasamy, S/o Velappa Gounder, Retired, Shuntarias, S.No. P 4433, No.119, Alampalayam Post, Erode-6.
- S.Velappan, S/o Sengoda
 Gounder, Retired, Shuntar/
 Locc, S.No. P4292, 7/3-10,
 Puliamarathu House,
 Gevindanpalayam,
 Alampalayam P.C., Erode-8.
- P.Kolandai Gounder,

 S/o Palani Gounder, Retirod.,
 Fireman 8, S.No.P 5562,

 SIgmandiyaGandbiúbtreyby,
 Nadánmadu, Erode-2.
- M.Sengoda Gounder,

 S/o Marimuthu Gounder,
 Retired., Fireman A,
 S.No.P 5041, Alampalayam,
 Pudupalayam, Pariakadu,
 Pallipalayam, Erode-6.
- S.Veradharaja Mudaliar,
 S/o Sundar Mudaliar,
 Retired., Assistant/Diesel,
 S.No. PTJ 10158, 104/D
 Railway Colony, Erode-2.

ADMIAK Sengoda Gounder,

436.—S. & Karuppanea Gounder,

Retifed, Driver 'C',

SENO PP4778, No.316 C Type,

Railway Colony, Erode-2.

R. Munfswamy, S/o Remasamy Naidu,

Retired, Asst. Guard,

S. Ma. 1656, 35, Rajaji's Street,

GALOR Erode-2.

... APPLICANTS

- P.N.Belakrishnen Nair, S/o Raman Pillai, Retired., Guerd, S.No.6966, Mangalath House, Nedungottor, Shoranur, Pin-679 121.
- K. Narayanan,
 S/o K. Unnaman, Retired.,
 Driver'A', S. No. 1925,
 Karamanna House.
 Vadanamkurussi, P.O.,
 Vadanam Kurussi, via...
 Shoranur-1.
- M.Chinnan, S/o Raman,
 Retired., Asst. Guard,
 S.No.7040, Manichithodi House,
 Nedungotur, Sheranur-1.
- T. Velukutty, S/o T. Nerayanan Retired., Driver'8', S.No.P 5775, Thuvvakkettil House, Nédungottnor, Shoranur-1, Palghat District
- K.V.Gopinethan, S/o Kumaran, Retired., Asst. Guard, S.No.15447, Kallozhi Vattathidi House, Paruthipra, Shoranur 679 121.
- R.Balaraman,
 S/o K.Rajamannar Naidu,
 Retired., Driver 'A' Special,
 S.No.P 4660, Sastri Nagar,
 Railway Colony P.O.,
 Erode.
- V.Achuthan,
 444. S/o Venketaraman, Retired.,
 Driver 'A', S.No.8221,
 Railway Colony, Erode.
- C.T.Hewett, S/o A.M.Hewett,
 Retired., Driver 'A' Special,
 S.No. P 2942, 278-H-Type,
 Railway Colony, Ernde639 002.
- M.Chellappan,

 S/o Muthusamy Gounder,
 Retired, Driver'B'
 S.No.P 5774, 31,
 Thiruchengandu Road,
 Pallipalayam, Erode.

\$1. No. 428 to 442 are applicants in 0. A. 63/93.

... APPLICANTS.

D.D.Rozario, S/o P.D.Rozario, Retired., Drivar 'A' Special, S.No.P 3029, 30 A, Sastri Nagar, Erode.

K.Marimuthu,
S/o Karuppanna Gounder,
Ratired, Driver 'A',
S.No. P 5333, No.36,
Kasipalayam,
Annadurai Street, Erode.

K.Palaniappan,
S/o Karuppannan, Retired.,
Assistant Guard, S.No.?655,
9 Sadayan Palayam Road,
Sasthri Nagar, Erode.

V.Ramasamy,
S/o Velappa Goundar,
Retired., Loco Shunter,
S.No.4919, Pallipalayam,
Alampalayam, P.O., Erode.

P.Kandasamy,
S/o Paramasiva Gounder,
Retired., Shunter,
S.No.P 9405, Nc.422,
Alampalayam, Pallipalayam,
Erode.

C.Palaniappan,
S/o Chinnathambi, Retired.,
Shunter, S.No.4379,
East Thollipalayam,
S.P.B.Mill Colony,
Erode.

M.Dakshinemoorthy,
S/o Manickem, Retired.,
Driver 'B', S.No. P 9511,
Kumaramangalem P.O.,
Thuthiputtu, Pin.-635 811.
Ambur (N.A.A.Dist).

N.Balakrishnan,
S/o M.Narasimhan, Retired.,
GLard 'A', S.No.12519,
54/1 TNHB Flat,
Kamaraj, Nagar, South Avenue.
Tiruvanmiyur, Madras-600 041.

G.Chellappan,
S/6/P.Gopalen, Retired.,
Special Gward, S.No.14673,
118. Lenin Street,
Sastri Negar, Railwa, Colony, P.O.

...Contd./~

P.S.Sanjeeva Rao,

S/o P.N.Sarvothme Rao,
Retired, Guard 'A' Special,
S.No.12522, B.30,
Housing Unit, Periyar Nagar,
Erode-638 001.

A.S.Abdul Jabbar,
Since deceased by Legal Representative,
Smt.Heerajan, 67,
Kovalam Street, Teachers Colony.
ERODE - 11.

R. Narasimhar, S/o N.Rengasamy Naidu. Retired., Driver '&' Special. S. No. P 6978, Shastri Nagar, Kamaraj Street, Erode.

R.Thangavelu, \$\forall P.Rengasamy, Retired., Guard 'A.', S.No.13918, 498, Agrahara Street. Erode-638 GO1.

K.Palaniappan,

S/c Kandappa Gounder,
Retired., Driver 'S',
S.No. PTJ 10070, Dr.No.10/MS.
KR.PD Road, Karunkaran Medu,
Pallipalayam, Erode+638 636.

A.James, S/o J.Arokiesusny Pillai.
Retired., Driver A. Spl.,
S.No. P 2819, B/13, Jeeva Magar,
Rangam Palayam Post,
Erode-638 009.

A. Karuppannan,
S/o Appaji Gounder, Retired.,
Shunter, S.No. P 5121,
Odappalli, Pallipalayam,
Erode-6.

N.Sengodan, S/o Nalla Gounder,
Retired., Shunter, S.No. P 5295,
East Tholliya Palayam,
Kadachanallur Post,
Erode-6.

\$1.Nos.443 to 463 are applicants in 0.A.64/93

... APPLICANTS

...Contd./-

K.K.Krishna Iyer,

5/u K.Krishna Iyer,

Retired., Guard/A Spl,

S.No.13745, Chembai Village

P.O., Kettayi, Palakkad,

Pin 678 572.

M. Veemban,

S/o M. Nakelan, Retired.,
Loco Shunter, S. No. F 5329,

Mullathody House,
Kariangoda, P.O. 'Kottayi,
Palakkad District.

C.Gangadharan Nair,

S/o K.Kunhan Nambiar,
Retired., Assistant Guard.
S.No.1864, Lakshmi Nivos,
P.O.Puthiperiyaram,
Palghat, Pin-678 733.

G.Parasuraman,

5/o P.Gopal Pillai,
Retired., Driver 'B',
S.No.P 306?, "Sarasuathi Nivos".
Rayappan Street, P.J.
Thabhamangalam, Palghat—
678 102.

C.Narayanan,
S/o A.Chandu, Retired.,
468. Driver 'A', S.No.P 7479,
'Leela Nivas', P.O.
Puduppariyaram,
Palghat-678 733.

K.Raghavan, \$/o M.Krishnan, 469. Retired., Driver A: \$pl. \$.No. P 2400, Mullarithodi House, Karimgode, P.O. (Kottayi, Palghat-67¶ 572).

P.K.Sivasankaran, 470. S/o P.C.Krishnan, Retired., Guard, S.No.14108, Puthukulangara, OM Narayana House, P.O.,

S. Chidamberam,
S. Chidamberam

...Contd./-

- T.R.Unnikrishnen Nambier, S/o Raman Nambier, Retired., Guerd 'B'm S.No.9791, Abhilash, Ravipuram, Kochi-16.
- K.V.Saraswathi Amma,
 W/o Late K.Balakrishna Menon,
 Retired., Driver,
 S.No.P 3512, Kallazhi House,
 Pudussery, Cheruthuruthy
- A. Kunhikrishnan Neit,
 S/o P.K.Sankaran Neit,
 Retired., 'A' Grade Guerd,
 S. No. 9685, Krishna Villar P.V.,
 Paruthipulli, Palghat.
- A.Marimuthu,
 S./ M.Angamuthu Naicker,
 Retired, 'A' Spl.,
 S.No. P 3574, 109,
 Dhanalakshmi Illam,
 Kumaran Street,
 Kavungal Palayam, Erode-J.
- 476. M.Natesan,
 S/o Muthusamy Gounder,
 Retired., Driver 'A' Spl.,
 S.No. P 4369, P.C.
 1612,
 I.C.Police Quarters,
 Dhancandhiri Nager,
 Pondicherry.
- 477. G.K.Abdul Sathet,
 S/o G.Khader Badsha Sahib,
 Retired Guard 'A' Spl.
 S.No. 11786, 17 Syed
 Jalal Khan Street,
 Salem, Pin 636 001.
- 478. R.Ramasamy, S/oChinnakesavan, Retired., Driver A S.No. J/M 1297, 176, Mandapa Veethi, Erode-1.
- 479. M. Ibrahim Khan,
 S/o E. Mohamed Khan,
 Retired., Driver 'A',
 S.No. P 3028, L 249,
 Shamshad Manzil, Perear Nagar,
 Erede-1.

Si.No.464 to 474 are arplicants in 0.4.65/93.

... APPLICANTS

- 497. Sampoornam,
 W/o Late P Arumugham,
 Retired., Driver 'A',
 Spl., S.Mu. J/M 818,
 ED 194 D, Railway Colony,
 Erode.
- 498. S.Geeja Bai,
 W/o Late M.Ganesan,
 Driver 'A' Spl.,
 S.No. P 2894, D.Na.16,
 Lenin Street Church Ned.,
 Railway Colony P.O.,
 Erode.
- 499. Pappa,

 W/ Late K.Krishnan,
 Retired., Driver 'C',
 S.No. P 7945,
 Mooppaner Street,
 Old Suramangalem,
 Salem-635 005.

\$1. No. 468 to 499 are applicants in 0.A.67/93.

- 500. P.M.Arckiasamy,
 S/o R.Muthu, Retired.,
 Driver 'A' Spl.,
 S.No. P 1718, No.752,
 5th Main, 8th Cross,
 M.C.Layouf, Vijayanagar,
 Bangalore-40.
- S/o Narayene Dasary,
 S/o Narayene Dasary,
 Retired., Driver 'B',
 S.No.P 8083, V3/48,
 Peria Vadagampatti,
 Via., Danishpet R.S.,
 Omalur T.K., Salem District.
- Diesel Assistant,
 S.No. J/M 1242, D.No.64,
 Vavooce Street,
 Kollampalayam, Erode-2.

503. M. Kannian,
Sybook. S. Madhalaimuthu,
Reffred. Driver 'B',
S. No. V 50, D. No. 15 F/3
Ex-Service man Colony.
Sustapuram, Tiruppur.

504. K.P. Antony,
S/o K.V. Paul, Retired.,
Courd 'A' Spl., S. No. 15212,
1/90 SEPA - Colony,
New Fairlands,
Salem-636 016.

...Contd./-

- 505. A.Krishnaswamy Naidu,
 S/a N.Arumanatha Naidu.
 Retired., Spl. Grade Guard,
 S.No.14310, Kandampathy Post,
 Salem-636 005.
- 506. P.K.Sulochana,
 W/o K.M.Parameswaran,
 Retired., Driver 'C',
 S.No.P 4800, ED 397 B,
 Railwáy Colony P.O.,
 Erode—2.
- 507. P.A.Raman,
 S/m A.Paththorana lyar,
 Retired., Guard '8',
 S.No.15243, Dhanalakshmi illam,
 Upstairs, Near Templa
 Subramania Nagar, Salem-5.
- 508. K.S.George,
 S/o K.Simpson, Retired.,
 Passenger Guard,
 S.No.13413. Plot No.42,
 House No.157 A,
 Thiruvakavandanur.
 Salem-636 005.
- 509. R. Venkateswaram,
 S/o N. Ramamirtham, Retired,
 Guard 'A', S. No. 15850,
 5/137, Ammedhkar Negar.
 Jagir Ammapalayam P.O.,
 Salem-5.
- 518. C.Fongia Gownder,
 5/o Chinnappa Gownder,
 Retired., Loco Shunter,
 S.No. P 4374, Peria Mottur,
 Jagir Ammapalayam P.O.,
 Salem-2.
- 511. K.S.Somasundaram,
 S/o K.K.Subha Rathinam Iyer,
 Retired Guard 'A' Spi,
 S.No.6711, No.75,
 Vinayakar Koil 3rd Street,
 Moolapalayam, Erode-2.
- 512. Julia, W/o Late S.Bangyasamy, Retired, Driver 'A' Spl., S.No.P 3261, 3/1 South Ukkedem, Coimbatore,
- 513. K.Kandasamy, S/o Karuppannan, Retired., Pssistant Guard, S.No.16163, Odaikinathuputhur, Ramadevam P.O., Ramadevan Village, via.Kandanpalayam, Namakkal Taluk, Salem District.

APPLICANTS

- 514. S.Kosalai Chandra, U/n T.S.Swaminathan (late), Retired., Guard 'A' Spl., S.No.7619, ED 353 A, Railway Colony P.O., Erode-2.
- 515. P.Alamelu,
 W/o Late M.Falaniappan,
 Retired., Driver 'A'
 Spl. S.No.P 2893, B 18,
 Jeeva Nagar, Rengampalayam,
 Erode-0.
- 516. C.V.Narayanan,
 S/o C.V.Krishnan, Retired.,
 Guard 'A' S.No.3283,
 Mythri, South Bazar,
 Payyannur.
- 517. Smt. R.K.Parvethi,
 W/o Late K.S.Rangesamy,
 Retired., Guard A: Spl.
 S.No. EA 1124, Elayo Street,
 Subramania Nagar, Salam.
- 513. V.Regupathy, S/c S.Vajiravel, Retired., Driver 'A' Spl., C.14, Kannan Nagar, V.O.C.Nagar Post. Thanjavur-613 007.
- 519. R.Mahaboomkhan, S/o A.Rahimankhan, Recired., Driver 'A' Spl., S.No.P 3053, No.82, Ranganagar, Suramangalam, Salem-5.
- 520. M.Chinnu, S/o M.Mechery, Retired., Driver 'A', S.No. P 2815, D.No.26, 6th Dharma Nagar, Suramangalam, Salem-5.
- 521. A.Abdul Wahab,
 S/o S.M.Abdul Azeez,
 Retired., Driver 'A' Spl.,
 S.No.P 3691, No.101,
 Kennady Nagar,
 Highways Nagar Road,
 Suramangalam, Salem,
 Pin-636 005.
- 522. K.Yusuf Ali.
 S/o Khader Mohideen, Retired.,
 Driver 18, S.No.P 2115,
 32 Nebru Street, Old
 Suramangalam, Salam-636 005.

Al. No. 500 to 517 are applicants in 0.A.68/93

...APPLICANTS

- 523. M.Ramasamy, S/o Munusamy, Retired., Shunter(Loco), S.No.PTJ 10196, D.No.122, Peryar Street Old Suramangalam, Salem-5.
- 524. K.Palani, S/o Kolandai, Retired., Loco Shunter, S.No.P 5256, 5/89 Anna Nagar, Jagir Ammapalayam, P.O., Salem-636 302.
- 525. K.Govindasamy,
 S/o Kandasamy Naicker,
 Retired., Loco Shunter,
 'B', S.No.P 9477,
 D.No.21, Dharmanagar
 3rd Street, Salem-5.
- 526. K.Ramakrishnan, S/c P.Kuppan, Retired., Driver 'A' Spl., S.No.P 2764, 4/85, Lakshumi Illam, Jagir Ammapalayam P.O., Salem-2.
- M.Annamalai, S/o A Muthu,
 Retired., Driver iAi
 S.No. P 5192, D.No.A/4,
 Pariyar Street, Old
 Suramanyalam, Salem-5.
- Periannan S., S/o Srzeranyan, Ratined., First Fireman, S.No.P 7454, 15, Mariiamman Stroet, Solam Pallam, Salem-5.
- P.Subramani, S/o Pelani Gownder, Retired., 529. Loco Shunter 'B', SiNo. P 7455, Pillar Street, Solampallam, Salem-5,
- M.Arumugam, S/o Marappa Gownder,
 Retired., Shunter 'B',
 S.No. P 8078, A/65 Keel Street,
 Ariyagounder Patti,
 Suramangalam P.O., Salem-5.
- M.Chellakannu,

 S/n Munusamy, Retired.,
 Loco Shunter '8',
 S.No.P 7946, B 39; back of
 the Ram Theatre,
 Suramangalam,
 Salem-5.

... APPLICANTS

- 480. L.Marudappan,
 S/o L.kshmanan, Retired.,
 Diesel Shunter, S.No.V.85,
 93, Thiru V.K.Street,
 Kollampalayam, Erode-2.
- 481. G.David, S/o D.Gabriel,
 Retired., Driver 'A' grade,
 S.No. P 2259, 223,
 Sasthri Nagar, Sadayan
 Palayam Road, Erode-2.
- 482. C.Subramanian,
 S/o A Chinneppen,
 Retired., Guard At,
 Spl., S.No. 12327, Flot 31.
 16th Averue, Banú Nagar,
 Ambathur, Madras-600 053.
- 483. C.Arokiasamy,
 S/o P.Chinnappan, Retired.,
 Driver 'A' S.No. P 2195,
 D.No.77, New Street,
 Erode-1.
- 484. K.Falaniappan,
 S/e Kandappa Gounder,
 Retired., Driver 'A',
 S.No. P 7882.
 Alava Gounder Kadu,
 Manianur, Salem-10.
- 485. C.Rengasamy,
 S/m R.Chinnasamy Naide,
 Retired., Driver 'A' Spl.
 S.No. P 2831, 32,
 Ghoúsethottam, Udumalpet,
 Pin-642 126.
- 486. S.Abdul Kareem,
 S/o Shaik Jamaludeen,
 Retired., Driver 'A' Spl.
 S.No. P 2825, 30 Burrah
 Sahile'Street, Mount Road,
 Madras-2.
- 487. R.N.Govindarajalu, S/o R.Narayanasamy Naidu, Retired., Driver 'A' Spl.. S.No. P.4661, 51 North Street, Thirdbuvanam, Kumbakonam, Pin-612 103.

A.Rajamanickam,

Raticed., Driver 'B',

S.No. P 3105, D.No.6,

Sasthri Nagar, Pillayar Koil
Street, Frode.

\$1, No.475 to 487 are applicants in 0.4.66/93.

... APPLICANTS.

- 439. Kannamal,
 W/c 'ske K.Singodan,
 Retired., Driver 'A' Spl.
 S.No. P 6826,
 Maligai Natesan Stores,
 Nadar Medu, Poonthurai Road,
 Erode.
- 490. A.Zayalakshmi,
 W/o Late P.Angamuthu,
 Retired., Driver 'A',
 S.No.P 2904, No.27.
 Pilliyar Koil Street,
 Sangliandapuram,
 Tiruchirappalli.
- 491. G.Ahilandam,
 W/o Late T.Govindan, Retiret..
 Driver 'A' Spl., S. o.P 4655,
 No.74, Vandikaranthottam,
 Kollampalayam, Eroce-2.
- 492. R.Jaya, W/o Late V.
 Ramalingam, Retired.,
 Driver 'A' Spi.,
 S.N. P 3789, ED 254
 'H' Type, Railway Colony,
 Erode.
- 493. Dhanalakshmi,
 W/n Lete S.K.Sivapiekesem,
 Retired., Driver ',
 Spl. S.No.P 2895,
 ED 352 B, Railway Folony P.C.,
 Erode.
- 494. Parvathi Sakthivel, W/o Late M. Sakthivel, Retired., Diesel Assistant, S.No. J/M 648, 422 H
 Railway Colony, Erode.
- 495. Nallammal,
 W/o Late C.Tholasiappan,
 Retired., Driver C',
 S.No. P 6579, 29,
 Kumaran Street,
 Kollampalayam, Erode.
- 496. K.Lakshmi,
 W/o Late K.Raja, Retired.
 Driver 'C', S.No. V 223,
 212 F Railway Colony,
 / Erode.

APPLICANTS.

P.Jaganathan, S/o R.D.Ponniya, Retired 532. Driver 'A', S.No.5551, D.No.50, Muniappan Street, Kichipalayam P.O., Salem-5.

A.Perumal, S/o B.Hanuman, Retired., Loco Shunter 181, 533。 S.Né. P 8079, 131 A. Railway Colony, Slas Salem-5.

R.Ammasi, S/o K.Raman, Retired., 534. Driver 'A' Spl. S.No. PTJ 10057, D.No.81, A Masque Street, Old Suramangalam, Salem Pin-636 005.

V.Kandaswamy, S/c Vellaiya Gounder, 535. Retired., Asstt. Guard, S.No.7246, Thirumagal Street, D.No.139, Bodinaickan Patti, Salem-5.

Yesoda, W/ Late T.S.Sripivasan, 536. Retired., Driver 'A' Spl. S.No. P 1846, 10 Nehru Street. Old Suramangalam, Salem-S.

Janaki Thailammal, W/o Late A Arjunan, Retired., Driver 'B', S.No.P 3080, 537. 4/248 A, Bharathi Nagar, Jaqir Ammapalayam P.O., Salem-2.

51.Na.518 to 537 are applicants in O.A. No.69/93.

P.V.Pachamuthu, S/o P. Velusamy, Ratired., Guard 'A' Spl., S. No. 1223, 538. 386, Sakthy Vinayagar Koil Street, Poonthurai Road,

0 (E)

W.H.Gilhnoly, S70 R.S.Gilhoely, Retired, Driver A Spl., (\$10. P) 2903, 36, Paraivattam, Alagapuram, A Parair 76.

R. Venkatesan, S/a A.M.Rengasamy, Retired., Driver 'A' Spl., S.No. P 3052, Plet Nn.8/2, IInd Cross Street, Prithivipakkam, Ambathoor, Madras-53.

APPL ICANTS ...Contd./-

R.Thirumalai,
Represented by Lokanayaki
as Guardian,
S/o R.Rengasamy Naidu,
Retired., Driver 'A' Spl.
S.No. P 2864, 2 A North
Vellalai Street,
Pandamangalam, Woriyar,
Tiruchy-620 003.

M.Anthony,

S/e L.Mathalaimuthu,
Retired., Driver 'A',
Spl. S.No.3030, No 510,
Netaji Road, Marapalam,
Erode-2.

Saverinayagam A,
S/o Arokiam, Retired..
Assistant Guard,
S.No. 7122, West
Marianatharuram,
Dindigal-6.

V.Achuthan Nair, S/m.P.Narayanan Nair, 544. Retired Guerd 'A' Special, S.No.7628, 5/1584 'Anugrah', Asokapuram, Calquet-675 CC1.

T.Kunhirsman, S/e Narayenan Nambiar, Retired. Guard 181, S.Ne.6302, 'Kuttiyil House, P.O.Meladi-673 522.

M.Viswanathan,
546. S/o K.Belakrishnan Nair,
Retired., Guard 'A' Spl.
S.No.15164, H.No.1/4599,
"Aswathi" East Nadakavu,
Calicut-6.

T.P.Padmanabhan Nair, 547. S/o T.V.Appu Nair, Retired, Guard 'A', S.No.1937, Usha Mandir, P.O.Mankavu, Calicut-673 007.

K.Krishnankutty Nair,
548. S/o Unnichathan Nair,
Retired., Guard 'B',
S.Ne.1502, Vadakkeyil Houss,
P.O. M.I.E.Kunnamangalam,
Calicut.

\$1.No.538 to 543 are applicants in U.A.Nu.70/93.

... APPLICANTS

V.Raghavan Nair,
S/c Govinden Nair,
Retired., Brakesman,
S.Nc.3024, Raghava Nivas,
Chiramangalam, P.O.Neduva,
Perappanangadi, Malabar.

U.K.Bheskaran, S/o U.K.Velu, Recired., Guard 'A' Spl., S.No.762', Urpakendy House, P.C.Tanus -676 302.

K.C.Gavinden Nair,

551. S/o C.Raman Nair, Retired..

Driver 'B', S.No. 7186,

Edevath House,

P.O.Thalakulathur.

Calicut - 673 317.

K.Chendukutty,

S/o K.Chekku, Recired...
Asst.Guard, S.No.1610,
Koyimakandy House,
P.O.Elathur, Caliculates
573 303.

5.Subramanian,
S/o P.Mumdan, Retired.,
Guard 'A' S.No. GP 1688,
Menickam House,
Near Water Tenk,
P.O.Puthiyera, Calicated
673 CO4.

K.K.Parameswaran Nair, 554. S/o P. K. Eswaran Nair, Retired., Brakesman, S.No.1460, Kulangara, P.O.Lakkidi, Palghat.

A.Achuthen,

S.C. N. Koudan Neir.

Retired., Guerd 1:1,

S.N. N. N. 144, Sresvelsam,

Mankara P.O., Peighet
671 613.

\$1.No.544 to 555 are applicants in 0.4.71/93.

Late C.Solemon, Recised., Firemen, S.No.P 6819.

7. D.No.37, S.K.C.Road,
Sumempethi Nell Form,
Erode 538 009.

...Contd./-

- K.Atheppen,
 S/o Kalieppe Gounder,
 Solventer 18,
 S.No.P 9453, D.No.110
 Arupou Meles near,
 peipass Road,
 Poondurai Road,
 Elode-2.
- M.Zulekhabi,

 W/o Late S.K.Syad Anamed,
 Retired., Driver 'B',
 S.No.PIJ 10125, L.288,
 Periyer Nagar, Housing Unit.
 Erode-638 001.
- S.Arunachalam,
 559. S/o A Subie Pillai,
 Retired., Guard 'A',
 Spl. \$.No.8995, D.No.17,
 New Street Lane,
 Trichirepally, F.C.-620 OCL.
- N.P.Vadivelu,

 S.M. Pennusemy, Retired.,

 Driver 'B', S.No.V/17

 Notchipeleyem, L.Puthur(P.D)

 Erode-638 002.
- C.Pasupethy,

 S/o T.Chinnesamy Desiker.

 Retired., Guard 'A',

 S.No.12152, 73. Kosemads Street,

 Tiruvennemelei F.J.,

 Tiruvennemelei, N.A.District,

 Pin-606 601.
- M.H.Abdulrahimen,
 S/n Mmhammed Hussein,
 Retired., Driver 'A',
 S.No.P 2294, Mannerkulam,
 Neer Indian Overseas Bank,
 Tiruchirappally-620 020.
- K.Natchimuthu,

 563. S/o Karuppan, Retired.,

 Assistant Guard,

 S.No.7118, Periasamy House,

 Palamapuram, Five Reod,

 Karur, Tiruchy Dist.
- M.V.Paulraj,
 S/o M.Vedhanayajam,
 Guard 'B', (Retired),
 S.No.13856. Arul Illam,
 117, Cauvery Nagar,
 Kulitalai, Tiruchy-539104.

APPLICANTS
...Contd./-

K.M.Devanathar,
S/o P.Meenakshisundaram,
Retired., Guard 'A' Spl.,
S.No.10438, No.222,
Lenin Street, Railway Colony
P.O., Erode-2.

S.John,
S/o A.Swaminatha Pillai,
Retired., Guard Spl.,
S.No.14326, No.25,
5th Cross, Paramasivapuran,
Lalgudi, Trichy District
pin-621 601.

V.Srinivasan,
S/o R.Venkatarama Iyer.
Retired Guarc 'A' Spl.
S.No.9456, No.18,
Dr.Ambedkar Road,
Bhuvaneswari Nagar,
Ceimbatore.

V.Marimuthu,

568. S/o Venkattacnalam T.,
Retired., Driver '5',
S.No.P 9469, Kallikadu,
Omalur Post, Salem District.

E.Periasamy, S/o Ellappan,
Retired. Asst. Guard.
S.No.7545, Avinashi,
Colmbatore District.

K.Ragothama Ras,
570. S/o K.Kuppu Rao, Retired.,
Guard 'A', S.No.10694,
Plat No.80, Flat No.93,
Kalyan Nagar, Sanjiva Reddy
Nagar P.O., Hyderabad-500 038.

\$1.No.556 to 570 are applicants in 0.4.72/93.

K.V.Mohan,
571. S/o P.K.Varatharajalu,
Retired,, Driver 'A' Spl.
S.No.PTJ 10372, 19/B,
Mariammankoil Street,
Salem, Pin-636 005.

572 78.76 C. Manickem, Retired.,
Diesel Assistant,
65/A Meriammankoil Street,
Salem-636 088;

R.Mariammat, 573 Late P.Murugasan, Retirod., Guard C. S. No. 16321, 46, Anna Street, Old Suramangalam, Salem-5.

. APPLICANTS. .Dontd./- K.H.Rahima,
W/w Late C.Nagasundaram,
574. Retired Diesel Assistant,
S.No.J/M 497, 30, Nehru Street,
Old Suramangalam, Salem-5.

Krishnammal,

575. W/m Late Knothan,
Retired, Assistant Guard,
S.No.6050, D.No.5, Majeeth
Street, Old Suramangalam,
Salem-5.

Cetaerene,

576. W/o Late D.K.Peter,
Retired., Driver 'A',
Speĉial, S.No.P 1796,
130 A Anthoniapuram,
Suramangalam, Salem.

N.Gepalasamy,
S/e Narayanasamy Reju,
S77. Retired., Guard.
S.No.13000, HIG 338 A
Housing Unit, Anna Nagar,
Trichy-620 015.

N. Kuppen, S/c Narayana Naiker, Retired., Fireman, S.No.F 9429, 2/162, Sivethpuram P.O., Salem, Fin.636 307.

Dovindammel, W/o Late K.Arumugam, Retired., II Fireman, S.No. PTJ 17449, Ammapalayam, Salem.

Marayee Ammal,

W/o Late R.Thangamuthu,
Retired., Driver '8' Grade,
S.No. P 9437, 60 Z, 33A,
S.K.C.Read, Erode-638 CO9.

Kousalya,
W/o Late C.Ponnusamy,
Retired., Guard 'A',
Spl. S.No.15313, 3D,
LIC Nagar, Mcolepalayam P. C.,
Erode-2.

\$1.Ne.571 to 579 are applicants in 0.A.73/93

E.Raman, S/o E.Sami,
Retired., Driver 'C',
S.No. P 4242, Edathottathil
House, P.O.Kadalundi Nagaram;
Malappuram District,
Pin-676 312, Kerala.

K.Raman, S/o Chandu,
Retired., First Fireman,
S.No. P 7147, Vakeeri
Meethal House, P.O.,
Palath, (via)Kakkodi,
Pin - 673 611.

 (\cdot)

Mrs.B.Sarojini, W/o Late Sn.K.Bhadrachalam,
23 Middle Street,
Cld Nidamangalam,
Nidamangalam P.O.
Sl.No.580 to 584 are
applicants in O.A.74/93.

L. Vasudevan Nair,

\$5. No. Gopelan Nair, Retired,

Guard 'A', S. No. 7519,

"Somhalayam", C/c Station

Master, Vaniyambalam P.O.,

Malapunam District.

Pin - 679 339.

M.Kutty Malu,
S/o Late M.R.Sankaran,
Retired., Driver,
S.No.5707, Madathil House,
Eremulladem Veyal, P.O.
Arakkinar, Kozhikode,
Pin = \$93 028 (Steff No.13735)

M.Schuthan Nair,
587. S/• M.Krishnan Nair,
Retired., Guard ¹A',
Kariyatkuni House,
Narakode, P.O.Keezhariyoor,
Kozhikode - 673 324.

K.N.Sankunni Menon,
S/o V.Madhava Menon,
Retired., Driver [A],
S.No. 6966, Rohini Vihar,
P.D.Chettipadi, Fin-676 319,
Parappanangadi, Malapuram
District.

\$1.No.585 to 588 are applicants in 0.4.75/93.

P.Kuttappan,

S.P.Reman, Retired.,

Fireman, A., S.No.P 6177,

Pekkadavata House,

P.O.Friyablur,

Calicut

...Contd./-

A.M.Janu,
W/o Late A.M.Thendan,
Retired., Loco Shunter,
S.Nr.P 8193,
Adhikarimanamal House,
P.O.Ariyallur - 673 314.

\$1.No.589 & 590 are applicants in 0.4.76/93.

- C.K.Velayudhan,
 Retired., Shunter/CHTS,
 Muzhithottu Parambi,
 East of Cemethari Road,
 Cochin 13.
- P.M.Kumaran.
 Retired., Driver,
 Southern Railway,
 Puzhakkal House,
 Mudappalore, (Via)
 Alathure, Palghat District.

\$1.No.591 & 592 are applicants in 0.4.77/93.

M.Moses,
Retired 'C' Grade/Guard/GLN.
593. Mathai College,
Mammeth Vayel,
Pattathanam, Quilon.

V.Arjunan, Retired., Driver 'B'/QLN.

- 594. Karmalayam, Pattathenam, Quilon.
- P.Mercita,
 W/o Late Shri Dominic Sebestian,
 595. Retired., Driver 'A'/QLP'.,
 Pathan Paramba,
 Near Transport Office,
 Quilons

\$1.No.593 to 595 are applicants in O.A.78/\$3.

- M.K.Ganesam,
 S/m M.N.Krishnemoorthy,
 29, Ramanujam Street,
 Kallukuzhi, Trichy-20,
 Retired Guard/Special Grade,
 Southern Railway.
- M.M.S.Thangerragasam,
 S/o Michel, 2 A/4-B,
 First Street,
 Annal Nager, Malligaipuram
 Trichy-1., Retired Driver
 Grade, Southern Kailway.
- 598. S/o A.J.Ambrwse, 27, Poonthottam, Kemp's Town, Trichy, Retired Guard/Special A Grade, Southern Railway.

...Contd./-

V.Subramanian
590. S/o E. Venkatraman,
21, Thondaman Colony,
Metar Factory Road,
K.K.Nagar Post,
Trichy-21. Retired
Passenger Guard,
S.Railway.

S.Antony,

5.Antony,

5.O Sovrimuthu Pillai,

41, Malliyapuram,

Main Read, Trichy-1.

Retired., Shunter '6' Crade,

Southern Railway.

R.Gopalan,
S/o D.Ramachandran,
125, Mariamman Koil Street,
Ponmalaipatty, Golden Rock,
Trichy-4. Retired.
Passenger Guard, Southern
Railway.

[.K.Srinivasan,
3/o T.V.Krishnasamy,
131, East Chittra Street,
Srirangam P.O., Trichy,
Retired Guard/Special
Grade, Southern Railway.

R.Mlagarsamy,
S/o Rengasamy Naidu,
328/B, Railway Colony,
Trichy-20, Retired Leco
Shunter 'B' Grade,
Southern Railway
(Trichy Division).

M. Issac Chelliah,
5/o S. Manuel (late),
Retired 'A' Grade Guard,
Southern Railway, 19,
Keela Kesa Street,
Beemanagar, Trichy-1.

S.M. Kasim,

S.O. Sheik Masthan,

ADMINAS/BY17-E, Innamthar

Thoppo Tennur Post,

Trichy-17, Retired Driver,

A Grade Southern Railway.

M. Sundaram, S/o Naga Pillai.

S.O. Jeneral Bazaar Street,

Tennur Post, Trichy-17,

Retired Driver/B Grade,

Southern Railway.

...Contd./-

- E.Abdul Razak,

 S/o Mohamed Esuff,

 55, Mcolakollai Street,

 Tennur Post, Trichy-17,

 Retired Shunter/B Grade,

 Southern Railway.
- I.Innasimuthu,

 S/o Innasimuthu,

 Kalkothanur Village,

 Purothavkudi Post-621 302

 Ilanga Kuchi, Trichy District

 Retired Driver/ B Grade,

 Southern Railway.
- S.Ruben Gregory,
 S/o D.T.A.Sundaram Pillai.
 5/A, Convent Read.
 Contonement, Trichy-1
 Retired Guard/Special Grade.
 Southern Railway.
 - M.Kareem Baig,
 S/o V.Munveer Baig,
 Np.13, Pensioner Street,
 Kajapet, Trichy-1,
 Retired Guard/A Grade,
 Southern Railway.
- D.Antonisamy,

 5/o S.Doraisami Pillai,

 7-B, 1st Street,

 Deraisamip#film;

 Trichy-1. Retired Driver,

 B Grade, Southern Railway.
- T.R.Ethirajan,
 5/e Thiruvengadathan,
 53, North Chithre Street,
 Srirangam, Trichy-o,
 Retired Passenger Guard,
 Southern Railway.
- K.A.Raghavasimhan,
 S/o C.Ananthachariar,
 1, South Devi Street,
 Ranganagar, Srirangam,
 Trichy-6, Retired Guard/
 A Grade, Southern Railway.
- S.Murugesan,
 614. S/o K.Subramanian,
 Plot No.5, Thaimanavar Street,
 Iyyappa Nagar, Trichy-21.
 Retired Passenger Guard,
 Seuthern Railway.

... APPLICANTS.
...Contd./-

- R.Viswanathan,
 S/e N.R.Radhakrishnan,
 615. 5-C, Sastha Street,
 Balaji Nivas, Ayyarra Nagar,
 Trichy-21., Retired Guard/
 Special Grade, Southern
 Railway.
- Gerald Edward Rodrigues,

 5/e Gerald Edward,
 24/A Ardhi Bhagwan Street,
 Tendral Nagar,
 K.K.Nagar Fost,
 Trichy-21.
- R.Rengasamy,
 S/o Ramasamy Kavander,
 62, Railway Colony,
 Bells Ground,
 Trichy-1., Retired,
 Shunter B Grade,
 Southern Railway.
- P.Raman, S/o Pitchei,
 618. 118, Péria Melouperai,
 Trichy-1. Retired.,
 Eireman/A Grade,
 Southern Reilway.
- 6.Sethuraman,
 5/o Gopalsamy Maidu,
 Crawford Reilway Calony,
 Trichy-20, Retired
 Driver/A Grade, Southern
 Railway.
- S.Thangaraj,
 S/o M.Sebastian,
 5/24, Thirunagar,
 Ponmalai, Trichy-4.
 Retired. Shunter/B Grade,
 Southern Railway.
- D.Devadoss Alfred,

 S/o A.P.Devasirvatham Pillai,

 137, Muthuraja Street,

 Mudaliar Chatram, Trichy-i.

 Retired Guard/Passenger,

 Scuthern Reilway.

S.Antenisamy,
622. S/o Sanjeevi Neidu,
621. A/1, Thanamani Culiny,
© Octaisamypuram, Trichv-1.
Retired Driver, Southern
Rambusy.

APPLICANTS

S.Krishnan, S/o T.E.Sarangapani Naidu. 623. 61 Pogovathi Amman Koil Struet, Srirangam, Trichy-6, Retired Guard/A Special Grade, Southern Reilway.

T.V.Naganathan,
136, North Chithirai
Street, Srirangam,
Trichy-6, Retired.
Guard/A Special Grade,
Southern Railway.

R.Narayanasamy,
187, Chitrai Street,
Srirangam, Trichy-6
Retired Guard/B Grade,
Southern Railway.

K.N.Subramanian,
North Chithirai Street,
Srirangam, Trichy-6
Retired Guard/A Grade,
Southern Railway.

L.M.Rangenathan,

5/o T.Lachumanan,

71, Kandi Street,

Srirangam, Trichy-6
Retired Guard/B Grade,
Southern Railway.

S.R. Yamunachari,
S/o T.Rengaswamy Thathacharier,
63, West Uttra Street,
Srirangam, Trichy-6,
Retired Guard/A grade,
Southern Railway.

S. Veerappan,
S/o G. Soundarara Pillai,
143, Main Road,
Sangiliendapuram,
Trichy-1. Retired Driver/
A Special, Southern Railway.

A.M.Joseph, S/o A.Ambrose, 630. No.18, Pottakara Street, Palakkarai, Trichy-1. Retired Guard/A Southern Railway.

S.A.Adaikelasamy,
631, S/o S.Arul Pillai,
26, Sekkadi Street,
Palakkarai, Trichy-1.
Retired Guard/B,
Southern Railway.

... APPLICANTS.

K.R.Selvarengam,
No.48, Palayakavil Street,
Palakkarai, Trichy
Retired Special Grade Guard,
Southern Railway.

C.Antenyeemy,

S/e P.S.Chinniah Udayar,

15, Sugadosa Mandý Street,

Babu Road, Trichy-2.

A.Syed Jaffer,

S/. Syed Ahemod,

6, North Swankare Street,

Near Babi Road,

Trichy-8, Retired Driver/
A, Southern Railway.

V.Periyasamy,
5/o G.Vaithialingam,
32, Kazapettai Line,
Bazaar Street,
Trichy-1, Retired Guard'
A, Southern Railway.

V.Alagiriswamy,
636. S/o N.S.Veeraswamy Naidu,
8, Doctor Issac Lane,
Sangiliardapuram,
Trichy-1, Retired Goods
Guard, Southern Railway.

S.Abdul Subhan,
637. S/o Shaik Babjse,
38, Sathyamoorthy Street,
Senthanneerpuram,
Trichy-4. Retired Guard
A Grade, Southern Railway.

H.Ammer Basha,
S/c Md.Hassain, 23-A,
Varathamasemet Street,
Sangiliandapuram,
Trichy-1, Retired Driver/
A., Southern Railway.

D.Dhanapal,
639. S/o R.Durairaju Chettiar,
15, Kajapettai Main Road,
Trichy-1. Retured Guard/A,
Southern Railway.

Abraham Lock 1/1, ik.M. K. Colony, Circuit House Road, No. 5, Toll Gate, Trichy-20, Retired Driver/ A, Southern Railway.

... APPLICANTS

- A.Ramu,
 S/o Appavu Karukachi,
 69, New Street,
 61kakedai, Contonement,
 Trichy-1. Retired Driver,
 B, Southern Railway
- R.Kaliamo•rthy,
 S/o K.Ramasamy, 1,
 Kannagi Street,
 Su•ramanianuram,
 Trichy-20., Retired
 Shunting Driver,
 Southern Railway.
- M.Deraisamy,
 S/o V.Maruthamuthu,
 23-C, Anna Nagar,
 Subramaniapuram,
 Trichy-20., Retired
 Driver/A, Southern Railway.
- R.Mazharul Haq,
 S/o S.Mhdul Razak, 24,
 Syeda Mohamed Rowther Street.
 Beemenagar, Trichy-1.,
 Retired Guard-A, Southern
 Railway.
- A.Anthony Louis,

 S/w C.Arckiesami Fillai,

 91, Keelæ Padayachi Street,

 Near Eda Street,

 Palakkarai, Trichy-1

 Retired Guard/A, Southern

 Railway.
- P. Venkatesan,
 S/o C. Perumal Naidu,
 65, Highways Colony,
 Subramaniapuram, Trichy-20,
 Retired Driver/A Spl.
 Southern Railway.
- K.Meenakshisundaram,
 S/o M.Kumarasamy Pillai,
 51, Annamalai Street,
 Erode, Retired Guard-A,
 Southern Railway,
- P.Arputham, S/e A.Peter,
 47-B, Annen Illam,
 Azad Nagar,
 Suramangalam Post,
 Salem-5, Retired Driver/
 B, Southern Reilway

... APPLICANTS ... Contd./~

K.Periasamy,
S/a E.Kolandan, 23,
VOC Street,
Kollampalayam,
Eride-638 002.
Periyar District,
Retired Guard/A,
Southern Railway.

V.Palanisamy,
S/• N.Velu Paknadi,
650. 10/92-C, Nanjundepuram Road,
Podanur, Coimbatore District,
Retired Guard/A Spl.
Southern Railway.

R. Venkatachalam,

S/ K. Ramasamy Odayar.

117-A1, Old Pagnur,
Ramjee Nagar Post,
Trichy-9, Retired Shunter.

Priver, Southern Railway.

S.Sonsaimary,

S/o G.Savarimuthu,

5/218, Muthukulam Villags,

N.Kattupatti Post,

Via. Ramjes Nager,

Trichy-9, Retired Driver/

A, Southern Railway.

A.J.Ramenathan,

3-A, Pachaiappa Mudali Streat.
Kumbakenam, Thanjavur District
Retired Guare/A. Southern
Railway.

K.Abdul Wahb,
S/o Khader Shaw Rowther
32, Periyar Street,
Subramaniapuram,
Trichy-20, Retired Shunter/
B, Southern Railway.

S.Gopalan, 655. S/o R.Grinivasan, 64-C, Railway Quarters, Kumbakonam-612 001., Retired Guard, Southern

S.Santian.

... APPLICANTS.

A.Jacannathan,
S./J A.Arukiyam, 11/4,
Savariarkoil Street
Woraiyur Post,
Trichy-3, Retired
Fireman/A, Sauthern Railway

S.Abdul Kareem Sahib,
S/w Sheik Ahmed, 73
658. Central Bazar, Tennur Post,
Trichy-17, Retired.,
Special Ditter/A
Southern Railway.

R.Soundararajulu,
S/o G.Rajamannar Naidu,
659. 25, General Bazzar Street,
Tennur Post, Trich)-17
Retired Guard/A Special,
Sauthern Railway.

R. Vairaperummal,
S/o Ramasamy Pillal,
28, Krishnapuram,
Middle Street, Tharaneiur,
Thanjavur Road, Trichy-1,
Retired Driver/C,
Scuthern Railway.

M. Sivasubramanian,

S/o S. Manickam Pillai,

House No. 20/C-1,

Anna Nagar,

Subramaniapuram,

Trichy-20, Retired Shunter/

B, Scuthern Railway.

F.Padmanathan,
S/o K.Parthasarathi,
21/3, Poonnaiya Calony,
Devaraya Nagar,
Trichy-21, Retired Mail
Guard/A.Spl. Southern.
Railway.

S.Md.Mahboob Ali Khan, 5/o A Sher Ali Khan, 16/5, Fourth Street, Renganagar, Trichy-21 Retired Passenger Guard, Southern Railway.

S.Dekshinamoorthy,

5/o K.Somasundarah Fillai.

17, E.B.Colony, Khajamelei.

Trichy-23, Retired Guard/A
Southern Railway.

APPLICANTS
Contd./-

V.Krishnamurthy,

5/a C.Venugopal Raju,

14, Kumaran Street,

Melakalkandarkottai,

Trichy-11, Retired

Guard/A, Southern Railway.

R.Amalanathan,
S/o Rayappa Asariyar,
70, Krishnamoorthy Nagar,
Meter Factory Road,
Trichy-21., Retired Driver/
A, Southern Railway.

T.K.Rajagopalan,
S/o T.V.Krishnasamy Iyangar,
2, First Street, Kallukuthi.
Illupur Road, Trichy-20
Retired Passenger Guard,
Southern Railway.

K.Karumbairam,

S/é S.Kumbalingam Pillai,

46-B, Ramakrishna Nagar,

Kallukuzhi, Trichy-29,

Retired Driver, Scuthern

Railway.

31.No.596 to 668 are applicants **1n** 0.₩.79/93.

G. Kuppusemy
S/o Govinda Asarv,
6/A, Samynathan Street,
Melakalkandharkottai Post,
Trichy-11., Retired Driver/
A, Southern Railway.

T.V.Arunachalam,
S/o T.A.Venkatachalam Pillai,
670. 56-A, Mudaliar Street,
Wurivur Fost, Trichy-3.,
Retired Guard/A,
Southern Railway.

R.Krishnasamy,
S/o A.Ramasamy Ayyangar,
3, Srinivasa Pillai Street,
Near Satyanarayana Temple,
West Mambalam, Madras - 600 033
Retified Passenge: Guard,
Southern Railway.

T.Ramesamy Nationer,

S/official Naticker,

No.75, First Street,

Vadugapatti Village,

K.Sathanut, Triony District.,

Retired Fireman, Southern

Railway.

... APPLICANTS.

K.M.Abdul Majeeth,

S/c K.Thangameera Mohideen,

B.249, B.H.E.L. Township,

Ranimet-632 406, North Arcot

District, Retired Shunter,

Southern Railway.

N. Krishnasamy,
S/m Narayanasamy Pillai,
27/3, Sakthi Vinayanas Street,
Crawford, Trichy-12.
Retired Driver/A, Sauthann
Railway.

G.Amirthalingam,
S/o M.Ganapathy,
Periyar Street,
Kelakalkandarkottai,
Trichy-11., Retired Driver/A,
Southern Railway.

S.Andrew, S/o S.Samiraj.
Guru Illam, 3rd Street.
E.E.Colony, Maharajapuram,
Villupuram, Sputh Arcot
District., Retired Passenger
Driver, Southern Railway.

T.Rergasamy,

5/• J.Thangavelu Asari,

25, Sundaram Pillai Thottam,
Edamalaiparti Puthur,
Trich/-12., Retired Shunter,
Southern Reilway.

M.Gevindaraju,
S/o Mutrukrishna Naidu,
Nathersapallivasal,
Samyaar Thoppu, House No.37,
Trichy-8, Retired Shunter,
Southern Railway.

A.Abdul Renamen,

5/c G.Abdul Kareem,

6/B, Jallal Pakkiri Street,

Madurai Road, Trichy-8,

Retired Driver/Special Grade,

Southern Railway.

K.Rajagopal,
S/o 2.Krishnasamy Maidu,
91, SIMCO Colony,
Edamalaipatti Puthur,
Sundarám Pillai Thottam,
Trichy-12, Setired Shuster,
Southern Railway.

.... APPLICANTS.

G.Kuppusamy Naicker, S/o M.Gengethera Naicker, 69, Illangao Street, Penmalaipatty, Trichy-4, Retired Shunter/B Southern Railway.

C.Andi, S/e Chinnaiyan,
N.Kuttappattu,
Ramjee Nagar Post,
Ambedkar Nagar, Trichy-9,
Retired Shunter,
Southern Railway.

A.M.Skill, S/o E.Skill, 683. 124, Crawford Colony, Crawford, Trichy-12., Retired Shunter, Southern Railway.

S.Abdul Kareem,
S/o Shaik Ibrahim,
56/A4, Singarathcopu,
Trichy-1, Retirec Shunter
Driver/B, Southern Railway.

J.Issac, S/e R.Jdseph Pilley, 685.
36, Raghavachary Street, Sembiam Post, Perambur.
Madras-600 011, Petired Driver/Spl. Southern Railway.

R.Gopalakrishnan,
S/o S.Zathakrishnan, 23,
Sethurama Pillai Colony,
Trichy-20, Retired Shunter,
Southern Railway.

N.Jayaraman,

5/c N.K.L.Naresa Ayyar,

92-D. Narasimma Achary Colony,

Nanjikottai Road. Thanjavur

643 00 . Retired Fass. Cuard,

Southern Railway.

688 (R.Joseph, S/O.D.A.Regu Chettiar, Pri Vecanayagum Paetty Street, Vth Line, Nagabattina-611 OC1, Retired Driver/A Spl. Scuthern Reilway.

S.D.Raj,
S/o K.C.Sadaya Mudaliar,
321, Vandiyar Colony,
Thillai Nayar, Velar Rosu,
Thanjavur, Retired Guard/A,
Southern Railway.

APPLICANTS.

A.Velayutham,
S/o R.Annamelai,
690. 12/VI 2364, Pookkara
Vastha New Street,
Thenjayur - 613 001,
Retired Driver/A
Southern Railway.

R.Murugaiyan,
S/o Ramasamy Konar,
Nenin Nager,
Udayamarthandapuram Post,
- 614 706, Thiruthuraipuoni,
Taluk, Retired Suard/C,
Southern Railway.

R.Gopalekrishnan,
S/o K.Ramanujam Najbu,
692. Plot No.19, Abraham Pandither
Nagar, Via. Sivaji Nagar,
Thanjavur - 1., Retired
Driver/A, Southern Pailuay

P.Srinivasan,
S/o Pachaiyarpa Mudaliyar,
112, B/4, Mudaliyar Street,
Mudaliyar Chethiram,
Trichy-1, Retired Guard/A,
Southern Railway.

G.Kalyanasundaram,
S/o M.Govindasami Fills;,
Mooppanar Street,
Ammanpetai, Vediaputam Poss
Pin.- 613 205, Thanjavur
District, Retired Guard/A,
Southern Railway.

K.Sanniyasi,
S/o Kesava Padayachi,
18, Kamper Street,
Senthaneerpuram, Trichy-4,
Retired Driver/C,
Southern Railway.

K.Sankaranarayanan,
S/o V.Loganathan,
C.99/A, North East Extension,
7th Cross, Thillai Nagar,
Trichy-18, Retired Suard/Spl.
Scuthern Railway.

5. Periyasamy, S/o Sangili,
Docr No.59/9, Mudaliyar
Chetram, Muneeswaran Koil
Street, Trichy-1., Retired
Driver, Southern Railway.

... APPLICANTS

K.Nandagopal,
S/o v.Krishrasamy,
43, Brindavan Street,
Indira Nagar, LIC Colony,
Trichy-21., Driver/A.Spl.
Retired, Scuthern Railway.

T.R.Balesubramanian, S/o Rathinam, 160, North Street, Tiruvaiyaru 613 204 Retired Driver/A Southern Railway.

S.Masthan,
S/o R. Babu Sahib,
Retired Passenger Driver,
Southern Railway,
Meenkara Street, Tennur,
Trichy-17.

P.Gowrisundaram,
S/o S.Periasamy, 106-A.
Manickapuram Nadu Street,
Melapudur, Trichy-1..
Retired Guard/A,
Southern Railway.

T.Remachardran,
5/o M.Thangavelu, 5,
Bharathy Dasan Street,
Kilperumpakkam,
Villupuram - 605 602,
Retired Driver/B,
Southern Railway.

F.Genesan,
703. S/c Packri Thever,
2/257, Teluk Office Road,
Thiruthuraipoondi 614 713,
Retired Driver/A,
Southern Railway.

V.Arumugam, S/o Vaiyapuri, Palaniyandavar Koil Street, Inamkolathur, Trichy District, Retired Shunter, Southern Railway.

705. 137-A, Eund Office, Thennur, Trichy-17, Retired Driver/Spl., Southern Railway.

... APPLICANTS ... Contd./-

V.Velu, \$\fo Vaiyapuri, \$\fo Vaiyapuri

5.Marimuthu,
5/• M.Singara Padayachi,
2.0/C, Railway Colony,
Kallukuzhi, Trichy-20,
Retired Shunter,
Southern Railway.

P.Mamundy,
S/o Palaniyandi, 42 A,
Mudukkupatti,
Pudukottai Read,
Trichy-20, Ratired Shunter,
Scuthern Railway.

T.Innasimuthu,
S/c S.Thomas, 13,
709. West Mariyanathapumam,
Dindigul, Retired Shunter,
Southern Railway.

A.Savarimuthu,
710. S/o Arulappan, 9/5,
N.M.Celliny 6th Cross,
Trichy-20, Retired Shuntan,
Southern Railway.

A Muthusamy,
711 S/o A.Thansrikavander, 31
A*B.S.Colany, Pudukottai
Read, Trichy-20, Retired |
Shunter, Southern Railway.

S.Palaniyandi,
5/o Sataiyan, 31/3,
Palaniyandavar Koil Street,
Innamkolathur, Trichy District.
Retired Shunter, Southern
Railway.

K.M.Arumugham,
713. S/o Kuthian elias Melayandi,
4/93, Pelaniyandever Koʻll
Street, Innamkolathur,
Trichy, Retired Shunter,
Southern Railway.

S. Kandasam;,
714. S. o Subbaraja Gavander,
Kadechanallur Post,
42. East Thottipelayam,
Erode-6, Retired Shunting
Driver, Southern Railway.

... APPLICANTS

- 715. V.Thiagarajan, S/O Venketachalam. 136, R.M.S.Colony, Nanjeekottai Road, Trichy - 6, Retired Driver/ A.Special, Southern Railway.
 - 716. A.G.Rouse, S/O Semuel Rouse, 35, Kenadi Street, Subremaniapuram, Trichy 10, Retired Shunter, Southern Reilway.
 - 717. R.V.Ponnaiyan,
 S/O R.Vedivelu, 14-P,
 Saint Antony's Church Land,
 Nagapattinam 611 001
 Retired Driver/A,
 Southern Railway.
 - 718. N.Rejamanickam,
 \$/O Nersyanasamy Pillai,
 18, Nethaji Street,
 Kamarajapuram,
 Rajakilpakkam Post,
 Madres 600 073
 Retired_Driver,
 Southern Railway.

\$1.Nos, 669 to 718 are applicants in 0,4, 80/93

By Advocate Shri K.Subba Rao, in O.A.Nos. 395 to 403/91, 57/90,416/90, 320/92, 298/92 and 377/92,

By Advocate Shri R.Bhaskaran in O.A.Nos. 44/93 to 76/93,

By Advocate Shri P. Shivan Filla: in O.A. Nos. 77/93 & 78/93,

By Advocate Shri Vijayam rayan in U.A.Nos. 79/93 & 80/93

Versus

- 1. Chairman, Railw^ay Board, Rail Bhavan, New Delhi:
- The Union of India
 represented by the
 Secretary,
 Ministry of Railways,
 Rail Bhaveh.
 New Delhi

Respondent - 1 in O.A.Nos. 395 to 403/91, 79/93 & 80/93 Respondent - 2 in O.A.Nos. 57/90, 416/90,320/92,298/92,377/92 and 44 to 76/93.

Respondent - 1 in O.A.Nos. 57/90, 415/90,320/92,298/92,377/92 and 44 to 76/93 and Respondent - 4 in O.A.Nos. 395 to 403/91.

... Respondents.

Contd./-

3. Union of India through, the General Manager, Southern Railways, Park .own, Madras - 3

Respondent - 1 in O.A. Nos 77/93 end 78/93 Respondent - 2 in O.A.Nos. 395 to 403/91,79/93 & 80/93. Respondent - 3 in 0.4. Nos. 57/90,416/90,320/92,298/92, 377/92 and 44/93 to 76/93.

- The Chief Personnel Officer Respondent 2 in O.A. Nos. 4. Southern Railway, Park Town, Madras - 3
- 77/93 and 78/93
- 5. Divisional Railway Manager, Southern Railways, Mysore.

Respondent - 3 in O.A.Nos. 395 to 403/91. Respondent - 4 in O.A.Nos. 57/90,416/90,320/92,298/92 and 377/92

6. Senior Divisional Personnel Officer, Southern Railway, Palghat

Respondent -3 in 0.4.No.77/93

7. The Divisional Personnel Officer, Southern Railway, Madurai Division, Madurai.

|Respondent - 3 in 0.6.80, 78/93

The Divisional 8. Superintendent, Southern Railway. Divisional Office, Palghat. Respondent - 4 in O.A. Nos. 44/90 to 76/93

9. The Divisional Railway Manager, Southern Railway , Bangaiore.

Respondent - 5 in O.#.Nos. 320/92.298/92 and 377/92.

. Respondents.

(By Advocate Shri K.R.D.Karenth for Shri A.N.Venugopala Gowda, Railway Advocate for respondents in all the applications).

••• Contd/-

ORDER OF THE FULL BENCH

Shri Justice V.S. Malimath, Chairman:

These cases have been placed before the Full Bench as per the directions made by the Chairman by his order dated 23.10.1992 in exercise of the powers conferred by Section 5[4][d] of the Administrative Tribunals Act, 1985, after transferring the cases of the Madras and Ernakulam Benches and clubbing them with the cases of the Bangalore Bench. The reason for the reference is the conflicting views taken by different benches, one view having been taken by the Ernakulam Bench in its order made in application K-269/88 dated 20.4.1990 and a contrary view taken by the Principal Bench and the Ahmedabad Bench in O.A. No.1572/88 and O.A. Nos.351 to 423/88 respectively. We shall now proceed to state briefly the relevant facts as follows:

2. The applicants in all these cases are employees of the Indian Railways serving in different Divisions as Drivers, Guards, Shumters, etc. who belong to the category called the running staff. The applicants retired from service between 1976 and 4.12.1988. They have in these cases prayed for directions to the respondents to grant them pension and other retirement benefits by taking into account running allowance not exceeding 75% of their pay. The respondents oppose the applications contending that running allowances not exceeding 45% of their pay can be taken into account for cambuting retirement benefits to those who have retired before 1.4.1979 and not exceeding 55% of the running allowance for those retiring after 1.4.1979. To appreciate the rival contentions sit is necessary to advert to the relevant provisions governing the applicants conditions of service in regard to pension

and other retirement benefits.

In pursuance of the recommendations of the Third Pay Commission the pay scales of the employees of the Indian Railways including those of the running staff were revised with effect from 1.1.1973 by the rules called Railway Servants Revision of Pay Rules, 1973 | hereinafter referred to as the 'Revision of Pay Scale Rules] made by the President in exercise of the powers conferred by the proviso to Article 309 of the Constitution It is enough to state that there was considerable increase in the substantive pay of all the members of the running staff. So far as the grant and quantum of pension is concerned the same is regulated by statutory provisions made under the proviso to Article 309 of the Constitution. Pension and other retirement benefits depend upon the average emoluments that the retiring employee was drawing before his retirement. Statutory rules govern xx determination of average emolument for grant of pension and other retirement benefits. The relevant statutory rules that were in force when the revision of pay scale rules came into force on 1.1.1973 are extracted as follows:

- [a] Pay other than that drawn in tenure post;
- [b] Personal allowance, which is granted [i] in lieu of loss of substantive pay in respect of a permanent post other than a tenure post, or [ii] with the specific sanction of the Government of India, for any other personal considerations.

Note: Personal pay granted in lieu of loss of substantive pay in respect of a permanent post other than a tenure post shall be treated as personal allowance for the purpose of this article. Personal pay granted on any other personal considerations shall not be treated as personal allowance unless otherwise directed by the President.

[&]quot;2544. [C.S.R. 486] - Emoluments and Average Emoluments: The term "Emoluments", used in these Rules, means the emoluments which the Officer was receiving immediately before his retirement and includes:-

- [c] fees or commission if they are the authorized emoluments of an appointment, and are in addition to pay. In this case "Emouments" means the average earnings for the last six months of service;
- [d] acting allowance of an Officer without a substantive appointment if the acting service counts under Rule 2409 [C.S.R. 371], and allowances drawn by an Officer appointed provisionally substantively or appointed substantively pro tempore or in an officiating capacity to an office which is substantively vacant and on which no Officer has a lien or to an Office temporarily vacant in consequence of the absence of the permanent incumbent on leave without allowances or on transfer to foreign service;
 - [e] deputation [duty] allowances;
 - [f] duty allowances [special pay]; and
- [g][i] For the purpose of calculation of average emoluments: Actual amount of running allowances drawn by the Railway servant during the month limited to a maximum of 75% of the other emoluments reckoned in terms of [a] to [f] above.
- [ii] For the purpose of gratuity and/or death-cum-retirement gratuity: The monthly average of running allowances drawn during the three hundred and sixty five days of running duty immediately preceding the date of quitting service limited to 75% of the monthly average of the other emoluments reckoned in terms of items [a] to [f] above drawn during the same period.

Note: In the case of an Officer with a substantive appointment who officiates in another appointment or holds a temporary appointment, "Emoluments" means:

- [a] the emoluments which would be taken into account under this Rule in respect of the appointment in which he officiates or of the temporary appointments, as the case may be, or
- [b] the emoluments which would have been taken into account under this Rule had he remained in this substantive appointment whichever are more favourable to him.

2544-A, [C.S.R. 486-A]: Same as otherwise provided in Rule 2544-B

(C.STR/1/866-B). In respect of Officers retiring from service
on or after the 1st November, 1959, the term "emoluments" means
the emoluments which the officer was receiving immediately before
this retirement and includes:-

substantive pay in respect of a permanent post, other than a tenure post, held in a substantive capacity;

personal allowance which is granted in lieu of loss of substantive pay in respect of a permanent post, other than a tenure post;

[c] special pay attached to a post other than a tenure post, when the special pay has been sanctioned permanently and the post is a held in a substantive capacity;

- [d][1] For the purpose of calculation of average emoluments: With effect from 1st September, 1962, save as otherwise provided in Rule 2544-B [C.S.R. 486-B] one-half of:
- i. the difference between the total emoluments referred to in items [a], [b] and [c] above and the pay actually drawn in higher officiating or temporary appointments;
- ii. Special pay other than that referred to in clause [c] above.
- iii. pay drawn in temporary or officiating appointments;
- iv. personal allowance other than that referred to in clause
 [b] above;
- v. the difference between the substantive pay and the pay actually drawn in higher tenure appointment[s], whether held in substantive or officiating capacity, provided that service in the tenure appointment[s], does not qualify for the grant of a special additional pension.
- [2] For the purpose of emoluments for [ordinary] gratuity and/or death-cum-retirement gratuity. The difference between the average emoluments in respect of items [a] to [d][1] above calculated upon the last one year of service and the last substantive emoluments as per items [a] to [c] above.
- [e][1] For the purpose of calculation of average emoluments: The actual amount of the running allowance drawn during the month limited to a maximum of 75% of other emoluments reckoned in terms of [a] to [c] and [d][1] above.
- [2] For the purpose of emoluments of [ordinary] gratuity/death-cum-retirement gratuity:— The monthly average of running allowance drawn during the 365 days of running duty immediately preceding the date of quitting service limited to 75% of the monthly average of other emoluments reckoned in terms of [a] to [c] and [d][2] above drawn during the same period.
- Note[1]: If immediately before his retirement or death, an officer has been absent from duty on leave with allowance CE his emoluments for the purpose of calculating ordinary gratuity and or death-cum-retirement gratuity should be taken at what they would have been had he not been absent from duty.

Provided that the amount of gratuity is not increased on account of increase in pay not actually drawn and that benefit of higher officiating or temporary pay is given only if it is certified that he would have continued to hold the higher officiating or temporary appointment but for his proceeding on leave.

Note [2]: In case where a temporary officer who quits service after completing three years' service is appointed substantively to a permanent post any time during the last three years of his service the emoluments drawn by him after completion of three years' service during the period he was not holding a permanent post shall be treated as if drawn in a permanent epost held in substantive capacity.

2544-B [C.S.R. 486-B].[1]: If an officer holding a permanent post in substantive capacity:-

- [a] officiates in a higher permanent post [other than a tenure post] or holds a higher temporary post [other than a tenure post] borne on a cadre which includes permanent post on the same time scale as the temporary post, continuously for not less than three years, and retires or dies while so officiating or holding the higher post; or
- [b] is confirmed in such higher permanent post at any time during the last three years of his service after having officiated in that post continuously for three years or more.

his emoluments for pension in respect of the higher post for any period beyond three years continuous service in that post shall be determined under Rule 2544-A [C.S.R. 486-A] as if he held in substantive capacity a permanent post on a time scale identical with that of the higher post.

[2] For computing the length of continous service in respect of the higher post under clause [1], all kinds of leave all periods during which an Officer officiated in a permanent post or held a temporary post on identical or higher time scale and the time spent on deputation and foreign service shall be included, provided that it is certified that but for his proceeding on leave or serving in other post or going on deputation or foreign service as the case may be, the Officer concerned would have officiated in or held the higher post.

[This will take effect from 1st september 1962].

2544-C [C.S.R. 486-C] - In respect of Railway servants quitting service on or after the 15th June, 1968, "emoluments' shall mean the "pay" as defined in Rule 2003[21], which the Railway servant was receiving immediately before quitting service. Provided that the benefit of higher officiating pay for [ordinary] gratuity/Death-cum-retirement gratuity will be given only if such pay was/would have been drawn continuously for a period of not less than 22 days. "Average emoluments" shall mean the average of the emoluments as defined above calculated upon the last three years of service.

In the case of running staff emoluments for [ordinary]/Gratuity Death-cum-retirement gratuity will also include the monthly average of running allowance drawn during the 365 days of running duty immediately preceding the date of quitting service limited to 75% of the emoluments as defined above. For the purpose of calculation of average emoluments the actual amount of the running allowance drawn during the month limited to a maximum of 75% of other emoluments as defined above shall also be taken into account.

Note[1]: If a Railway servant, immediately before his retirement or death, etc., has been absent from duty or on leave with allo-

wances [including leave preparatory to retirement] or on foreign service or having been suspended but reinstated without forfeiture of qualifying service, his emoluments should be taken at what they would have been had he not been on such leave or foreign service or suspension.

Provided that the emoluments shall not be increased on account of increase in pay, not actually drawn and that benefit of higher officiating or temporary pay is given only if it is certified that he would have continued to hold the higher officiating or temporary appointment but for his proceeding on leave.

[2] Pay drawn in tenure appointments will count for persons governed by the Railway Pension Rules, 1950.

It is clear from Rule 2544[g] that one of the components that constitutes average empluments is the actual amount of running allowance drawn by the Railways servant during the month, limited to a maximum of 75% of the other emoluments reckoned in terms sub-clauses of/[a] to [f] of the said rules. The expression 'emoluments' used in the rules includes pay and some other allowances. the revision of pay scale rules were promulgated and brought into force with effect from 1.1.1973 in the light of the recommendations of the Third Pay Commission, no steps were simultaneously taken to amend the statutory rules regulating grant of pension. Persons retiring after 1.1.1973 who had received the benefit of increase in pay in accordance with the revision of pay scale rules were entitled to claim computation of their pension taking into account the revised pay and the actual amount of running allowance drawn during the month limited to a maximum of 75% of the emoluments which included the enhanced revised pay. On 21.1.1974 the Railway Board by their letter No. PC III/73/RA directed as follows:

"The question of revision of rules for the regulation of various allowance consequent upon the introduction of Revised Pay Scales under Railway Services [Revised Pay] Rules, 1973 is under consideration of the Board. Pending final decision, thereon, the Board have decided as under:-

[i] Treatment of Running Allowance for various purposes in case of Running Staff:

The existing quantum of Running allowance based on the prevailing percentages laid down for various purposes with reference to the pay of the Running Staff in Authorised Scales of Pay may be allowed to continue.

[ii] Payment of Incentive Bonus:

The payment of Incentive Bonus to various categories of Railway employees at present eligible for the same, may be allowed to be paid at the existing hourly rates laid down for each category based on their Authorised Pay Scales.

2. The payments as above will be provisional subject to adjustment on the basis of final orders."

It is clear from this order that pending decision to revise the rules regulating grant of pension, the existing quantum of running allowance based on the prevailing percentage laid down for various purposes with reference to the pay of the running staff in various scales of pay was allowed to continue. Thus the limit of 75% prescribed by Rule 2544[g][i] was directed to be continued. The expression 'authorised scales of pay' in the context of the revised pay scale rules which came into force on 1.1.1973 has to be understood as pay authorised by the statutory rules that were in force on the date of the order, 21.1.1974. dated 21.1.1974 did not, therefore, in any manner affet the statutory prescription regulating computation of emoluments and average emoluments contained in Rule 2544 for the purpose of grant of retirement benefits. Any decision to modify the same would have effect only when the relevant statutory rules are amended in accordance with law. But what the Railway Board did was to attempt to modify the statutory rules by an executive order made on 22.3.1976 bearing No.PC II/75/RA/I paragraphs 1 to,5 of which read as follows:

"The question of revision of rules regarding treatment of Running Allowance as pay for certain purposes consequent upon the introduction of revised pay scales under Railway Services [Revised Pay] Rules, 1973 has been under consideration of this Ministry. It has now been decided that the existing rules in this respect may be modified as follows in the case of Running staff drawing pay in revised pay scales:

- i. Pay for the purposes of passes and PTOs shall be pay plus 40% of pay.
- ii. Pay for the purpose of Leave salary, Medical attendance and treatment, Educational Assistance and retirement benefits shall be pay plus actual amount of running allowance drawn subject to a maximum of 45% of pay.
- iii. Pay for the purpose of fixation of pay in stationary posts, Compensatory [City] Allowance, House Rent Allowance and rent for Railway quarers stall be pay plus 30% of pay.
- 2. These orders take effect from 1.4.1976.
- 3. The payments already allowed on provisional basis in terms of para 2 of Railway Ministry's letter No. PC III/73/RA dated 21.1.1974 for the period from 1.1.1973 to 31.3.1976 shall be treated as final.
- 4. The above has the sanction of the President.
- 5. Hindi version of this letter will follows"

The limit of 75% of the actual amount of running allowance drawn in the preceding month for the purpose of computation of emoluments for quantifying pension was reduced from 75% to 45%. The statutory rules prescribing the maximum limit of 75% were, however not amended.

4. But as the authorities threatened to give effect to the Railway Board's order dated 22.3.1976 in preference to the statutory rules Shri Dev Dutt Sharma and other aggrieved persons challenged the Railway Board's order dated 22.3.1976 in the High Court of Delhi in C.W.P. No.915/78. Consequent upon the establishment of the Central Administrative Tribunal with effect from 1.11.1985 the said case stood transferred to the Principal Bench of the

Tribunal where it was renumbered as T No.410/85. The said application was allowed by the Principal Bench by its order dated 6.8.1986 and the impugned orderof the Railway Board dated 22.3.76 was quashed. The respondents were directed to continue to make payment beyond 31.3.1976 all retirement benefits in accordance with the Railway Board's letter dated 21.1.1974 till such time as the relevant rules in this regard are amended in accordance with law. The Railway Board's letter dated 21.1.1974, as already stated, did not affect the statutory rights regulating pension. On a proper consideration of the order we have noticed that it in terms states that the limit prescribed by the rules shall continue until modified in accordance with law.

- 5. We should advert, at this stage, to another order made by the Railway Board by which the statutory limit which was reduced to 45% by the Railway Board's order dated 22.3.1976 was enhanced to 55% with effect from 1.4.1979. This order also suffered from the same infirmity from which the earlier order dated 22.3.1976 suffered it being in conflict with the statutory rules. It could not, therefore, have the legal effect of reducing the statutory limit of 75% fixed with relation to the running allowance by Rule 2544[g].
- on 4.5.1988 before the Ernakulam Bench of the Tribunal in O.A.

 No.K-269/88 for a direction to grant them pension by adding running allowance upto a maximum of 75% of their pay for computation and their pension in accordance with the judgment of the Principal Bench in T No.410/85. During the pendency of the said application the statutory rule 2544 was amended by the President in exercise

the said amendment said rule q[i] and g[ii] of Rule 2544 were amended firstly with effect from 1.1.1973 reducing the limit of running allowance for the purpose of calculating the average emoluments from 75% to 45%. On the same day, a further amendment was made with effect from 1.4.1979 increasing the maximum from 45% to 55%. Whereas the first amendment was given retrospective effect from 1.1.1973 the second amendment was given retrospective effect from 1.4.1979. For the sake of convenience we shall extract the amendments as follows:

"Subject: Amendment to Indian Railway Establishment Code-Volume I & II.

In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the President is pleased to direct that Rule 1302, 1309, 1502 and 2544 of Indian Railway Establishment Code, Volume I & II [First reprint and Fifth reprint respectively] be amended as in the Advance Correction Slips No.428, 429 & 430 R.I. and 405 R.II enclosed as Annexures 'A'. 'B', 'C' and 'D'.

- 2. The amendment will be effective from 1.1.1973.
- 3. This issues with the concurrence of the Finance Directorate of the Ministry of Railways.
- 4. Hindi version is attached.

DA: As above

No.E[P&A]II-86/RS-15

Sd/-[K.Venkatesan]
Director, Establishment [P&A]
Railway Board.

New Delhi, dated 17.12.1987"

"ANNEXURE 'D'

ADVANCE CORRECTION SLIP NO.405 R.II

RULE 2544

Sub-rule g[i] and g[ii] may be substituted by the following:

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- "For the purpose of calculation of average emoluments:actual amount of running allowance drawn by the railway
 servant during the month limited to a maximum of 45%
 of pay, in the revised scales of pay".
- "For the purpose of gratuity and/or death-cum-retirement gratuity: the monthly average of running allowances drawn during the 365 days of running duty immediately preceding the date of quitting service limited to 45% of average pay drawn during the same period, in the revised scales of pay."

[Authority: Ministry of Railway's letters No.PC III/75/RA/1 dated 22.3.1976 as amended by letter of even number dated 23.6.1976].

EXPLANATION: The Rule 2544 of Indian Railway Establishment Code, Volume II [5th reprint] has been modified through administrative instructions issued with the President's approval effective from 1.1.1973. These instructions were necessitated by the introduction of the revised scales of pay recommended by the Third Central Pay Commission. The purpose of this amendment is to give statutory force to the administrative instructions with effect from the same date on which the instructions were issued. It is certified that retrospective effect given to these rules will not adversely effect any employee to whom these rules apply.

Sd/-[K.VENKATESAN]
Director, Establishment[P&A]
Railway Board."

"Subject: Amendment to Indian Railway Establishment Code-Vol. 18II.

In exercise of the powers conferred by Proviso to Article 309 of the Constitution of India, the President is pleased to direct that Rules 1302, 1309, 1502 and 2544 of Indian Railway Establishment Code, Volume I & II [First reprint and Fifth reprint respectively] be amended as in the Advance Correction slip No.437, 438, 439 R.I and 407 R.II, enclosed as Annexures 'A', 'B', 'C' and 'D' respectively.

2. The amendment will be effective from 1.4.1979.

of the Ministry of Railways.

Hipai\version is attached.

Sd/-[K. VENKATESAN]
Director, Establishment [P&R]
Railway Board.

New Delhi, dated 17.12.87"

No.E[P&A]II-86/RS/15

ADVANCE CORRECTION SLIP NO.407 R.II

RULE 2544

Sub-Rule g[i] and g[ii] may be substituted by the following:

- g[i] "For the purpose of calculation of average emoluments:55% of basic average pay, in the revised scales of pay, drawn during the period;"
- g[ii] "For the purpose of gratuity and/or death-cum-retirement gratuity: 55% of basic average pay, in the revised scales of pay, drawn during the period.:

AUTHORITY: [Ministry of Railway's letter No.E[P&A]II-80/-RS-10 dated 17.7.1981]

EXPLANATION:

The Rule 2544 of Indian Railway Establishment Code, Volume II [5th reprint] has been modified through administrative instructions issued with President's approval effective from 1.4.1979. These instructions were necessitated by the Government's decision on the recommendations of 'Running Allowance Committee [1980]'. The purpose of this amendment is to give statutory force to the administrative instructions with effect from the same date on which the instructions were issued. It is certified that retrospective effect given to these rules will not adversely affect any employee, to whom these rules apply.

Sd/-[K.VENKATESAN]
Director, Establishment [P&A]
Railway Board."

The amendment to the statutory rules having been effected during the pendency of the OA the applicants amended their application on 20.9.1989 challenging the two amendments in so far as they were given retrospective effect from 1.1.1973 and 1.4.1979 respectively. Their principal contention was that they, as pensioners, have acquired vested rights to receive pension in accordance with the rules in force on the dates on which they retired and that those rights of theirs cannot be taken away by the subsequent amendments made to rules on 5.12.1988 by giving retrospective effect to the same. This according to them is unjust, manifestly unreasonable and arbitrary and thus violative of Article 14 of the Constitution of India. The Ernakulam Bench consisting of

Vice Chairman S.P. Mukerji and Judicial Member A.V. Haridasan by their order dated 20.4.1990 allowed the said application, quashed the notification dated 15.12.1988 to the extent the amendment to the rules were given retrospective effect and issued a consequential direction to the respondents to grant or refix pension and other retirement benefits to the applicants as if the amendment to Rule 2544 had not been effected till 5.12.1988. as void The clear effect of the decision is to declare/only that portion of the amendment which gave retrospective effect, preserving the prospective effect to the amendment with effect from 5.12.1988. Therefore, those who retired before 5.12.1988 were entitled to count the running allowance subject to a maximum of 75% of their pay and allowances for the purpose of computing their pension.

- 7. The aforesaid decision of the Ernakulam Bench in O.A. No.K-269/88 was challenged by the Union of India and others in Review Application No.72/90. That Review Application was rejected by a speaking order made on 25.7.1990.
- 8. Shri C.L. Mallick and others in O.A. No.1572/88 and connected applications challenged the Railway Board's order dated 22.3.1976 and the amendments to Rule 2544 before the Principal Bench of the CAT at New Delhi. They also prayed for a direction to compute retiral and other benefits in terms of the order of the Railway Board dated 21.1.1974. That application was opposed by the respondents therein viz., Union of India represented through the Chairman, Railway Board and the General Manager, Northern Railway. It was surprising that these respondents did not bring to the 'motace of the Principal Bench that the validity of the amendment

to Rule 2544 was challenged before the Ernakulam Bench and that a decision has been rendered on 20.4.1990 striking down the amendment to the extent they gave retrospective effect. On the date on which the applicants presented their applications before the Principal Bench, the Ernakulam Bench had not yet rendered its But the Ernakulan Bench had rendered its decision long before the Principal Bench decided the cases on 23.10.1991. The applicants were obviously unware of the decision. That may be the reason for their not bringing the decision of the Ernakulam Bench to the notice of the Principal Bench. But the conduct of the respondents is inexcusable as the Union of India was a party to the proceedings before the Ernakulam Bench. Thus the Principal Bench did not have the benefit of the decision of the Ernakulam Bench when the O.A. No.1572/88 and other connected cases were heard and disposed of on 23.10.1991. All these applications were dismissed repelling the challenge to the amendment to the rules. The Principal Bench took the view that the vested rights of the pensioners were not affected by the amendment of the rules on the ground that the total amount of pension and retirement benefits they would have received before the amendment were not reduced by the amended rules. Following this decision of the Principal Bench applications No.351 to 423/88 filed by similarly situated persons before the Ahmedabad Bench were dismissed on 28.2.1992. It is surprising that the Union of India which was one of the respondents before the Ahmedabad Bench did not bring to the notice of the said Bench the decision of the Ernakulam Bench in O.A. K-269/88 to which it was a party.

- 9. It is for the first time after all these cases were referred to the Full Bench, transferred and clubbed together that the Union of India and other contesting respondents in these cases brought to the notice of this Full Bench the fact that Union of India has challenged the decision of the Ernakulam Bench in SLP No.10373/90 filed on 24.7.1990. The counsel for the respondents also informed us that the Special Leave Petition and the application for stay are pending and that the Supreme Court has not granted any interim order staying the operation of the order of the Ernakulam Bench.
- 10. It was contended by the learned counsel appearing for the Union of India and other contesting respondents in this batch of cases that we should defer consideration of all these cases and await the authoritative pronouncement of the Supreme Court where they had challenged the decision of the Ernakulam Bench. In this connection reliance was placed on the decision of the Supreme Court reported in AIR 1986 SC 1323 D.K. TRIVEDI AND SONS V. AMBALAL MANIBAI PATEL AND OTHERS. That was a case in which the Gujarath High Court had dismissed the writ petitions challenging the validity of certain statutory provisions and directed the petitioners to approach the Supreme Court as similar matters apware pending there. It is in these circumstances that the Supreme Court was specific observed that the course adopted by the High Court was

Court observed that the course adopted by the High Court was not correct and that if the High Court thought that the point raised by the appellants was the same as was pending in the Supteme Court it ought to have stayed the hearing of the writ petitions until the Supreme Court disposed of the other matters.

These observations, it is obvious, were made having regard to the context and the circumstances of the case. What binds the Tribunal under Article 141 of the Constitution of India is the principle of law laid down by the Supreme Court. It is not possible to understand the decision of the Supreme Court as laying down the principle that if an appeal is pending before the Supreme Court in which the validity of a particular statutory provision is challenged, that the High Courts where the same provisions are challenged in other cases, should defer consideration until the Supreme Court tenders the decision. The question whether the hearing of the case before the High Court should be stayed awaiting the decision of the Supreme Court depends upon the facts and circumstances of each case. In the present batch of cases we are concerned with the valuable rights of the applicants who have retired between 1976 and 1988. These cases relate to retirement benefits and any delay in disposal of these cases would cause great hardship and prejudice to the old and retired pensioners. The SLP is pending before the Supreme Court from 24.7.1990 and the operation of the order of the Ernakulam Bench has not been stayed. Even then the applicants herein have not been given the benefit of the decision of the Ernakulam Bench in regard to computation of their retirement benefits. Having regard to all these circumstances we do not consider it just and proper to stay the hearing of these cases and to await the decision of the Supreme Court.

11. On behalf of the applicants it is contended that we should the dispose of these cases in the light of the decision of Ernakulam Bench which has struck down the amendment to Rule 2544 to the extent retrospective effect has been given affecting the rights of the applicants. On behalf of the respondents, however, it is maintained that the Principal Bench and the Ahmedabad Bench

having taken a contrary view and upheld the validity of the amendments we should dismiss these applications following the said decisions. They further contend that on merits the decision of Ernakulam Bench is wrong and that the view taken by the Principal Bench and the Ahmedabad Bench is sound.

12. At the outset we must observe that the respondents are taking advantage of their own lapse in not placing the decision of the Ernakulam Bench when the Principal Bench and the Ahmedabad Bench decided the two sets of cases where the same statutory provisions were challenged. It is well settled that a Division Bench is bound by judicial discipline to follow the earlier decision of another Bench vide: ATR 1989 SC 1933 UNION OF TNDIA AND ANOTHER v. RAGHUBTR SINGH AND OTHERS wherein it is observed:

"We are of the opinion that a pronouncement of law by a Division Bench of this Court is binding on a Division Bench of the same or a smaller number of Judges and in order that such decision be binding, it is not necessary that it should be a decision rendered by the Full Court or a Constitution bench of the Court."

If only the respondents had fairly placed the decision of the Ernakulam Bench before the Principal Bench and the Ahmedabad Bench, those Benches would not have examined the validity of the impugned statutory provisions, the same having already been struck down by the Ernakulam Bench which had the competence to do so. The respondents are now trying to take advantage of the failure on their part of performing their duty of placing the decision of the Ernakulam Bench when similar cases came up for consideration before the Principal Bench and Ahmedabad Bench. If the respondents had acted fairly and diligently, confirct of decisions would have been avoided.

13. We shall now examine the contention of the respondents that the orders of the Principal Bench and the Ahmedabad Bench have the effect of declaring/the impugned amendment to the Rules to the extent that they give retrospective effect are valid.

At the outset we would like to say that the applications filed by the aggrieved parties having been dismissed by the Principal Bench and the Ahmedabad Bench, those orders cannot be understood as declaring that the impugned provisions of the rules are valid. The decision of the Ernakulam Bench which struck down the amendment to the rules in so far as they gave retrospective effect is not an order in personem. The Ernakulam Bench has held that under the proviso to Article 309 of the Constitution the President has power to promulgate rules with retrospec-It, however, struck down the amendment of the tive effect. rules to the extent they gave retrospective effect on the ground that it is arbitrary and violative of Article 14 of the Constitution to deprive the pensioners of the rights which vested in them as on the dates on which they retired, by amending the rules subsequently with retrospective effect. As the impugned provisions were struck down as violative of Article 14 of the Constitution the legal effect is that the impugned amendments were void ab initio vide DEEP CHAND v. \$TATE OF UTTAR PRADESH reported in AIR 1959 SC 648. Once a competent court declares a statutory provision as void as offending the fundamental rights conferred by Article 14 of the Constitution that decision binds every one and not merely the parties to the proceedings. The effect of the decision of the Ernakulam Bench is that the amendments giving retrospective effect was not in existence from its incep-In Black's Law Dictionary, 5th Edition, it is stated that Judgment in Rem is:+

"An adjudication pronounced upon the status of some particular thing or subject matter, by a tribunal having competent authority."

In Halsbury's Law of England, 4th Edition, Vol.16 the meaning of "Judgment in Rem" is given at para 1522 as below:-

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"1522. Meaning of "Judgment in rem". A judgment in rem may be defined as the judgment of a Court of Competent

jurisdiction determining the status of a person or thing, or the disposition of a thing, as distinct from the particular interest in it of a party to the litigation. Apart from the application of the term to persons, it must affect the "res" in the way of condemnation, forfeiture, declaration of status or title, or order for sale or transfer". (Emphasise supplied)

As the decision of the Ernakulam Bench declares the status of the impugned statutory provision, it is a Judgment in rem.

14. As on the date on which the Principal Bench and the Ahmedabad Bench disposed of the applications before them the amendment giving retrospective effect to the rule having already been declared void by the Ernakulam Bench, cannot be asked to strike downthe statutory provision which has already been struck down or declared as void by a court of competent jurisdiction. The orders of the Principal Bench and the Ahmedabad Bench dismissing the applications cannot in the circumstances have the effect of putting life into the rules which have already been declared void by the Ernakulam Bench. a statutory provision is declared as void or struck down, the be revived by getting the said decision reversed same can by way of review or on appeal to the higher court. The only other way to resurrect such a provision is by resorting to appropriate amendment of the Constitution or modifying the statutory provision as to render it intra vires. The Supreme Court has held in AIR 1989 SC 1933 UNION OF INDIA v. RAGHUBIR SINGH AND

where a statute is declared invalid in India it cannot be reinstated unless constitutional sanction is obtained therefor by a constitutional amendment or an appropriately modified revision of the statute is enacted which accords the constitutional prescription".

*(Cannot and is not disputed that the Ernakulam Bench of the Tribunal was competent to declare the impugned statutory provision void as offending Article 14 of the Constitution. The statutory provisions declared void have not been shown to have

OTHERS -

been resurrected either by an appropriate amendment to the Constitution or by suitable modification of the statutory provision to bring it within the constitutional prescription. The application for review challenging the decision of the Ernakulam Bench has been dismissed. Though an appeal has been filed against the decision of the Ernakulam Bench to the Supreme Court no decision has as yet been rendered by it reversing the decision of the Ernakulam Bench. It is admitted that the Supreme Court has not so far stayed the operation of the said decision. Hence, we have no hesitation in holding that the order of the Principal Bench and the Ahmedabad Bench do not have the legal effect of resurrecting the impugned statutory provisions which have been already declared void by the earlier decision of the Ernakulam Bench. In the light of our above findings it follows that there is only one decision which holds the field viz., that of Ernakulam Bench which has declared the impugned provisions as void. As the decisions of the Principal Bench and Anmedabad Bench not have the effect of declaring the impugned provisions as valid, it follows that there are no conflicting decisions requiring resolution of the conflict.

15. Assuming that there are two inconsistent decisions, we shall examine as to which decision can be regarded as a precedent binding in subsequent cases. It is obvious that the Principal Bench and the Ahmedabad Bench have rendered their decisions without noticing the earlier decision of the Ernakulam Bench. In such a situation it is well settled that the later decision rendered in ignorance of the earlier decision has to be regarded as per incuriam and not binding on the court in a suspsequent case. This principle has been succinctly stated in Salmond on Jurisprudence, 12th Edition, page 151 at para (5) as

"(5) Inconsistency between earlier decisions of the same rank. A court is not bound by its own previous decisions that are in conflict with one another. This rule has been laid down in the Court of Appeal [Young's case (1944) K.B. at 726, 729], Court of Criminal Appeal [R. v. Power (1919) 1 K.B.572 (CCA)] and Divisional Court [R. v. De Gray (1900) 1 Q.B.521)], and it obviously applies also to the House of Lords. There may at first sight seem to be a difficulty here; how can a situation of conflict occur, if the court is bound by its own decisions? least two answers may be given. First, the conflicting decisions may come from a time before the binding force of precedent was recognised. Secondly, and more commonly, the conflict may have arisen through inadvertence, because the earlier case was not cited in the later. Owing to the vast number of precedents, and the heterogeneous ways in which they are reported - or are not reported - it is only too easy for counsel to miss a relevant authority. Whenever a relevant prior decision is not cited before the court, or mentioned in the judgments, it must be assumed that the court acts in ignorance or forgetfulness of it. If the new decision is in conflict with the old, it is given per incuriam and is not binding on a later court." (emphasise supplied)

In Raghubir Singh's case it has been laid down that a decision of a Bench of two judges is binding on the Division bench consisting of the same number of judges and that, therefore, the principle laid down by a Bench of two judges does not get reversed or superseded by a subsequent decision of a Bench of the same number of judges. Applying this principle it has to be held that what holds the field as a binding precedent is the decision of the Ernakulam Bench and that the subsequent decision of the Principal Bench and the Ahmedabad Bench nave to be regarded as per incuriam and not binding in subsequent cases. This being

the Anmedated Bench nave to be ignored and the Ernakulam Bench decasion alone should be regarded as holding the field as a sprecedent Sin regard to the validity of the impugned rule in so far as it gives retrospective effect.

To. As the Full Bench is not bound by either of the decisions, we shall now examine as to which of the decisions lays down the law correctly. The Ernakulam Bench has rightly proceeded on the basis that the President has under the proviso to

Article 309 of the Constitution power to promulgate rules with retrospective effect. This, however, is subject to the condition that the rules do not offend any of the fundamental rights conferred by Part III of the Constitution. What the Ernakulam Bench has done is to examine as to whether retrospective effect given to the amendment violates Article 14 of the Constitution. It has held that it does, on the ground that the vested rights of the applicants in the matter of receiving pension and other retiral benefits have been affected by the retrospective operation of the amended rule. It is well settled that pension is a valuable right which a Government servant earns. It is neither cnarity nor bounty. Government servant acquires right to pension and other retirement benefits of the date he retires from service. Deprivation of such a valuable vested right after retirement, in our opinion; is manufestly unreasonable, arbitrary and therefore violative of Article 14 of the Constitution. That is precisely what the Ernakhlam Bench has said in its deci-The Principal Bench and Ahmedabad Bench have not taken the view that such vested rights can be taken away by a subsequent amendment to the rules by giving retrospective effect to the same. What they have said is that the vested rights of the applicants before them have not in any manner been curtailed by the impugned mendments to the rules. By the revision of Pay Scale Rules the pay scales of the members of the running staff were enhanced with effect from 1-1-1973. Under Rule 2544 the members of the Running staff were entitled to computation of their pay and retimement benefits taking into account the running allowances which they were receiving subject to a maximum of 75% of their pay and other allowances. Rule 2544 was amended by notifications dated 5-12-1988 prescribing the maximum at

45% from 1-1-1973 to 1-4-1979 and 55% from 1-4-1979 onwards. Those who retired from 1-1-1973 to 4-12-1988 were, in accordance with Rule 2544 as it then stood, entitled to take into account running allowance in the matter of computation of pension and retirement benefits upto the maximum of 75% of their pay and other allowances. As their pay was revised with effect from 1-1-1973 the limit of 75% had to be worked out with reference to the enhanced pay and other allowances that they became entitled to receive in accordance with revision of Pay Scales Rules which came into effect from 1-1-1973. When the maximum is reduced from 75% to 45% upto 1-4-1979 or at the rate of 55%from 1-4-1979 it requires no argument to convince that the vested rights of all those who retired between 1-1-1973 and 4-12-1988 in the matter of receiving pension and retirement benefits were adversely affected. The Principal Bench whose decision has been followed by the Anmedabad Bench has, however, held that the amendment with retrospective effect has not adversely affected the quantum of pension etc. What the Principal Bench has done is to compare the pension one would get taking into account the pre revised scale of pay immediately before 1.1.1973 and the running allowance limited to a maximum of 75% of pay and allowances, with the pension which he would get after 1-1973 taking into account the higher revised scale of pay and the running allowance subject to a maximum of 45% or 55% as the case may. We are concerned with persons who retired between 1-1-4973 and 4-12-1988 thereby earning a right to computation of mension in accordance with the statutory rules then rin force As by the time they retired, revision of pay had come into force, it is the revised pay and the running allowance subject to a maximum of 75% of the revised pay and allowances that was required to be taken into account. This right which

accrued in their favour on their retirement between 1-1-1973 and 4-12-1988 was sought to be affected by amending the rules on 5-12-1988 with retrospective effect reducing the maximum limit of running allowance that qualifies for pension. the maximum limit of running allowance is reduced from 75% to 45% or to 55% it automatically reduces the pension and retirement penefits that stood vested on the date of retirement. It is impossible, therefore, to agree with the view taken by the Principal Bench followed by the Anmedabad Bench that the vested right of the pensioners who retired between 1-1-1973 and 4-12-1988 in regard to pension and other retirement benefits have not been adversely affected by giving retrospective effect to the amended rules. We have, therefore, no hesitation in nolding that the decisions of the Principal Bench and the Ahmedapad Bench with great respect are wrong and that the decision of the Ernakulam Bench is right. Ine Ernakulam Bench has, in our opinion, rightly declared the amended provisions to the extent they have been given retrospective effect as void as offending Article 14 of the Constitution.

- 17. As the decision of the Ernakulam Bench is in appeal before the Supreme Court we would like, in the interest of justice and to avoid multiplicity of proceedings, to direct that the present applicants shall be bound by the directions of the Supreme Court and that the payments made in pursuance of our directions in all these cases shall be liable to be suitably adjusted.
- 18. For the reasons stated above, all these applications are allowed with the following directions:
 - (1) The respondents small recompute the pension and other retiral benefits of the applicants or their L.Rs in accordance with Rule 2544 as was in force before it was amended by Notifications dated 5-12-1988.

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 Retired., Driver 'A' grade,
 S.No. P 2259, 223,
 Sasthri Nagar, Sadayan
 Palayam Road, Erode-2.
- 482. C.Subramanian,
 S/o A Chinneppen,
 Retired., Guard A:,
 Spl., S.No. 12327, Plot 31.
 16th Avenue, Banú Nagar,
 Ambathur, Madras-600 053.
- 483. C.Arokiasamy,
 S/o P.Chinnappan, Retirad.,
 Driver 'A' S.No. P 2195,
 D.No.77, New Street,
 Erode-1.
- 484. K.Falaniappan,
 S/e Kandappa Counder,
 Retired., Driver 'A',
 S.No. P 7882.
 Alava Gounder Kadu,
 Manianur, Salem-10.
- 485. C.Rengasamy,
 S/a R.Chinnesamy Naidl,
 Retired., Driver 'A' Spl.
 S.No. P 2831, 32,
 Ghoúsethottam, Udumalpet,
 Pin-642 126.
- 486. S.Abdul Kareem,
 S/o Shaik Jamaludeen,
 Retired., Driver 'A' Spl.
 S.No. P 2825, 30 Burrah
 Sahile Street, Mount Road,
 Madras-2.
- 487. R.N.Govindarajalu,
 S/o R.Narayanasamy Naidu,
 Betired., Driver 'A' Spl.,
 S.No. R.4661, 51 North Strest,
 Thirûbuvanam, Kumbakonam,
 Pin-612 103.

A.Rajamanickam,

A.Rajamanickam,

A.Rajamanickam,

A.Rajamanickam,

A.Rajamanickam,

A.Rajamanickam,

A.Rajamanickam,

A.Rajamanickam,

A.Rajamanickam,

Sasthiamanickam,

A.Rajamanickam,

A.Rajamanickam,

Sasthiamanickam,

A.Rajamanickam,

Sasthiamanickam,

A.Rajamanickam,

Sasthiamanickam,

A.Rajamanickam,

Sasthiamanickam,

A.Rajamanickam,

Sasthiamanickam,

A.Rajamanickam,

\$1,No.475 to 487 are applicants in 0.4.66/93.

...Contd./-

- W/c 'ste K.Singodan,
 Retired., Driver 'A' Spl.
 S.No. P 6826,
 Maligai Natesan Stores,
 Nadar Medu, Poonthurai Road,
 Erode.
- 490. A.Jayalakshmi,
 W.o Late P.Angamuthu
 Retired., Driver 'A'
 S.No.P 2904, No.27.
 Pilliyar Koil Street
 Sangliandapuram,
 Tiruchirappalli.
- 491. G.Ahilandam,
 W/o Late T.Govinden, Retired.
 Driver 'A' Spl., S.Ko.P 4655,
 No.74, Vandikaranthottam,
 Kollampalayam, Ercoe-2.
- 492. R.Jaya, W/o Late V. Ramalingam, Retired, Driver 'A' Spl., S.N. P 3789, ED 254 'H' Type, Railway Colony, Erode.
- 493. Dhanalakshmi,
 W/n Late S.K.Sivaprakasam,
 Retired., Driver 'A',
 Spl. S.No.P 2895,
 ED 352 B, Railway Colony P.C.,
 Erode.
- 494. Parvathi Sakthivel,
 W/o Late M. Sakthivel, Retired.,
 Diesel Assistant,
 S.No. J/M 648, 422 H
 Railway Colony, Erode.
- Nallemmal,

 W/o Late C.Tholasiappan,
 Retired., Driver 't',
 S.No. P 6579, 29,
 Kumaran Street,
 Kollampalayam, Erode.
- 496. K.Lakshmi,
 W/m Late K.Raja, Retired.
 Driver 'C', S.No. V 223,
 212 F Reilway Colony,
 Frode.

.

P.Jaganathan, S/o R.D.Ponniya, Retired Driver 'A', S.No.5551, D.No.50, Muniappan Street, Kichipalayam P.O., Salem-5.

A.Perumal,

S/o B.Hanuman, Retired.,
Loco Shunter 'B',

S.No. P 8079, 131 A,

Railway Colony, Slas
Salem-5.

R.Ammasi,

5/o K.Raman, Retited.,

Driver 'A' Spl.

S.No. PTJ 10057, D.No.81,

A Masque Street,

Old Suramangalam, Saler:

Pin-636 CO5.

V.Kandaswamy,

S/c Vellaiya Gounder,
Retired., Asstt. Guard.
S.No.7246, Thirumagal Street,
D.No.139, Bodinaickan Patti,
Salem-5.

Yesoda,

W/ Lace T.S.Srinivasan,
Retired., Driver 'A' Spl.
S.No. P 1846, 10 Nehru Street.
Gld Suramangalam, Salom-S.

Janaki Thailammal,

W/o Late A Arjunan, Retired.,

Driver 'B', S.No.P 3080,

4/248 A, Bharathi Nagar,

Jagir Ammapalayam P.O.,

Salem-2.

Si.Ne.518 to 537 are applicants in 0.A. No.69/93.

P.V.Pachamuthu,

S/o P.Velusamy, Ratired.,
Guard 'A' Spl., S.No.1223,

386, Sakthy Vinayagar Koil
Street, Poonthurai Road,

Eride 2.

J.H.Gilhooly,
S.O. R.S.Gilhooly, Retired,
Driver 14 Spl.,
S.No. P. 2903, 36,
Paraivattam, Alagapuram,
Salam-16.

C.R. Venkatesan, S/a A.M. Rengasamy, Retired., Driver 'A' Spl., S.No. P 3052, Plet No.8/2, IInd Cross Street, Prithivipakkam, Ambathoor, Madras-53.

...Contd./-

R.Thirumalai,
Represented by Lokanayaki
as Guardian,
S/o R.Rengasamy Naidu
Retired., Driver 'A' Spl.
S.No. P 2864, 2 A North
Vellalai Street,
Pandamangalam, Woriyar,
Tiruchy-620 003.

M.Anthony,

S/m L.Mathalaimuthu,
Retired., Driver [A]

Spl. S.No.3030, No 510,
Netaji Road, Marapalam,
Erode-2.

Saverinayagam A,
S/n Arokiam, Retired...
Assistant Guard,
S.No. 7122, West
Marianatharuram,
Dindigal-6.

V.Achuthan Nair, S/m.P.Narayanan Nair, 544. Retired Guard 'A' Special, S.No.7628, 5/1584 'Ahugrah', Asokapuram, Calamit-675 CC1.

T.Kunhirsman,
S/m Narayenan Nambiar,
Retired.. Guard 'B',
S.Nm.6302, Kuttiyil House,
P.O.Meladi-673 522.

M.Viswanathan,
546. S/o K.Balakrishnan Nair,
Retired., Guard 'A' Spl.
S.No.15164, H.No.1/4599,
"Aswathi" East Nadakavu,
Calicut-6.

T.P.Padmanabhan Nair, S/o T.V.Appu Nair, Retired Guard 'A', S.No.1937, Usha Mandir, P.O.Mankavu, Calicut-673 007.

K.Krishnankutty Nair,
548. S/o Unnichathan Nair,
Retired., Guard 'B',
S.Ne.1502, Vadakkeyil House,
P.O. M.I.E.Kunnamandalam,
Calicut.

51. №5.538 to 543 are applicants in U.A.Nu.70/93.

V.Raghavan Nair,
S/c Govinden Nair,
Retired., Brakesman,
S.Nc.3024, Raghava Nivas,
Chiramangalam, P.O.Neduva,
Perappanangadi, Malabar.

U.K.Bheskeren, \$/o U.K.Velu, Recired., Guard 'A' Spl., 5.No.7627, Urpakendy House, P.C.Tamur -676 302.

K.C.Gavinden Nair,

S/o C.Raman Nair, Retired..

Driver '8', S.Mo. 7186,

Edavath House,

P.O.Thalakulathur,

Calicut - 673 317.

K.Chendukutty,

S/o K.Chekku, Recired...
Asst.Guard, S.No.1610,
Koyimakandy House,
P.O.Elathur, Caliculates

553. Subramanian,
S/o P.Mumdan, Retired.,
Guard 'A' S.No. GP 1688,
Menickam House,
Near Water Tenk,
P.O.Puthiyera, Talicut673 CO4.

K.K.Parameswaran Nair, 554. S/o P. K. Eswaran Nair, Retired., Brakesman, S.Nn.1460, Kulangara, P.O.Lakkidi, Palghat.

A.Achuthen,

S/c N. Koudan Neir.

Retired., Guerd 13,

S.NC.N. 144, Sresvelsam,

Mankera P.O., Peighet
671 613.

\$1.No.544 to 555 are applicants in 0.6.71/93.

Late C. Solemon, Recired.,

Firemen, S/No.P 6819.

O.No.37, S.K.C.Read,

Sumempethi Nell Form,

Erode 538 009.

...Contd./-

- K.Atheppen,
 S/o Kalieppe Gounder,
 Solventer Bi,
 S.No.P 9453, D.No.110
 Arupou Meles near,
 peipass Road,
 Poondurai Road,
 E.ode-2.
- M,Zulekhabi,
 W/o Late S.K.Syad Anamed, |
 Retired., Driver '8',
 S.No.PIJ 10125, L.268,
 Periyer Nagar, Housing Unit.
 Erode-636 001.
- S.Arunachalam,

 559. S/o A Subie Pillai,
 Retired., Guard 'A',
 Spl. 5.No.8995, D.No.17,
 New Street Lane,
 Trichirepally, F.C.-620 00%.
- N.P. Vadivelu,

 S. Pennusemy, Retired.,

 Driver 'B', S. No. V/17

 Notchipeleyem, L. Puthur(P.D)

 Erode-638 002.
- C.Pasupethy,

 S/o T.Chinnesamy Desiker. |
 Retired., Guard 'A',
 S.No.12152, 73. Kosamada Street,
 Tiruvannemelai F.J.,
 Tiruvannemelai, N.A.District,
 Pin-606 601.
- M.H.Abdulrahimen,

 S/m Mmhammed Hussain,
 Retired., Driver Al,
 S.No.P 2294, Mannarkulam,
 Neer Indian Overseas Benka
 Tiruchirappelly-620 020.
- K.Natchimuthu,

 563. S/o Karuppan, Retired.,

 Essistant Guard,

 S.No.7118, Periasamy House,

 Palamapuram, Five Raod,

 Karur, Tiruchy Dist.
- M.V.Paulrej,
 S/o M.Vedhanayajam,
 Guard 'B', (Retired),
 S.No.13856. Arul Illam,
 117, Cauvery Nagar,
 Kulitalei, Tiruchy-539104.

...Contd./-

K.M.Devanathar,
S/o P.Meenakshisundaram,
Retired., Guard 'A' Spl.,
S.No.10438, No.222,
Lenin Street, Railway Colony
P.O., Erode-2.

S.John,
S/o A.Swaminatha Pillai,
Retired., Guard Spl.,
S.No.14326, No.25,
5th Cross, Paramasivapuran,
Lalgudi, Trichy District
pin-621 601.

V.Srinivasan,
S/o R.Venkatarama Iyer.
Retired Guarc 'A' Spl.
S.No.9456, No.18,
Dr.Ambedkar Road,
Bhuvaneswari Nagar,
Ceimbatore.

V.Marimuthu,

568. S/o Venkattacnalam T.,
Retired., Driver '5',

S.No.P 9469, Kallikadu,
Omalur Post, Salem District.

E.Periasamy, S/o Ellappan, Retired. Asst. Guard. S.No.7545, Avinashi, Coimbatore District.

K.Ragothama Ras,

'S/o K.Kuppu Rao, Retired.,
Guard 'A', S.No.10694,
Plat No.80, Flat No.83,
Kalyan Nagar, Sanjiva Reddy
Nagar P.O., Hyderabad-500 038.

\$1.No.556 to 570 are applicants in 0.4.72/93.

K.V.Mohan,
571. S/o P.K.Varatharajalu,
Retired., Driver 'A' Spl.
S.No.PTJ 10372, 19/B,
Mariammankoil Street,
Salem, Pin-636 005.

572 78/6 C. Manickam, Retired.,
Diesel Assistent,
65/A Mariammankoil Street,
Salem-636 088;

R.Mariammal, 573 P. Late P. Murugasan, Retirod., Guard C. S. No. 16321, 46, Anna Street, Old Suramangalam, Salem-5.

APPLICANTS.

K.H.Rahima,
W/m Late C.Nagasundaram,
574. Retired Diesel Assistant,
S.No.J/M 497, 30, Nehru Street,
Old Suramanyalam, Salem-5.

Krishnammel,

W/m Late Knothan,

Retired, Assistant Guard,

S.No.6050, D.No.5, Majeeth

Street, Old Suramangalam,

Salem-5.

Cataerene,

576. W/o Late D.K.Peter.,
Retired., Driver 'A',
Special, S.No.P 1796,
130 & Anthoniapuram,
Suramangalam, Salom.

N.Gepalasamy,
S/e Narayanasamy Raju,
577. Retired., Guard,
S.No.13000, HIG 338 F
Housing Unit, Anna Magar,
Trichy-620 015.

N.Kuppan,
S/c Narayana Naiker
Retired., Fireman,
S.No.F 9429, 22/162
Sivathpuram P.O.,
Salem, Fin.636 307.

Dovindammel,
W/o Late K.Arumugam,
Retired., II Fireman,
S.No. PTJ 17449,
Ammapalayam, Salem.

Marayee Ammal,
W/o Late R.Thangamuthu,
Retired., Driver '6' Grade,
S.No. P 9437, 60 Z, 33A,
S.K.C.Røad, Erode-638 CO9.

Kousalya,

W/o Late C.Ponnusamy,
Retired., Guard 'A',
Spl. S.No.15313, 30,
LIC Nagar, Medlapalayam P. Erode-2.

\$1.No.571 to 579 are applicants in O.A.73/93

E.Ramen, S/o E.Sami,
Retired., Driver 'C',
S.No. P 4242, Edethottethil
House, P.O.Kadalundi Nagaram,
Malappuram District,
Pin-676 312, Kerala.

K.Remen, S/o Chandu,
fetired., First Fireman,
S.No. P 7147, Vakeeri
Meethel House, P.O.,
Palath, (via)Kakkodi.
Pin - 673 611.

Mrs.B.Sarojini, W/o Late Sh.K.Bhadrachalam,
23 Middle Street,
Cld Nidamangalam,
Nidamangalam P20.
Sl.No.580 to 584 are
applicants in O.A.74/93.

L.Vasudevan Nair,

S/m N.Gopelan Nair, Retired,
Guard 'A', S.No.7519,

"Sobhalayam", C/c Station

Master, Vaniyambalan P.O.,

Malapuram District,
Pin - 679 339.

M.Kutty Malu,
S/o Late M.R.Sankaran,
Retired., Driver,
S.No.5707, Madathil House,
Eremulladem Veyal, P.O.
Arakkinar, Kozhikode,
Pin = \$93 028 (Staff No.13735)

M.Schuthan Nair,
587. S/• M.Krishnan Nair,
Retired., Guard 'A',
Kariyatkuni House,
Narakode, P.O.Keezhariyoor,
Kozhikode - 673 324.

K.N.Sankunni Menon,
S/o V.Madhava Menon,
Retired., Driver 'A',
S.N. 6966, Rohini Vihar,
P.D.Chettipadi, Pin-676 319,
Parappanangadi, Malapuram
District.

\$1.No.585 to 588 are applicants in 0.A.75/93.

P. Kuttappen,

S/O P.Reman, Retired.,

Fireman, A., S. No. P 6177,

Pokkadavato House,

P.O. Friyallur,

Calicut

....APPLICANTS.

A.M.Janu, W/o Late A.M.Thendan, 590. Retired., Loco Shunter, S.Nc.P 8183, Adhikarimanamal House, P.O.Ariyallur - 673 314. \$1.No.589 & 590 are applicants in 0.A.76/93.

C.K. Velayudhan, Retired., Shunter/CHTS, 591. Muzhithottu Parambi, East of Cemethari Road, Cochin - 13.

P.M.Kumaran. Retired., Driver, Southern Railway, 592. Puzhakkal House, Mudappalore, (Via) Alathure, Palghat District.

\$1.No.591 & 592 are applicants in 0 4.77/93.

M.Moses, Retired 'C' Grade/Guard/GLN. 593. Mathai College, Mammeth Vayel, Pattathanam, Quilon.

V,Arjunan, Retired., Driver ¹B¹/QLN.

Karmalayam, 594 a Pattathenam, Quilon.

P.Mercita, S1.No.593 to 595 are W/o Late Shri Dominic Sebestien, applicants in O.A.78/\$3. Retired., Driver 'A'/QLi'., 595. Pathan Paramba, Near Transport Office, Quilone

- M.K.Ganesah, 590. 5/m M.N.Krishnamounthy, 29, Ramanujam Street, Kailukuzhi, Trichy-20, Retired Guard/Special Grade, Southern Railway.
- M.M.S.Thangerragasam, S/o Michel, 2 A/4-B, 597. First Street,
 Annai Nagar, Malligaipuram
 Trichy-1., Retired Driver (A)
 Grade, Southern Kailway.
- A.I. Vincent, S/o A.J.Ambrase, 59 P. 27, Poonthottam, Kemp's Town, Trichy, Retired Guard/Special A Stade, ∕**S**outhern RailWay.

: APPLICANTS. ...Contd./-

V.Subramanian
599. S/o E. Wenkatraman,
21, Thondaman Colony,
Metar Factory Road,
K.K.Nagar Post,
Trichy-21. Retired
Passenger Guard,
G.Reilway.

5.Antony,
600. S/o Sovrimuthu Pillai,
41, Malliyapuram,
Main Read, Trichy-1.
Retired., Shunter '6' Clade,
Southern Railway.

R.Gopalan,
S/o D.Ramachandran,
125, Mariemman Koil Street,
Ponmalaipatty, Golden Rock,
Trichy-4. Retired.
Passenger Guard, Southern
Railway.

602. 5/0 T.V.Krishnasamy, 131, East Chittra Street, Srirangem P.O., Trichy, Retired Guard/Special Grade, Southern Railway.

R.#lagarsamy,
5/o Rengasamy Naidu,
328/B, Railway Colony,
Trichy-20, Retired Leco
Shunter 'B' Grade,
Southern Railway
(Trichy Division).

M. Issac Chelliah,

S/o S. Manuel (late),
Retired 'A' Grade Guard,
Southern Railway, 19,
Keela Kosa Street,
Beemanagar, Trichy-1.

S.M.Kasim,

S.M.Kasim,

S.O. Sheik Masthan,

S.M.N39/BY17-E, Innamthar

Thospo Tennur Post,

Thick-17, Retired Driver,

A. Grade, Southern Railway.

M.Sundaram, S/o Naga Pillai.

M.Sundaram, S/o Naga Pillai.

Tennur Ost, Trichy-17,

Retired Driver/B Grade,

Tennur Ost, Trichy-17,

Retired Driver/B Grade,

- E.Abdul Razak,

 S/o Mohamed Esuff,

 55, Moolakollai Street,

 Tennur Post, Trichy-17,

 Retired Shunter/B Grade,

 Southern Railway.
- I. Innasimuthu,

 5/o Innasimuthu,

 Kalkothanur Village,

 Purothavkudi Post-621 302

 Ilanga Kuchi, Trichy District

 Retired Driver/ B Grade,

 Smuthern Railway.
- S.Ruben Gregory,
 S/o D.T.A.Sundaram Pillai,
 5/A, Convent Raed,
 Contonement, Trichy-1
 Retired Guard/Special Grade,
 Southern Railway.
- M.Kareem Baig,
 S/o V.Munveer Baig,
 Np.13, Pensioner Street,
 Kujapet, Trichy-1,
 Retired Guard/A Grade,
 Southern Railway.
- D.Antonisamy,

 5/o S.Doraisami Pillai,

 7-8, 1st Street,

 Deraisemipfiam;

 Trichy-1. Retired Driver,

 B Grade, Southern Railway.
- T.R.Ethirajan,

 5/• Thiruvengadathan,

 53, North Chithre Street,

 Srirangam, Trichy-o,

 Retired Passenger Guerd,

 Southern Railway.
- K.A.Raghavasimhan,

 5/o C.Ananthachariar,

 1, South Devi Street,

 Ranganagar, Srirangam,

 Trichy-6, Retired Guard/

 A Grade, Southern Railway.
- S.Murugesan,
 614. S/o K.Subramanian,
 Plot No.5, Thaimanavar Street,
 Iyyappa Nager, Trichy-21.
 Retired Passenger Guard,
 Seuthern Railway.

... APPLICANTS.
...Contd./-

- R.Viswanethan,
 S/o N.R.Radhakrishnan,
 615. 5-C, Sastha Street,
 Balaji Nivas, Ayyarra Nagar,
 Trichy-21., Retired Guard/
 Special Grade, Southern
 Railway.
- Gerald Edward Rodrigues,

 S/e Gerald Edward,

 24/A Ardhi Bhagwan Street,

 Tendral Nager,

 K.K.Nager Fost,

 Trichy-21.
- R.Rengasamy,
 S/o Ramasamy Kavander,
 62, Railway Colony,
 Bells Ground,
 Trichy-1., Retired,
 Shunter B Grade,
 Southern Railway.
- P.Raman, S/o Pitchai,
 618. 118, Péria Melguperai,
 Trichy-1. Retired.,
 Eireman/A Grade,
 Southern Railway.
- 6.Sethuraman,
 5/o Gopalsamy Naidu,
 Crawford Railway Chlony,
 Trichy-20, Retired
 Driver/A Grade, Southern
 Railway.
- S.Thangaraj,
 S/o M.Sebastian,
 5/24, Thirunagar,
 Penmalai, Trichy-4.
 Retired. Shunter/B Grade,
 Southern Railway.
- D.Devadoss Alfred,

 S/o A.P.Devasirvatham Pillai,

 137, Muthuraja Street,

 Mudaliar Chatram, Trichy-1.

 Retired Guard/Passenger,

 Scuthern Railway.

S.Antenisamy,
622. S/o Sanjeevi Neidu,
61, A/1, Thanamani Culiny,
\$\frac{1}{2}\tag{Poraisamypuram, Tricty-1.}
\$\frac{1}{2}\tag{Retired Priver, Southern Ranks and Priver.}

S.Krishnan, S/o T.E.Sarangapani Naidu, 623. 61 Pagavethi Amman Koil Street, Srirangam, Trichy-6, Retired Guard/A Special Grade, Southern Railway.

T.V.Naganathan,
136, North Chithirai
Street, Srirangam,
Trichy-6, Retired.
Guard/A Special Grade,
Southern Railway.

R. Narayanasamy,
187, Chitrai Street,
Srirangam, Trichy-6
Retired Guard/B Grade,
Southern Railway.

K.N.Subramanian,
North Chithirai Street,
Srirangam, Trichy-6,
Retired Guard/A Grace,
Southern Railway.

L.M.Rangenathan,
S/o T.Lachumanan,
71, Kandi Street,
Srirangam, Trichy-6
Retired Guard/B Grade,
Southern Railway.

S.R. Yamunachari,
S/o T. Rengaswamy Imathacharier,
63, West Uttra Street,
Srirangam, Trichy-6,
Retired Guard/A grade,
Southern Railway.

S. Veerappan,
S/o G. Soundarara Pillai,
143, Main Road,
Sangiliendapuram,
Trichy-1. Retired Driver/
A Special, Southern Railway.

A.M.Joseph, S/o A.Ambrose, 630. No.18, Pottakara Street, Palakkarai, Trichy 1. Retired Guard/A Southern Railway.

5.A.Adaikalasamy, 5/o S.Arul Pillai, 26, Sekkadi Street, Palakkarai, Trichy 1. Retired Guard/B, Southern Railway.

APPLICANTS.

K.R.Selvarengem,
No.48, Palayakavil Street,
Palakkarai, Trichy
Retired Special Grade Guard,
Southern Railway.

C.Antunyeamy, S/e P.S.Chinniah Udayar, 15, Sugadoss Mandý Street, Babu Road, Trichy-2.

A.Syed Jaffer,

S/o Syed Ahemod,

6, North Swankare Street,
Near Babu Road,
Trichy-8, Retired Driver/
A, Southern Railway.

V.Periyasamy,
S/o G.Vaithialingam,
32, Kazapettai Line,
Bazaar Street,
Trichy-1, Retiral Guard'
A, Southern Railway.

V.Alagiriswamy,
S/o N.S.Veeraswamy Naidu,
B, Doctor Issac Lane,
Sangiliardepuram,
Trichy-1, Retired Goods
Guard, Southern Railway.

S.Abdul Subhan,
5/o Shaik Babjse,
38, Sathyamoorthy Street,
Senthanneerpuram,
Trichy-4. Retired Guard
A Grade, Southern Railway.

H.Ammer Basha,
S/c Md.Hassain, 23-A,
Varathamasemet Street,
Sangiliandapuram,
Trichy-1, Retired Driver/
A., Southern Railway.

D.Dhanapal,
639. S/o R.Durairaju Chettiar,
15, Kajapettai Main Road,
Trichy-1. Retured Guard/A,
Southern Railway.

Abraham Loth,

1/1, i.M.K. Colony,

Circuit House Road,

No. 5, Toll Gate,

Trichy-20, Retired Driver/
A, Southern Railway.

- A.Ramu,
 S/o Appavu Karukachi,
 69, New Street,
 Blkakedai, Contonement,
 Trichy-1. Retired Driver,
 B, Southern Railway
- R.Kaliamnorthy,
 S/o K.Ramasamy, 1,
 Kannagi Street,
 Subramanianuram,
 Trichy-20., Retired
 Shunting Driver,
 Southern Reilway.
- M.Deraisamy,
 S/ö V.Maruthamuthu,
 23-C, Anna Napar,
 Subramániapuram,
 Trichy-20., Retired
 Driver/A, Southern Pailway.
- R.Mazharul Haq,
 S/o S.Mhdul Razak, 24,
 Syeda Mohamed Rowther Street,
 Beemanagar, Trichy-1,,
 Retired Guard-A, Southern
 Railway.
- A.Anthony Louis,

 S/w C.Arckiesami Fillai,

 91, Keela Pedayachi Stree,

 Near Ede Street,

 Palakkarai, Trichy-1

 Retired Guard/A, Southern

 Railway.
- P. Venkatesan,
 S/o C. Perumal Naidu,
 65, Highways Colomy,
 Subramaniapuram, Trichy-20,
 Retired Driver/A Spl.
 Southern Railway.
- K.Meenakshisundaram,
 647. S/o M.Kumarasamy Pillai,
 51, Annamalai Street,
 Erode, Retired Guard-A,
 Southern Railway,
- P.Arputham, S/m A.Peter,
 47-B, Annan Illam,
 Azad Nagar,
 Suramángalam Post,
 Salem-5, Retired Driver/
 B, Southern Reilway

... APPLICANTS
...Contd./~

K.Periasamy,
S/s E.Kolandan, 23,
VOC Street,
Kollampalayam,
Eride-638 002.
Periyar District,
Retired Guard/A,
Southern Railway.

V.Palanisamy,
S/• N.Velu Paknadi,
650. 10/92-C, Nanjundapuram Ruad,
Podanur, Coimbatore District,
Retired Guard/A Spl.
Southern Railway.

R. Venkatachalam,

S/o K. Ramasamy Sdayar.

117-A1, Old Pagnur,
Ramjee Nagar Post,
Trichy-9, Retired ShunterBriver, Southern Railway.

S.Sonsaimary,
S/o G.Saverimuthu,
5/218, Muthukulam Villegs,
N.Kettupatti Post,
Via. Ramjes Nager,
Trichy-9, Retired Driver/
A, Southern Reilway.

A.J.Ramanathan,

3-A, Pachaiappa Mudali Streat,
Kumbakenam, Thanjavur District
Retired Guard/A. Southern
Railway.

K.Abdul Wahb,
S/o Khader Shaw Rowther
32, Periyar Street,
Subramaniapuram,
Trichy-20, Retired Shunter/
B, Southern Railway.

S.Gopalan, 655. S/o R.Grinivasan, 64-C, Railway Quarters, Kumbakonam-612 001., Retired Guard, Southern

S.Santiago,
S.Sant

...Centd./-

A.Jacannathan,
S./J A.Arukiyam, 11/A,
Savariarkoil Street
Woraiyir Post,
Trichy-3, Retired
Fireman/A, Southern Railway

S.Abdul Kareem Sahib,
S/w Sheik Ahmed, 73.
658. Central Bazar, Tennur Post,
Trichy-17, Retired.,
Special Diirer/A
Southern Railway.

R.Soundarerajulu,
S/o G.Rajamannar Naidu,
659. 25, General Bazzar Streca,
Tennur Post, Trichy-17
Retired Guard/A Special,
Southern Railway.

R. Vairaperummal,
S/o Ramasamy Pillal,
28, Krishnapuram,
Middle Street, Tharaneiur,
Thanjavur Road, Trichy-B,
Retired Driver/C,
Scuthern Railway.

M.fivasubramanian,

S/o S.Manickam Pilai,

House No.20/C-1,

Anna Nagar,

Subramaniapuram,

Trichy-20, Retired Shunter/

B, Scuthern RailWay.

P.Padmanathen,

S/o K.Parthasarathi,

21/3, Poonnaiye Colony,

Devaraya Nagar,

Trichy-21, Retired Mail

Guard/A.Spl. Southern.

Railway.

S.Md.Mahboob Ali Khan, 5/o A Sher Ali Khan, 16/5, Fourth Street, Renganagar, Trichy-21 Retired Passenger Guard, Southern Railway.

S.Dekshinamoorthy,

5/o K.Somasundaram Fillai.

17, E.B.Colony, Khajamalai.

Trichy-23, Retired Guard/A

Southern Railway.

V.Krishnamurthy,

S/m C.Venugopal Raju,

14, Kumaran Street,

Melakalkandarkottai,

Trichy-11, Retired

Guard/A, Southern Railway.

R.Amalanathan,
S/o Rayappa Asariyar,
70, Krishnamoorthy Nagar,
Meter Factory Road,
Trichy-21., Retired Driver/
A, Southern Railway.

T.K.Rajagopalan,
S/o T.V.Krishnasamy Iyangar,
2, First Street, Kallukuthi.
Illupur Road, Trichy-20
Retired Passenger Guard,
Southern Railway.

K. Karumbairam,
S/6 S. Kumbalingam Pillai,
46-B, Ramakrishna Nagar,
Kallukuzhi, Trichy-20,
Retired Driver, Scuthern
Railway.

31.No.596 to 668 are applicants **2n** O.₩.79/93.

G. Kuppusamy
S/o Grvinda Asarv,
6/A, Samynathan Street,
Melakalkandharkottai Post,
Trichy-11., Retired Driver/
A, Scuthern Railway.

T.V.Arunachalan,
S/o T.A.Venkatachalam Pillai,
670. 56-A, Mudaliar Street,
Wurivur Fost, Trichy-3.,
Retired Guard/A,
Southern Railwa/.

R.Krishnasamy,

S/o A.Ramasamy Ayyangar,

3, Srinivasa Pillai Street,

Near Satyanarayana Temple,

West Mambalam, Madras - 600 033

Retifed Passenge: Guard,

Southern Railway.

T.Ramesamy Nauczer,

S/ownirumalai Maicker,

No. 75, First Street,

Vadugapatti Village,

K.Sathanur, Tricry District.,

Retired Fireman, Scuthern

Railway.

APPLICANTS.

K.M.Abdul Majeeth,

S/c K.Thangameera Mohideen,
B.249, B.H.E.L. Township,
Ranimet-632 406, North Ardet
District, Retired Shunter,
Southern Railway.

N.Krishnasamy,

S/m Narayanasamy Pillai,

27/3; Sakthi Vinayagar Stycet,
Crawford, Trichy-12.
Retired Driver/A, Sauthang,
Railway.

G.Amirthalingam,
S/o M.Ganapathy,
Periyar Street,
Kelakalkandarkottai,
Trichy-11., Retired Driver/A,
Southern Railway.

S.Andrew, S/o S.Samiraj.
Guru Illam, 3rd Street.
E.E.Colony, Maharajapuram,
Villupuram, Sauth Aroot
District., Retired Passenger
Driver, Southern Railway.

T.Rergasamy,

5/• J.Thangavelu Asari,

25, Sundaram Pillai Thottam,
Edamalaiparti Puthur,
Trich/-12., Retired Shunter,
Southern Reilway.

M.Gevindaraju,
S/o Mutrukrishna Naidu,
Nathersapallivasal,
Samyaar Thoppu, House No.37,
Trichy-8, Retired Shunter,
Southern Railway.

A.Abdul Ranaman,

5/c G.Abdul Kareem,

6/B, Jallal Pakkiri Street,

Madurai Road, Trichy-8,

Retired Driver/Special Grade,

Southern Railway.

K.Rajagopal,
S/o 2.Krishnasamy Naidu,
91, SIMCO Colony,
Edamalaipatti Puthur,
Sundaram Pillai Thottam,
Trichy-12, Retired Shubter,
Southern Railway.

G.Kuppusamy Naicker, S/o M.Gengathara Naicker, 681. 69, Illangao Street, Penmalaipatty, Trichy-4, Retired Shunter/B Southern Railway.

C.Andi, S/e Chinnaiyan,
N.Kuttappattu,
Ramjee Nagar Post,
Ambedkar Nagar, Trichy-9,
Retired Shunter,
Southern Railway.

A.M.Skill, S/o E.Skill, 683. 124, Crawford Colony, Crawford, Trichy-12., Retired Shunter, Southern Railway.

S.Abdul Kareem,
S/o Shaik Ibrahim,
56/A4, Singarathcopu,
Trichy-1, Retirec Shunter
Driver/B, Southern Railway.

J.Issac, S/e R.Joseph Pillay, 685. 36, Raghavachary Street, Sembiam Post, Peranbur, Madras-600 011, Retired Driver/Spl. Southern Railway.

R.Gopalakrishnan, S/o S.Rathakrishnan, 23, Sethurama Pillai Colony, Trichy-20, Retired Shunter, Southern Railway.

680 (R.Joseph, S/O D.A.Ragu Chettiar,) Vecanayagem Party Street, Vth Line, Nagabattine-611 OC1, Retired Driver/A Spl. Scuthern Reilway.

S.D.Raj,
S/o K.C.Sadaya Mudaliar,
321, Vandiyar Colony,
Thillai Nayar, Velar Road,
Thanjavur, Retired Guard/A,
Southern Railway.

APPLICANTS.

A.Velayutham, S/o R.Annamelai, 690. 12/VI 2364, Pookkara Vastha New Street, Thenjayur - 613 CO1, Retired Driver/A Southern Railway.

R.Murugaiyan,
S/o Ramasamy Konar,
691. Nenin Nagar,
Udayamarthandapuram Post,
- 614 706, Thiruthuraipoondi,
Taluk, Retired Sucrd/C,
Southern Railway.

R.Gopalakrishnan,
S/m K.Ramanujam Naidu,
692. Plot No.19, Abraham Pandither
Nagar, Via. Sivaji Nagar,
Thanjavur — 1., Retired
Driver/A, Southern Pailuay.

P.Srinivasan,
S/o Pachaiyappa Mudaliyar,
112, B/4, Mudaliyar Street,
Mudaliyar Chathiram,
Trichy-1, Retired Guard/A,
Southern Railway.

G.Kalyanasundaram,

S/o M.Govindasami Fillei,

Mooppanar Street,

Ammanpetai, Vediapuram Post,

Pin.- 613 205, Thanjavur

District, Retired Guard/A,

Southern Railway.

K.Sanniyasi,
S/o Kesava Padayachi,
18, Kamper Street,
Senthaneerpuram, Trichy-4,
Retired Driver/C,
Southern Railway.

K.Sankaranarayahan,
S/o V.Loganathan,
C.99/A, North East Extension,
7th Cross, Thillai Nagar,
Trichy-18, Retired Guard/Syl.
Scuthern Railway.

S.Periyasamy, S/o Sangilí, Docr No.59/9, Mudaliyar Chetram, MuneesJaran Koil Street, Trichy-1., Retired Driver, Southern Railway.

ORDER OF THE FULL BENCH

Shri Justice V.S. Malimath, Chairman:

These cases have been placed before the Full Bench as per the directions made by the Chairman by his order dated 23.10.1992 in exercise of the powers conferred by Section 5[4][d] of the Administrative Tribunals Act, 1985, after transferring the cases of the Madras and Ernakulam Benches and clubbing them with the cases of the Bangalore Bench. The reason for the reference is the conflicting views taken by different benches, one view having been taken by the Ernakulam Bench in its order made in application K-269/88 dated 20.4.1990 and a contrary view taken by the Principal Bench and the Ahmedabad Bench in O.A. No.1572/88 and O.A. Nos.351 to 423/88 respectively. We shall now proceed to state briefly the relevant facts as follows:

The applicants in all these cases are employees of the Indian 2. Railways serving in different Divisions as Drivers, Guards, Shunters, etc. who belong to the category called the running staff. The applicants retired from service between 1976 and 4.12.1988. They have in these cases prayed for directions to the respondents to grant them pension and other retirement benefits by taking into account running allowance not exceeding 75% of their pay. The respondents oppose the applications contending that running allowances not exceeding 45% of their pay can be taken into acccomputing retirement benefits to those who have retired 'ount for 1.4 1976 and not exceeding 55% of the running allowance for those returning after 1.4.1979. To appreciate the rival contentions withis necessary to advert to the relevant provisions governing the applicants conditions of service in regard to pension

and other retirement benefits.

In pursuance of the recommendations of the Third Pay Commission the pay scales of the employees of the Indian Railways including those of the running staff were revised with effect from 1.1.1973 by the rules called Railway Servants Revision of Pay Rules, 1973' [hereinafter referred to as the 'Revision of Pay Scale Rules'] made by the President in exercise of the powers conferred by the proviso to Article 309 of the Constitution of India. It is enough to state that there was considerable increase in the substantive pay of all the members of the running staff. So far as the grant and quantum of pension is concerned the same is regulated by statutory provisions made under the proviso to Article 309 of the Constitution. Pension and other retirement benefits depend upon the average emoluments that the retiring employee was drawing before his retirement. Statutory rules govern xx determination of average emolument for grant of pension and other retirement benefits. The relevant statutory rules that were in force when the revision of pay scale rules came into force on 1.1.1973 age extracted as follows:

[&]quot;2544. [C.S.R. 486] - Emolyments and Average Emolyments: The term "Emolyments", used in these Rules, means the emolyments which the Officer was receiving immediately before his retirement and includes:-

[[]a] Pay other than that drawn in tenure post;

[[]b] Personal allowance, which is granted [i] in lieu of loss of substantive pay in respect of a permanent post other than a tenure post, or [ii] with the specific sanction of the Government of India, for any other personal considerations.

Note: Personal pay granted in lieu of loss of substantive pay in respect of a permanent post other than a tenure post shall be treated as personal allowance for the purpose of this article. Personal pay granted on any other personal considerations shall not be treated as personal allowance unless otherwise directed by the President.

K.Nandagopal,
S/o t.Krishnasamy,
43, Brindavan Street,
Indira Nagar, LIC Colony,
Trichy-21., Driver/A.Spl.
Retired, Scuthern Railway.

T.R.Balasubramanian, S/o Rathinam, 160, North Street, Tiruvaiyaru 613 204 Retired Driver/A Southern Railway.

S.Masthan,
S/o R. Babu Sahib,
Retired Passenger Driver,
Southern Reilway,
Meenkara Street, Tennur,
Trichy-17.

P.Gowrisundaram,

S/o S.Periasamy, 106-A.

Manickapuram Nagu Street,

Melapudur, Trichy-1..

Retired Guard/A,

Southern Railway.

T.Ramachardran,
5/o M.Thangavelu, 5,
Bharathy Dasan Street,
Kilperumpakkam,
Villupuram - 605 602,
Retired Driver/B,
Southern Railway.

F.Genesen,
703. S/c Packri Thever,
2/257, Teluk Office Road,
Thiruthuraipoondi 614 713,
Retired Driver/A,
Southern Railway.

V.Arumugam, S/o Vaiyapuri,
Palaniyandavar Koil Street,
Inamkolathur, Trichy District,
Retired Shunter, Southern
Railway.

M.Nazir Ahamed, S/o Abdel Gafor Sahib, 705. 137-A, Eund Office, Thennur, Trichy-17, Retired Driver/Spl., Southern Railway.

... APPLICANTS ...Contd./-

V.Velu, S/o Vaiyapuri, Frathiyur, Iniyanur Road, House No.33, Trichy-9, Retired Shunter, Southern Railway.

S.Marimuthu,

5/• M.Singara Padayachi,

2.0/C, Railway Colony,

Kallukuzhi, Trichy-20,

Retired Shunter,

Southern Railway.

P.Mamundy,
S/o Palaniyandi, 42-A,
Mudukkupatti,
Pudukottai Read,
Trichy-20, Ratired Shunter
Scuthern Railway.

T.Innesimuthu,
5/c S.Thomas, 13,
709. West Mariyanathaputam,
Dindigul, Retired Shunter,
Southern Railway.

A.Saverimuthu,
710. S/o Aruleppen, 9/5,
N.M.Celuny 6th Cross,
Trichy-20, Retired Shurtsa
Southern Railway.

A Muthusamy,
711 S/o A.Thanarikavander, 31,
A*B.S.Colany, Pudukottai
Road, Trichy-20, Retired
Shunter, Southern Railway,

S.Palaniyandi,
712. S/o Sataiyan, 31/3,
Palaniyandavar Koil Street,
Innamkolathur, Trichy District.
Retired Shunter, Southern
Railway.

K.M.Arumugham,

5/o Kuthian elias Malayandi,
4/93, Palaniyandavar Koil
Street, Innamkolathur,
Trichy, Retired Shunter,
Southern Railway.

S.Kandasem;,
714. S.O Subbaraja Gavander,
Kadechanallur Post,
42, East Thottipalayam,
Erode-6, Retired Shunting
Driver, Southern Railway.

APPLICANTS

- 715. V.Thiagarajan,
 S/O Venketachalam.
 136, R.M.S.Colony,
 Nanjeekottai Road,
 Trichy 6, Retired Driver/
 A.Special, Southern Railway.
 - 716. A.G.Rouse, S/O Samuel Rouse, 35, Kenadi Street, Subramaniapuram, Trichy 10, Retired Shunter, Southern Railway.
 - 717. R.V.Ponnaiyan, S/O R.Vedivelu, 14-P, Saint Antony's Church Land, Nagapattinam - 611 001 Retired Driver/A, Southern Railway.
 - 718. N.Rajamanickam,
 S/O Narayanasamy Pillai,
 18, Nethaji Street,
 Kamarajapuram,
 Rajakilpakkam Post,
 Madras 600 073
 Retired_Driver,
 Southern Rajlway.

\$1.Nos. 669 to 718 are applicants in 0.F. 80/93

By Advocate Shri K.Subba Rao, in O.A.Nos. 395 to 403/91, 57/90,416/90, 320/92, 298/92 and 377/92,

By Advocate Shri R.Bhaskaran in O.A.Nos. 44/93 to 76/93,

By Advacate Shri P. Shivan Filla! in O.A. Nos. 77/93 & 78/93,

By Advocate Shri Vijayam rayan in U.A.Nos. 79/93 & 80/93

Versus

- 1. Chairman,
 Railw[®]y Board,
 Rail Bhavan,
 New Delhi.
- The Union of India
 represented by the
 Secretary,
 Ministry of Reilweys,
 Rail Bhaven,
 New Delhi.

Respondent - 1 in 0.A.Nos. 395 to 403/91, 79/93 & 80/93 Respondent - 2 in 0.A.Nos. 57/90, 416/90,320/92,298/92,377/92 and 44 to 76/93.

Respondent - 1 in O.A.Nos. 57/90. 415/90,320/92,298/92,377/92 and 44 to 76/93 and Respondent - 4 in O.A.Nos. 395 to 403/91.

... Respondents.

Contd./-

Union of India 3. through, the General Manager, Southern Railways, Perk Joun. Madres - 3

Respondent - 1 in 0.A.Nos 77/93 end 78/93 Respondent - 2 in O.A.Nos. 395 to 403/91,79/93 & 80/93. Respondent - 3 in O.A.Nos. 57/90,416/90,320/92,298/92, 377/92 and 44/93 to 76/93.

4. Southern Railway, Park Town, Madras -

The Chief Personnel Officer Respondent - 2 in O.A. Nos. 77/93 and 78/93

5. Divisional Railway Manager, Southern Railways, Mysore.

Rescondent - 3 in O.A. Nos. 395 % 403/91. Respondent - 4 in O.A.Nos. 57/90,416/90,320/92,298/92 and 377/92

6. Senior Divisional Sersonnel Officer, Southern Railway, Palghat

Respondent = 3 in 0.4.No.77/93

The Divisional Personnel 7. Officer, Southern Rellway, Madurai Division, Madurai.

Respondent - 3 in O.A.No. 78/93

8. The Divisional Superintendent. Southern Railway, Divisional Office, Palghat.

Respondent - 4 in O.A.Nos. 44/93 to 76/93

9. The Divisional Railway Manager, Southern Railway. Bangaiore.

Respondent - 5 in O.A. Nos. 328/92,298/92 and 377/92.

Respondents.

(By Advocate Shri K.R.D. Karanth for Shri A.N. Venugopala Gowda, Railway Advocate for respondents in all the applications).

... Contd/-

- [c] fees or commission if they are the authorized emoluments of an appointment, and are in addition to pay. In this case "Emouments" means the average earnings for the last six months of service;
- [d] acting allowance of an Officer without a substantive appointment if the acting service counts under Rule 2409 [C.S.R. 371], and allowances drawn by an Officer appointed provisionally substantively or appointed substantively pro tempore or in an officiating capacity to an office which is substantively vacant and on which no Officer has a lien or to an Office temporarily vacant in consequence of the absence of the permanent incumbent on leave without allowances or on transfer to foreign service;
 - [e] deputation [duty] allowances;
 - [f] duty allowances [special pay]; and
- [g][i] For the purpose of calculation of average emoluments: Actual amount of running allowances drawn by the Railway servant during the month limited to a maximum of 75% of the other emoluments reckoned in terms of [a] to [f] above.
- [ii] For the purpose of gratuity and/or death-cum-retirement gratuity: The monthly average of running allowances drawn during the three hundred and sixty five days of running duty immediately preceding the date of quitting service limited to 75% of the monthly average of the other emoluments reckoned in terms of items [a] to [f] above drawn during the same period.

Note: In the case of an Officer with a substantive appointment who officiates in another appointment or holds a temporary appointment, "Emoluments" means:

- [a] the emoluments which would be taken into account under this Rule in respect of the appointment in which he officiates or of the temporary appointments, as the case may be, or
- [b] the emoluments which would have been taken into account under this Rule had he remained in this substantive appointment whichever are more favourable to him.

2544 A, [C.S.R. 486-A]: Same as otherwise provided in Rule 2544-B [C.STR////86-B]. In respect of Officers retiring from service on or after the 1st November, 1959, the term "emoluments" means the emoluments which the officer was receiving immediately before this retarement and includes:-

substantive pay in respect of a permanent post, other than a tenure post, held in a substantive capacity;

personal allowance which is granted in lieu of loss of substantive pay in respect of a permanent post, other than a tenure post;

[c] special pay attached to a post other than a tenure post, when the special pay has been sanctioned permanently and the post is a held in a substantive capacity;

- [d][1] For the purpose of calculation of average emoluments: With effect from 1st September, 1962, save as otherwise provided in Rule 2544-B [C.S.R. 486-B] one-half of:
- the difference between the total emoluments referred to in items [a], [b] and [c] above and the pay actually drawn in higher officiating or temporary appointments;
- ii. Special pay other than that referred to in clause [c] above.
- iii. pay drawn in temporary or officiating appointments;
- iv. personal allowance other than that referred to in clause
 [b] above;
- v. the difference between the substantive pay and the pay actually drawn in higher tenure appointment[s], whether held in substantive or officiating capacity, provided that service in the tenure appointment[s], does not qualify for the grant of a special additional pension.
- [2] For the purpose of emoluments for [ordinary] gratuity and/or death-cum-retirement gratuity. The difference between the average emoluments in respect of items [a] to [d][1] above calculated upon the last one year of service and the last substantive emoluments as per items [a] to [c] above.
- [e][1] For the purpose of calculation of average emoluments: The actual amount of the running allowance drawn during the month limited to a maximum of 75% of other emoluments reckoned in terms of [a] to [c] and [d][1] above.
- [2] For the purpose of emoluments of [ordinary] gratuity/death-cum-retirement gratuity:- The monthly average of running allowance drawn during the 365 days of running duty immediately preceding the date of quitting service limited to 75% of the monthly average of other emoluments reckoned in terms of [a] to [c] and [d][2] above drawn during the same period.
- Note[1]: If immediately before his retirement or death, an officer has been absent from duty on leave with allowance CE his emoluments for the purpose of calculating ordinary gratuity and or death-cum-retirement gratuity should be taken at what they would have been had he not been absent from duty.

Provided that the amount of gratuity is not increased on account of increase in pay not actually drawn and that benefit of higher officiating or temporary pay is given only if it is certified that he would have continued to hold the higher officiating or temporary appointment but for his proceeding on leave.

Note [2]: In case where a temporary officer who quits service after completing three years' service is appointed substantively to a permanent post any time during the last three years of his service the emoluments drawn by him after completion of three years' service during the period he was not holding a permanent post shall be treated as if drawn in a permanent epost held in substantive capacity.

2544-B [C.S.R. 486-B].[1]: If an officer holding a permanent post in substantive capacity:-

- [a] officiates in a higher permanent post [other than a tenure post] or holds a higher temporary post [other than a tenure post] borne on a cadre which includes permanent post on the same time scale as the temporary post, continuously for not less than three years, and retires or dies while so officiating or holding the higher post; or
- [b] is confirmed in such higher permanent post at any time during the last three years of his service after having officiated in that post continuously for three years or more.

his emoluments for pension in respect of the higher post for any period beyond three years continuous service in that post shall be determined under Rule 2544-A [C.S.R. 486-A] as if he held in substantive capacity a permanent post on a time scale identical with that of the higher post.

[2] For computing the length of continous service in respect of the higher post under clause [1], all kinds of leave all periods during which an Officer officiated in a permanent post or held a temporary post on identical or higher time scale and the time spent on deputation and foreign service shall be included, provided that it is certified that but for his proceeding on leave or serving in other post or going on deputation or foreign service as the case may be, the Officer concerned would have officiated in or held the higher post.

[This will take effect from 1st september 1962].

2544-C [C.S.R. 486-C] - In respect of Railway servants quitting service on or after the 15th June, 1968, "emoluments' shall mean the "pay" as defined in Rule 2003[21], which the Railway servant was receiving immediately before quitting service. Provided that the benefit of higher officiating pay for [ordinary] gratuity/Death-cum-retirement gratuity will be given only if such pay was/would have been drawn continuously for a period of not less than 22 days. "Average emoluments" shall mean the average of the emoluments as defined above calculated upon the last three years of service.

In the case of running staff emoluments for [ordinary]/Gratuity Death-cum-retirement gratuity will also include the monthly average of running allowance drawn during the 365 days of running duty immediately preceding the date of quitting service limited to 75% of the emoluments as defined above. For the purpose of calculation of average emoluments the actual amount of the running allowance drawn during the month limited to a maximum of 75% of other emoluments as defined above shall also be taken into account.

Note[1]: If a Railway servant, immediately before his retirement or death, etc., has been absent from duty or on leave with allo-

wances [including leave preparatory to retirement] or on foreign service or having been suspended but reinstated without forfeiture of qualifying service, his emoluments should be taken at what they would have been had he not been on such leave or foreign service or suspension.

Provided that the emoluments shall not be increased on account of increase in pay, not actually drawn and that benefit of higher officiating or temporary pay is given only if it is certified that he would have continued to hold the higher officiating or temporary appointment but for his proceeding on leave.

[2] Pay drawn in tenure appointments will count for persons governed by the Railway Pension Rules, 1950.

It is clear from Rule 2544[g] that one of the components that constitutes average empluments is the actual amount of running allowance drawn by the Railways servant during the month, limited to a maximum of 75% of the other emoluments reckoned in terms sub-clauses of/[a] to [f] of the said rules. The expression 'emoluments' used in the rules includes pay and some other allowances. the revision of pay scale rules were promulgated and brought into force with effect from 1.1.1973 in the light of the recommendations of the Third Pay Commission, no steps were simultaneously taken to amend the statutory rules regulating grant of pension. Persons retiring after 1.1.1973 who had received the benefit of increase in pay in accordance with the revision of pay scale rules were entitled to claim computation of their pension taking into account the revised pay and the actual amount of running allowance drawn during the month limited to a maximum of 75% of the emoluments which included the enhanced revised pay. On 21.1.1974 the Railway Board by their letter No. PC III/73/RA directed as follows:

"The question of revision of various allowance consequent upon the introduction of Revised Pay Scales under Railway Services [Revised Pay] Rules, 1973 is under consideration of the Board. Pending final decision, thereon, the Board have decided as under:-

[i] Treatment of Running Allowance for various purposes in case of Running Staff:

The existing quantum of Running allowance based on the prevailing percentages laid down for various purposes with reference to the pay of the Running Staff in Authorised Scales of Pay may be allowed to continue.

[ii] Payment of Incentive Bonus:

The payment of Incentive Bonus to various categories of Railway employees at present eligible for the same, may be allowed to be paid at the existing hourly rates laid down for each category based on their Authorised Pay Scales.

2. The payments as above will be provisional subject to adjustment on the basis of final orders."

It is clear from this order that pending decision to revise the rules regulating grant of pension, the existing quantum of running allowance based on the prevailing percentage laid down for various purposes with reference to the pay of the running staff in various scales of pay was allowed to continue. Thus the limit of 75% prescribed by Rule 2544[g][i] was directed to be continued. The expression 'authorised scales of pay' in the context of the revised pay scale rules which came into force on 1.1.1973 has to be understood as pay authorised by the statutory rules that were in force on the date of the order, 21.1.1974. The order dated 21.1.1974 did not, therefore, in any manner affet the statutory prescription regulating computation of emoluments and average emoluments contained in Rule 2544 for the purpose of grant of retirement benefits. Any decision to modify the same would have effect only when the relevant statutory rules are amended in accordance with law. But what the Railway Board did was to attempt to modify the statutory rules by an executive order made on 22.3.1976 bearing No.PC II/75/RA/I paragraphs 1 to 5 of which read as follows:

"The question of revision of rules regarding treatment of Running Allowance as pay for certain purposes consequent upon the introduction of revised pay scales under Railway Services [Revised Pay] Rules, 1973 has been under consideration of this Ministry. It has now been decided that the existing rules in this respect may be modified as follows in the case of Running staff drawing pay in revised pay scales:

- i. Pay for the purposes of passes and PTOs shall be pay plus 40% of pay.
- ii. Pay for the purpose of Leave salary, Medical attendance and treatment, Educational Assistance and retirement benefits shall be pay plus actual amount of running allowance drawn subject to a maximum of 45% of pay.
- iii. Pay for the purpose of fixation of pay in stationary posts, Compensatory [City] Allowance, House Rent Allowance and rent for Railway quarers shall be pay plus 30% of pay.
- 2. These orders take effect from 1.4.1976.
- 3. The payments already allowed on provisional basis in terms of para 2 of Railway Ministry's letter No. PC III/73/RA dated 21.1.1974 for the period from 1.1.1973 to 31.3.1976 shall be treated as final.
- 4. The above has the sanction of the President.
- 5. Hindi version of this letter will follows"

The limit of 75% of the actual amount of running allowance drawn in the preceding month for the purpose of computation of emoluments for quantifying pension was reduced from 75% to 45%. The statutory rules prescribing the maximum limit of 75% were, however not amended.

4. But as the authorities threatened to give effect to the Railway Board's order dated 22.3.1976 in preference to the statutory rules Shri Dev Dutt Sharma and other aggrieved persons challenged the Railway Board's order dated 22.3.1976 in the High Court of Delhi in C.W.P. No.915/78. Consequent upon the establishment of the Central Administrative Tribunal with effect from 1.11.1985 the said case stood transferred to the Principal Bench of the

Tribunal where it was renumbered as T No.410/85. The said application was allowed by the Principal Bench by its order dated 6.8.1986 and the impugned orderof the Railway Board dated 22.3.76 was quashed. The respondents were directed to continue to make payment beyond 31.3.1976 all retirement benefits in accordance with the Railway Board's letter dated 21.1.1974 till such time as the relevant rules in this regard are amended in accordance with law. The Railway Board's letter dated 21.1.1974, as already stated, did not affect the statutory rights regulating pension. On a proper consideration of the order we have noticed that it in terms states that the limit prescribed by the rules shall continue until modified in accordance with law.

- 5. We should advert, at this stage, to another order made by the Railway Board by which the statutory limit which was reduced to 45% by the Railway Board's order dated 22.3.1976 was enhanced to 55% with effect from 1.4.1979. This order also suffered from the same infirmity from which the earlier order dated 22.3.1976 suffered it being in conflict with the statutory rules. It could not, therefore, have the legal effect of reducing the statutory limit of 75% fixed with relation to the running allowance by Rule 2544[g].
- 6. Shri M.C. Srinivasan and 23 others filed an application on 4.5.1988 before the Ernakulam Bench of the Tribunal in O.A. No.K-269/88 for a direction to grant them pension by adding running allowance upto a maximum of 75% of their pay for computation of their pension in accordance with the judgment of the Principal Bench in T.No.410/85. During the pendency of the said application the statutory rule 2544 was amended by the President in exercise

of the power conferred by Article 309 of the Constitution. By the said amendment said rule g[i] and g[ii] of Rule 2544 were amended firstly with effect from 1.1.1973 reducing the limit of running allowance for the purpose of calculating the average emoluments from 75% to 45%. On the same day, a further amendment was made with effect from 1.4.1979 increasing the maximum from 45% to 55%. Whereas the first amendment was given retrospective effect from 1.1.1973 the second amendment was given retrospective effect from 1.4.1979. For the sake of convenience we shall extract the amendments as follows:

"Subject: Amendment to Indian Railway Establishment Code-Volume I & II.

In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the President is pleased to direct that Rule 1302, 1309, 1502 and 2544 of Indian Railway Establishment Code, Volume I & II [First reprint and Fifth reprint respectively] be amended as in the Advance Correction Slips No.428, 429 & 430 R.I. and 405 R.II enclosed as Annexures 'A'. 'B', 'C' and 'D'.

- 2. The amendment will be effective from 1.1.1973.
- 3. This issues with the concurrence of the Finance Directorate of the Ministry of Railways.
- 4. Hindi version is attached.

DA:As above

No.E[P&A]II-86/RS-15

Sd/-[K.Venkatesan]
Director, Establishment [P&A]
Railway Board.

New Delhi, dated 17.12.1987"

"ANNEXURE D'

ADVANCE CORRECTION SLIP NO.405 R.II

RULE 2544

Sub-rule g[i] and g[ii] may be substituted by the following:

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- "For the purpose of calculation of average emoluments:actual amount of running allowance drawn by the railway
 servant during the month limited to a maximum of 45%
 of pay, in the revised scales of pay".
- "For the purpose of gratuity and/or death-cum-retirement gratuity: the monthly average of running allowances drawn during the 365 days of running duty immediately preceding the date of quitting service limited to 45% of average pay drawn during the same period, in the revised scales of pay."

[Authority: Ministry of Railway's letters No.PC III/75/RA/1 dated 22.3.1976 as amended by letter of even number dated 23.6.1976].

EXPLANATION: The Rule 2544 of Indian Railway Establishment Code, Volume II [5th reprint] has been modified through administrative instructions issued with the President's approval effective from 1.1.1973. These instructions were necessitated by the introduction of the revised scales of pay recommended by the Third Central Pay Commission. The purpose of this amendment is to give statutory force to the administrative instructions with effect from the same date on which the instructions were issued. It is certified that retrospective effect given to these rules will not adversely effect any employee to whom these rules apply.

Sd/-[K.VENKATESAN]
Director, Establishment[P&A]
Railway Board."

"Subject: Amendment to Indian Railway Establishment Code-Vol. 1&II.

In exercise of the powers conferred by Proviso to Article 309 of the Constitution of India, the President is pleased to direct that Rules 1302, 1309, 1502 and 2544 of Indian Railway Establishment Code, Volume I & II [First reprint and Fifth reprint respectively] be amended as in the Advance Correction slip No.437, 438, 439 R.I and 407 R.II, enclosed as Annexures 'A', 'B', 'C' and 'D' respectively.

The amendment will be effective from 1.4.1979.

ADDAMA, This issues with the concurrence of the Finance Directorate of the Ministry of Railways.

Hipai\version is attached.

.E[P&A]II-86/RS/15

Sd/-[K. VENKATESAN]
Director, Establishment [P&R]
Railway Board.

New Delhi, dated 17.12.87"

ADVANCE CORRECTION SLIP NO.407 R.II

RULE 2544

Sub-Rule g[i] and g[ii] may be substituted by the following:

- "For the purpose of calculation of average emoluments:
 55% of basic average pay, in the revised scales of pay, drawn during the period;"
- g[ii] "For the purpose of gratuity and/or death-cum-retirement gratuity: 55% of basic average pay, in the revised scales of pay, drawn during the period.:

AUTHORITY: [Ministry of Railway's letter No.E[P&A]II-80/-RS-10 dated 17.7.1981]

EXPLANATION:

The Rule 2544 of Indian Railway Establishment Code, Volume II [5th reprint] has been modified through administrative instructions issued with President's approval effective from 1.4.1979. These instructions were necessitated by the Government's decision on the recommendations of 'Running Allowance Committee [1980]'. The purpose of this amendment is to give statutory force to the administrative instructions with effect from the same date on which the instructions were issued. It is certified that retrospective effect given to these rules will not adversely affect any employee, to whom these rules apply.

Sd/-[K.VENKATESAN]
Director, Establishment [P&A]
Railway Board."

The amendment to the statutory rules having been effected during the pendency of the OA the applicants amended their application on 20.9.1989 challenging the two amendments in so far as they were given retrospective effect from 1.1.1973 and 1.4.1979 respectively. Their principal contention was that they, as pensioners, have acquired vested rights to receive pension in accordance with the rules in force on the dates on which they retired and that those rights of theirs cannot be taken away by the subsequent amendments made to rules on 5.12.1988 by giving retrospective effect to the same. This according to them is unjust, manifestly unreasonable and arbitrary and thus violative of Article 14 of the Constitution of India. The Ernakulam Bench consisting of

Vice Chairman S.P. Mukerji and Judicial Member A.V. Haridasan by their order dated 20.4.1990 allowed the said application, quashed the notification dated 15.12.1988 to the extent the amendment to the rules were given retrospective effect and issued a consequential direction to the respondents to grant or refix pension and other retirement benefits to the applicants as if the amendment to Rule 2544 had not been effected till 5.12.1988.

The clear effect of the decision is to declare/only that portion of the amendment which gave retrospective effect, preserving the prospective effect to the amendment with effect from 5.12.1988. Therefore, those who retired before 5.12.1988 were entitled to count the running allowance subject to a maximum of 75% of their pay and allowances for the purpose of computing their pension.

- 7. The aforesaid decision of the Ernakulam Bench in O.A. No.K-269/88 was challenged by the Union of India and others in Review Application No.72/90. That Review Application was rejected by a speaking order made on 25.7.1990.
- 8. Shri C.L. Mallick and others in O.A. No.1572/88 and connected applications challenged the Railway Board's order dated 22.3.1976 and the amendments to Rule 2544 before the Principal Bench of the CAT at New Delhi. They also prayed for a direction to compute retiral and other benefits in terms of the order of the Railway Board'dated 21.1.1974. That application was opposed by the respondents therein viz., Union of India represented through the Chairman, Railway Board and the General Manager, Northern Railway. It has surprising that these respondents did not bring to the America of the Principal Bench that the validity of the amendment

to Rule 2544 was challenged before the Ernakulam Bench and that a decision has been rendered on 20.4.1990 striking down the amendment to the extent they gave retrospective effect. On the date on which the applicants presented their applications before the Principal Bench, the Ernakulam Bench had not yet rendered its But the Ernakulan Bench had rendered its decision long before the Principal Bench decided the cases on 23.10.1991. The applicants were obviously unware of the decision. That may be the reason for their not bringing the decision of the Ernakulam Bench to the notice of the Principal Bench. But the conduct of the respondents is inexcusable as the Union of India was a party to the proceedings before the Ernakulam Bench. Thus the Principal Bench did not have the benefit of the decision of the Ernakulam Bench when the O.A. No.1572/88 and other connected cases were heard and disposed of on 23.10.1991. All these applications were dismissed repelling the challenge to the amendment to the rules. The Principal Bench took the view that the vested rights of the pensioners were not affected by the amendment of the rules on the ground that the total amount of pension and retirement benefits they would have received before the amendment were not reduced by the amended rules. Following this decision of the Principal Bench applications No.351 to 423/88 filed by similarly situated persons before the Ahmedabad Bench were dismissed on 28.2.1992. It is surprising that the Union of India which was one of the respondents before the Ahmedabad Bench did not bring to the notice of the said Bench the decision of the Ernakulam Bench in Q.A. K-269/88 to which it was a party.

- 9. It is for the first time after all these cases were referred to the Full Bench, transferred and clubbed together that the Union of India and other contesting respondents in these cases brought to the notice of this Full Bench the fact that Union of India has challenged the decision of the Ernakulam Bench in SLP No.10373/90 filed on 24.7.1990. The counsel for the respondents also informed us that the Special Leave Petition and the application for stay are pending and that the Supreme Court has not granted any interim order staying the operation of the order of the Ernakulam Bench.
- 10. It was contended by the learned counsel appearing for the Union of India and other contesting respondents in this batch of cases that we should defer consideration of all these cases and await the authoritative pronouncement of the Supreme Court where they had challenged the decision of the Ernakulam Bench. In this connection reliance was placed on the decision of the Supreme Court reported in AIR 1986 SC 1323 D.K. TRIVEDI AND SONS V. AMBALAL MANIBAI PATEL AND OTHERS. That was a case in which the Gujarath High Court had dismissed the writ petitions challenging the validity of certain statutory provisions and directed the petitioners to approach the Supreme Court as similar matters appeared that the course adopted by the High Court was

Court Observed that the course adopted by the High Court was not correct and that if the High Court thought that the point raised by the appellants was the same as was pending in the Supreme Court it ought to have stayed the hearing of the writ petitions until the Supreme Court disposed of the other matters.

These observations, it is obvious, were made having regard to the context and the circumstances of the case. What binds the Tribunal under Article 14 of the Constitution of India is the principle of law laid down by the Supreme Court. It is not possible to understand the decision of the Supreme Court as laying down the principle that if an appeal is pending before the Supreme Court in which the validity of a particular statutory provision is challenged, that the High Courts where the same provisions are challenged in other cases, should defer consideration until the Supreme Court tenders the decision. The question whether the hearing of the case before the High Court should be stayed awaiting the decision of the Supreme Court depends upon the facts and circumstances of each case. In the present batch of cases we are concerned with the valuable rights of the applicants who have retired between 1976 and 1988. These cases relate to retirement benefits and any delay in disposal of these cases would cause great hardship and prejudice to the old and retired pensioners. The SLP is pending before the Supreme Court from 24.7.1990 and the operation of the order of the Ernakulam Bench has not been stayed. Even then the applicants herein have not been given the benefit of the decision of the Ernakulam Bench in regard to computation of their retirement benefits. Having regard to all these circumstances we do not consider it just and proper to stay the hearing of these cases and to await the decision of the Supreme Court.

11. On behalf of the applicants it is contended that we should the dispose of these cases in the light of the decision of Ernakulam Bench which has struck down the amendment to Rule 2544 to the extent retrospective effect has been given affecting the rights of the applicants. On behalf of the respondents; however, it is maintained that the Principal Bench and the Ahmedabad Bench

having taken a contrary view and upheld the validity of the amendments we should dismiss these applications following the said decisions. They further contend that on merits the decision of Ernakulam Bench is wrong and that the view taken by the Principal Bench and the Ahmedabad Bench is sound.

12. At the outset we must observe that the respondents are taking advantage of their own lapse in not placing the decision of the Ernakulam Bench when the Principal Bench and the Ahmedabad Bench decided the two sets of cases where the same statutory provisions were challenged. It is well settled that a Division Bench is bound by judicial discipline to follow the earlier decision of another Bench vide: ATR 1989 SC 1933 UNION OF INDIA AND ANOTHER v. RAGHUBTR SINGH AND OTHERS wherein it is observed:

"We are of the opinion that a pronouncement of law by a Division Bench of this Court is binding on a Division Bench of the same or a smaller number of Judges and in order that such decision be binding, it is not necessary that it should be a decision rendered by the Full Court or a Constitution bench of the Court."

If only the respondents had fairly placed the decision of the Ernakulam Bench before the Principal Bench and the Ahmedabad Bench, those Benches would not have examined the validity of the impugned statutory provisions, the same having already been struck down by the Ernakulam Bench which had the competence to do so. The respondents are now trying to take advantage of the failure on their part of performing their duty of placing the decision of the Ernakulam Bench when similar cases came up for consideration before the Principal Bench and Ahmedabad Bench. If the respondents had acted fairly and diligently, confident of decisions would have been avoided.

that the orders of the Principal Bench and the Ahmedabad Bench have the effect of declaring/the impugned amendment to the Kules to the extent that they give retrospective effect are valid.

At the outset we would like to say that the applications filed by the aggrieved parties having been dismissed by the Principal Bench and the Ahmedabad Bench, those orders cannot be understood as declaring that the impugned provisions of the rules are valid. The decision of the Ernakulam Bench which struck down the amendment to the rules in so far as they gave retrospective effect is not an order in personem. The Ernakulam Bench has neld that under the proviso to Article 309 of the Constitution the President has power to promulgate rules with retrospective effect. It, however, struck down the amendment of the rules to the extent they gave retrospective effect on the ground that it is arbitrary and violative of Article 14 of the Constitution to deprive the pensioners of the rights which vested in them as on the dates on which they retired, by amending the rules subsequently with retrospective effect. As the impugned provisions were struck down as violative of Article 14 of the Constitution the legal effect is that the impugned amendments were void ab initio vide DEEP CHAND v. STATE OF UTTAR PRADESH reported in AIR 1959 SC 648. Once a competent court declares a statutory provision as void as offending the fundamental rights conferred by Article 14 of the Constitution that decision binds every one and not merely the parties to the proceedings. The effect of the decision of the Ernakulam Bench is that the amendments giving retrospective effect was not in existence from its incep-In Black's Law Dictionary, 5th Edition, it is stated that Judgment in Rem is:

"An adjudication pronounced upon the status of some particular thing or subject matter, by a tribunal having competent authority."

In Halsbury's law of England, 4th Edition, Vol.16 the meaning of "Judgment in Rem" is given at para 1522 as below:-

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"1522. Meaning of "Judgment in rem". A judgment in rem may be defined as the judgment of a Court of competent

jurisdiction determining the status of a person or thing, or the disposition of a thing, as distinct from the particular interest in it of a party to the litigation. Apart from the application of the term to persons, it must affect the "res" in the way of condemnation, forfeiture, declaration of status or title, or order for sale or transfer". (Emphasise supplied)

As the decision of the Ernakulam Bench declares the status of the impugned statutory provision, it is a Judgment in rem.

As on the date on which the Principal Bench and the Ahmedabad Bench disposed of the applications before them the amendment giving retrospective effect to the rule having already been declared void by the Ernakulam Bench, the tribunal cannot be asked to strike downthe statutory provision which has already been struck down or declared as void by a court of competent jurisdiction. The orders of the Principal Bench and the Ahmedabad Bench dismissing the applications cannot in the circumstances have the effect of putting life into the rules which have already been declared void by the Ernakulam Bench. a statutory provision is declared as void or struck down, the be revived by getting the said decision reversed by way of review or on appeal to the higher court. The only other way to resurrect such a provision is by resorting to appropriate amendment of the Constitution or modifying the statutory provision as to render it intra vires. The Supreme Court has held in AIR 1989 SC 1933 UNION OF INDIA v. RAGHUBIR SINGH AND

where a statute is declared invalid in India it cannot be reinstated unless constitutional sanction is obtained therefor by a constitutional amendment or an appropriately modified version of the statute is enacted which accords with constitutional prescription".

*(Cannot and is not disputed that the Ernakulam Bench of the Tribunal was competent to declare the impugned statutory provision void as offending Article 14 of the Constitution. The statutory provisions declared void have not been shown to have

OTHERS -

been resurrected either by an appropriate amendment to the Constitution or by suitable modification of the statutory provision to bring it within the constitutional prescription. The application for review challenging the decision of the Ernakulam Bench Though an appeal has been filed against has been dismissed. the decision of the Ernakulam Bench to the Supreme Court no decision has as yet been rendered by it reversing the decision of the Ernakulam Bench. It is admitted that the Supreme Court has not so far stayed the operation of the said decision. Hence, we have no hesitation in holding that the order of the Principal Bench and the Ahmedabad Bench do not have the legal effect of resurrecting the impugned statutory provisions which have been already declared void by the earlier decision of the Ernakulam Bench. In the light of our above findings it follows that there is only one decision which holds the field viz., that of Ernakulam Bench which has declared the impugned provisions as void. the decisions of the Principal Bench and Anmedabad Bench not have the effect of declaring the impugned provisions valid, it follows that there are no conflicting decisions requiring resolution of the conflict.

15. Assuming that there are two inconsistent decisions, we shall examine as to which decision can be regarded as a precedent binding in subsequent cases. It is obvious that the Principal Bench and the Ahmedabad Bench have rendered their decisions without noticing the earlier decision of the Ernakulam Bench. In such a situation it is well settled that the later decision rendered in ignorance of the earlier decision has to be regarded as per incuriam and not binding on the court in a susbsequent case. This principle has been succinctly stated in Salmond on Jurisprudence, 12th Edition, page 151 at para (5) as

"(5) Inconsistency between earlier decisions of the same rank. A court is not bound by its own previous decisions that are in conflict with one another. This rule has been laid down in the Court of Appeal [Young's case (1944) K.B. at 726, 729], Court of Criminal Appeal [R. v. Power (1919) 1 K.B.572 (CCA)] and Divisional Court [R. v. De Gray (1900) 1 Q.B.521)], and it obviously applies also to the House of Lords. There may at first sight seem to be a difficulty here; how can a situation of conflict occur, if the court is bound by its own decisions? least two answers may be given. First, the conflicting decisions may come from a time before the binding force of precedent was recognised. Secondly, and more commonly, the conflict may have arisen through inadvertence, because the earlier case was not cited in the later. the vast number of precedents, and the heterogeneous ways in which they are reported - or are not reported - it is only too easy for counsel to miss a relevant authority. Whenever a relevant prior decision is not cited before the court, or mentioned in the judgments, it must be assumed that the court acts in ignorance or forgetfulness of it. If the new decision is in conflict with the old, it is given per incuriam and is not binding on a later court." (emphasise supplied)

In Raghubir Singh's case it has been laid down that a decision of a Bench of two judges is binding on the Division bench consisting of the same number of judges and that, therefore, the principle laid down by a Bench of two judges does not get reversed or superseded by a subsequent decision of a Bench of the same number of judges. Applying this principle it has to be held that what holds the field as a binding precedent is the decision of the Ernakulam Bench and that the subsequent decision of the Principal Bench and the Ahmedabad Bench have to be regarded as per incuriam and not binding in subsequent cases. This being the legal position the decisions of the Principal Bench and

the Anmeda and Bench nave to be ignored and the Ernakulam Bench decasion ad the should be regarded as holding the field as a precedent Sin regard to the validity of the impugned rule in so far as At gives retrospective effect.

As the Full Bench is not bound by either of the decisions, we shall now examine as to which of the decisions lays down the law correctly. The Ernakulam Bench has rightly proceed- $\frac{\epsilon}{V}$ ed on the basis that the President has under the proviso to

Article 309 of the Constitution power to promulgate rules with retrospective effect. This, however, is subject to the condition that the rules do not offend any of the fundamental rights conferred by Part III of the Constitution. What the Ernakulam Bench has done is to examine as to whether retrospective effect given to the amendment violates Article 14 of the Constitution. It has held that it does, on the ground that the vested rights of the applicants in the matter of receiving pension and other retiral benefits have been affected by the retrospective operation of the amended rule. It is well settled that pension is a valuable right which a Government servant earns. It is neither charity nor bounty. Government servant acquires right to pension and other retirement benefits on the date he retires from service. Deprivation of such a valuable vested right after retirement, in our opinion, is manifestly unreasonable, arbitrary and therefore violative of Atticle 14 of the Constitution. That is precisely what the Ernakulam Bench has said in its deci-The Principal Bench and Ahmedabad Bench have not taken the view that such vested rights can be taken away by a subsequent amendment to the rules by giving retrospective effect to the same. What they have said is that the vested rights of the applicants before them have not in any manner been curtailed by the impugned amendments to the rules. By the revision of Pay Scale Rules the pay scales of the members of the running staff were enhanced with effect from 1-1-1973. Under Rule 2544 the members of the Running staff were entitled to computation of their pay and retirement benefits taking into account the running allowances which they were receiving subject to a maximum of 75% of their pay and other allowances. Rule 2544 was amended by notifications dated 5-12-1988 prescribing the maximum at

45% from 1-1-1973 to 1-4-1979 and 55% from 1-4-1979 onwards. Those who retired from 1-1-1973 to 4-12-1988 were, in accordance with Rule 2544 as it then stood, entitled to take into account running allowance in the matter of computation of pension and retirement benefits upto the maximum of 75% of their pay and other allowances. As their pay was revised with effect from 1-1-1973 the limit of 75% had to be worked out with reference to the enhanced pay and other allowances that they became entitled to receive in accordance with revision of Pay Scales Rules which came into effect from 1-1-1973. When the maximum is reduced from 75% to 45% upto 1-4-1979 or at the rate of 55%from 1-4-1979 it requires no argument to convince that the vested rights of all those who retired between 1-1-1973 and 4-12-1988 in the matter of receiving pension and retirement benefits were adversely affected. The Principal Bench whose decision has been followed by the Anmedabad Bench has, however, held that the amendment with retrospective effect has not adversely affected the quantum of pension etc. What the Principal Bench has done is to compare the pension one would get taking into account the pre revised scale of pay immediately before 1.1.1973 and the running allowance limited to a maximum of 75% of pay and allowances, with the pension which he would get after 1-1973 taking into account the higher revised scale of pay and the Junning allowance subject to a maximum of 45% or 55% as the case may. We are concerned with persons who retired Wetween 1-1-1973 and 4-12-1988 thereby earning a right to computation of mension in accordance with the statutory rules then in force As by the time they retired, revision of pay had come into force, it is the revised pay and the running allowance subject to a maximum of 75% of the revised pay and allowances that was required to be taken into account. This right which

accrued in their favour on their retirement between 1-1-1973 and 4-12-1988 was sought to be affected by amending the rules on 5-12-1988 with retrospective effect reducing the maximum limit of running allowance that qualifies for pension. When the maximum limit of running allowance is reduced from 75% to 45% or to 55% it automatically reduces the pension and retirement penefits that stood vested on the date of retirement. It is impossible, therefore, to agree with the view taken by the Principal Bench followed by the Ahmedabad Bench that the vested right of the pensioners who retired between 1-1-1973 and 4-12-1988 in regard to pension and other retirement benefits have not been adversely affected by giving retrospective effect to the amended rules. We have, therefore, no hesitation in nolding that the decisions of the Principal Bench and the Ahmedapad Bench with great respect are wrong and that the decision of the Ernakulam Bench is right. Ine Ernakulam Bench has, in our opinion, rightly declared the amended provisions to the extent they have been given retrospective effect as void as offending Article 14 of the Constitution.

- 17. As the decision of the Ernakulam Bench is in appeal before the Supreme Court we would like, in the interest of justice and to avoid multiplicity of proceedings, to direct that the present applicants shall be bound by the directions of the Supreme Court and that the payments made in pursuance of our directions in all these cases shall be liable to be suitably adjusted.
- 18. For the reasons stated above, all these applications are allowed with the following directions:
 - (1) The respondents shall recompute the pension and other retiral benefits of the applicants or their l.Ks in accordance with Rule 2544 as was in force perfore it was amended by Notifications dated 5-12-1988.

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- (2) The arrears due to the applicants/L.Rs on the basis of the recomputation as aforesaid shall be calculated and paid.
- (3) These directions shall be carried out within a period of three months from the date of receipt of the copy of this order.
- (4) If the amounts due to the applicants/L.Rs are not paid within the prescribed time, the amounts due shall be paid with interest at 12% per annum from the date of this order till the date of payment.
- (5) The applicants shall be entitled to costs at the rate of $\Re s.500/-$ in respect of each application.
- (6) The payment of pension and retirement benefits as per the aforesaid directions shall stand regulated/adjusted in accordance with the orders in SLP No.10373/90 against the decision of the Einakulam Bench of the Tribunal in Application

MEMBER(A)

VICE-CHAIRMAN.

CHAIRMAN.

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